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कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा

RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA

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www.environment.rajasthan.gov.in



File No. RPCB/RO Bhilwara/ L- / 5334 to 5337 Registered Post

Date: 15/05/2026

Registrar,  
Hon'ble National Green Tribunal,  
Central Zone Bench, Bhopal

**Sub: Regarding Joint report by the committee appointed by Hon'ble NGT (CZ), Bhopal in OA No 89/2026, in matter of Mohammad Habib Vs State of Rajasthan & Ors**

**Ref:- i. Hon'ble NGT order dated 17.04.2026 & Joint Committee Visit dated 07.05.2026**

Sir,

In reference to above subject, it is submitted that Hon'ble NGT in aforesaid matter, has constituted a joint committee of following officer:-

- One Representative from the District Collector, Bhilwara
- One representative from Member Secretary, Rajasthan State Pollution Control Board, Jaipur

With the directions to carry out the inspection and submit a factual and action taken report within six weeks.

In continuation to which, it is submitted that, joint committee has carried out site visit on dated 07.05.2026 and report of the same is being forwarded to Hon'ble NGT for perusal and to place the same on record.

Regards

Sincerely,

Encls:- As Above

  
(Deepak Dhanetwal)

SEE & Regional Officer

Copy to following along with a copy of joint inspection report for information please :-

- Member Secretary, Rajasthan State Pollution Control Board, Jaipur
- District Collector, Bhilwara
- Additional District Magistrate(Shahpura), Bhilwara
- Sh. Vaibhav Thakuriya, Advocate on behalf of ROCB, with the request to file the report to Hon'ble NGT.

  
Regional Officer

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**REPORT OF THE JOINT COMMITTEE**

**SUBMITTED IN REFERENCE TO**

**HON'BLE NATIONAL GREEN TRIBUNAL (NGT),  
BHOPAL BENCH**

**ORDER DATED 17.04.2026**

**IN MATTER OF**

**O.A. No 89/2026(CZ)**

***"HABIB MOHAMMAD Vs STATE OF RAJASTHAN & Ors***

**NOMINATED OFFICIALS**

- 1. ONE REPRESENTATIVE FROM DISTRICT COLLECTOR, BHILWARA, RAJASTHAN**
- 2. ONE REPRESENTATIVE FROM MEMBER SECRETARY, RAJASTHAN STATE POLLUTION CONTROL BOARD, JAIPUR**

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**Report of the Joint Committee in compliance of Hon'ble National Green Tribunal in the matter of O.A. No 89/2026(CZ), Bhopal Bench vide order dated 17.04.2026, against the writ petition filed and registered at Hon'ble NGT titled "Habib Mohammad Vs State of Rajasthan & Ors".**

1. Aforesaid writ petition has been filed by Sh. Habib Mohammad at Hon'ble NGT, with the allegation regarding illegal mining going on at river Khari and Mansi, which originate in the Aravalli hill region of Rajasthan and serve as a lifeline for the districts of Bhilwara, Shahpura, and Kekri.
  2. It has also been alleged by the petitioner that there are rampant and illegal sand mining being carried out by lessee i.e. M/s Ashu Singh Bhati, which is in gross violation of environmental laws and mining regulations. Petitioner has also informed that, Project Proponent has destroyed boundary pillars, undertaken mining beyond permissible limits, and carried out unauthorized constructions, including installation of a weighing bridge and solar structures within the mining area which is not permissible under the Mining and Environmental Laws.
  3. Petitioner also alleged in the writ petition that, illegal mining activities have severely disturbed the ecological balance, natural flow, and riverbed integrity of the non-perennial Rivers Khari and Mansi, resulting in environmental degradation, groundwater depletion, and damage to agricultural lands, local livelihoods.
  4. Petitioner has made the finding made by the Sub Divisional Magistrate (SDM) Phuliya Kalan, the basis of filing this writ petition, dated 31.01.2026. It has also been mentioned in the writ petition that as per the spot inspection report of the SDM, Phuliya Kalan dated 31.01.2026, severe non compliances were observed such as, records destruction of boundary marks, installation of electronic solar setup due to such illegal mining and no actions have been initiated by the concerned competent authorities in this matter.
  5. Taking the cognizance of the matter, Central Bench, Bhopal of Hon'ble NGT has issued notices to the respondents in this matter, with the directions to submit the replies within six weeks.
  6. Hon'ble NGT has decided to call a report in this matter, thereby constituting a Joint Committee of following officials :-
    - a. **One representative nominated by the District Magistrate, Bhilwara (Rajasthan)**
    - b. **One Representative from the Member Secretary, Rajasthan Pollution Control Board, Jaipur**
- With the directions to the committee *"to visit the place and submit the factual and action taken report within six weeks."*
7. Hon'ble NGT in this matter has also passed directions to the District Collector, Bhilwara that *"In case illegal mining are found to be continued the Collector have to immediately check it and take necessary action, prosecution as well as realization of environmental compensation and to submit the report before the next date of listing"*.

8. Further, in continuation to aforesaid order, Member Secretary, Rajasthan State Pollution Control Board, Jaipur vide letter dated 24.04.2026, has appointed Regional Officer, Rajasthan State Pollution Control Board, Bhilwara, as representative and Nodal Officer, in this matter . Copy of order is enclosed as **Annexure-R-1**
9. Further, District Collector, Bhilwara has nominated Additional District Magistrate(ADM), Shahpura as his representative for the joint committee vide letter dated 25.04.2026. Copy of order is enclosed as **Annexure-R-2**. Further, Further, vide letter dated 08.05.2026, Mining Engineer, Department of Mines & Geology, Bhilwara , has been appointed as Officer Incharge and coordinator, in this matter on behalf of District Collector, Bhilwara . Copy of order is enclosed as **Annexure-R-3**.
10. In continuation to this, as per discussions held among all concerned nominated officials and other stake holders including the petitioner, it has been decided to jointly visit the site on 07.05.2026 along with the officials of joint committee, Mining Engineer, Bhilwara and the Petitioner in this matter.
11. This report is being filed by the aforementioned Joint Committee after conducting the field visits of mining lease in question and as mentioned in the writ petition.

**BACKGROUND AND SPECIFIC ISSUES IN THIS MATTER**

12. As per the petition filed by the petitioner, following allegations have been made:

<u>Details of Petition</u>	<u>Issues Raised</u>
Petition No OA No 89/2026(CZ) , Habib Mohammad Vs State of Rajasthan & Ors	<p>Petitioner in this writr petition has raise several issues related to illegal mining being carried out by lessee in the name of M/s Ashu Singh Bhati, in the Khari and Mansi River, thereby, destroying the ecological balance of the area.Further, it has been also been alleged by the Petitioner, that rampant illegal mining is being carried out by the Project Proponent by violating the Mining and Environmental Rules. Grounds mentioned into the Petition are as under:-</p> <p>i. The Respondent R-5, who has been granted mining lease in gross violation of environmental laws and mining regulations has destroyed boundary pillars, undertaken mining beyond permissible limits, and carried out unauthorized constructions, including installation of a weighing bridge and solar structures within the mining area.</p> <p>ii. illegal and unregulated mining activities being carried out by Respondent No. 5 (lease holder) have caused severe damage to the riverbed and surrounding ecosystem, resulting in depletion of water levels, destruction of open wells, and irreparable loss to agricultural lands, thereby gravely affecting the livelihood of the local population.</p>

- iii. During the period of mining 4.7. activities the Respondent No.5 has illegally excavated the mining material more than permitted by the authority and also thereby causing water scarcity, illegally constructing and also permanent structure i.e; weighing scale (Kanta)and also residing on the same place without taking prior permission and diversion permission as also reported in Spot Inspection Report (Mauka Panchnama) prepared by the Sub Divisional Officer Phuliyar Kalan, District Bhilwara in presence of other respected officials and residents.
- iv. Project Proponent is also storing and keeping sand material and stock which permission has not being obtained and permitted by the competent authority.
- v. Lease Holder in the Khari River area of Village Phuliyar Kalan is carrying out mining activities in blatant violation of the prescribed statutory provisions and mining regulations by deploying heavy machinery and undertaking extraction beyond permissible limits, thereby causing severe environmental degradation and grave prejudice to the local Farmer and Residents.
- vi. That the Respondent authority prepared a Spot Mauka Pancha in presence of concerned Tehsildar on dated 31.01.2026 regarding failing of Hon'ble NGT order strictly. It has also come in notice Project Proponent (P.P) has not constructed pillar boundary in the leased area, no new plantation has been done. It is incorporated in Inspection Report (Mauka Panchnama) that Respondent no 5 has installed Bajri Kanta (weighing scale) 50 meters to the south of the middle of the riverbed area, and an electronic solar setup and lights were also installed right next to the electronic weighing scale, which is completely in violation of terms and condition of Para no. 3.1 of Mining Lease Deed. It is further incorporated in Inspection Report (Mauka Panchnama) that no boundary marks demarcating the mining area were found at the site and illegal mining activities in ground of public pleasure

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**DETAILS OF STATUTORY PERMISSIONS**

1. Environmental Clearance (EC) for mining of mineral Bajri from river stretches in two rivers Khari River and Mansi River in revenue villages of Shahpura tehsil was issued by MoEF&CC by letter dated 14.10.2020 (**Annexure-R-4**) to lessee Mr Ashu Singh Bhati S/o Mr Magan Sing Bhati, R/o 45 Pashchim Vihar Vaishali Nagar, Jaipur (hereinafter referred as Project Proponent as PP) for proposed annual production of 0.84 MTPA from 24.52 ha area each year, as concluded in Points 22 & 23 of the Environmental Clearance.
2. The mining lease for mining of mineral from 624.39 ha area of rivers in Shahpura Tehsil has been registered and handed over to the lessee Mr Ashu Singh Bhati S/o Mr Magan Singh Bhati, R/o 45 Pashchim Vihar Vaishali Nagar, Jaipur on 09.03.2023 for a period of 4 years and 4 months from 09.03.2023
3. Rajasthan State Pollution Control Board issued Consents (Consent-to-Establish and Consent-to-Operate) under Air (Prevention and Control of Pollution) Act 1981 by letters dated 17.03.2023 (**Enclosed as Annexure R- 5 & 6**), for excavation of Bajri with capacity 0.84 Million Tonnes Per Annum which was valid upto 19.01.2024, with conditions of maximum permissible mining depth of 1 metre, in line with the above EC dated 14.10.2020.
4. The previous EC dated 14.10.2020 has been amended by SEIAA vide letter dated 27.10.2023 (**Enclosed as Annexure R-7**) for change in the depth of mining from 1 metre to 3 metre, thereby increasing the validity of the EC to terminus with the lease period, without any change in the total annual production (0.84 MTPA), for mineable area 624.39 ha, located at revenue villages of Tehsil Shapura, with a specific condition as below:  
**The depth of mining is permitted up to the replenishment depth as per replenishment Study submitted by PP or up to depth of 1 metre to 3 metre, whichever is less.**
5. In subsequent actions, Rajasthan State Pollution Control Board has issued fresh Consents (Consent-to-Establish and Consent-to-Operate) under Air (Prevention and Control of Pollution) Act 1981 by letters dated 13.02.2024 (**Enclosed as Annexure- R-8 & 9**), for excavation of Bajri with capacity 8,40,000 Tonnes Per Annum which is valid till 08.07.2027, with conditions of maximum permissible mining depth of 3 metre or up to depth as per replenishment study, whichever is less, in line with the EC dated 27.10.2023, which is valid till 08.07.2027.

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**SITE OBSERVATIONS OF COMMITTEE**

A joint visit of the committee members along with officials of Mining Department, Other Officials of Revenue Department and Rajasthan Pollution Control Board along with Applicant in this matter was carried out on dated 07.05.2026. Mandate of the committee was decided to address the various issues raised by the applicant into its writ petition along with other situations issues as highlighted by him during the course of inspection.

In order to go through the complete identification of the points raised by the applicant, it has been decided to inspect the stock points, area of river where mining is being carried out, alleged area where violation has been carried out by the lessee etc, to get to know the real picture of the contents of the application.

In order to assess the ground water quality and air quality, it has been also decided to carry out sampling of ground water along with Ambient Air Quality Monitoring at the stock points along with noise level monitoring during the course of inspection.

Following points have been inspected by the committee members and other stake holders, which also includes representative of Lessee and applicant:-

- a. Transit Point -A - Phuliya Kalan
- b. River Bed Mining Area at Khari River, Phuliya Kalan(Towards Singari)
- c. River Bed Mining Area at Khari River, Phuliya Kalan(Towards Kheda hetam)
- d. River Bed Mining Area at Khari River, Dhanop-1
- e. Transit Point -B - Dhanop
- f. River Bed Mining Area at Khari River, Dhanop-2
- g. Transit Point -C - Badla
- h. River Bed Mining Area near village Badla
- i. Mansi River Stretch

Observations made by the joint committee at each of the above mentioned inspecting points, in light of issue raised by the petitioner on site and/or into the writ petition are as under :-

**A. TRANSIT POINT-A, PHULIYA KALAN**

This transit point has been designated and approved by Department of Mines and Geology. During the course of inspection it has been observed that stock of Bajri has been found stored at one designated location separated by an unrecorded pathway, which is not recorded in revenue record. However, same has been told as regular pathway (प्रचलित रास्ता).

Petitioner contested in front of the joint committee, that this pathway is being blocked by the Project proponent for movement of vehicles.

Representative of the lessee has informed that, this point is being used to stock and for transportation purpose for the bajri excavated from the allotted mining lease.

Lessee was bound by the Joint Committee by the way of issuing instructions, to not to obstruct the prevalent pathway and to provide adequate arrangements for the same.

Loading activities were observed at this stock point. Applicant has mentioned that other than blockade issue of prevalent pathway, he has no other grievance at this particular location.

**Other Issues Observed by the committee as per the Statutory Guidelines at this Stock Point**

- a. Stock Point Area is located at Agricultural land, which is covered under rule 6E of Rajasthan Revenue Rules 2007, for use of khatedari land for bajri (River Sand) Storage.
- b. It has been observed that bajri stock placed at this transit point was 1,00,157 Tonnes as per online records(Copy of Online record is enclosed as Annexure R- 10).
- c. Lessee has provided separate entry and exit points at the stock points, in accordance with the Sustainable Guidelines for Bajri Mining. Photographs of the same has been annexed herewith this report in later section.
- d. Lessee has provided CCTV cameras at entry and exit points in accordance with the guidelines and Photographs of the same has been annexed herewith this report in later section.
- e. As the loading/unloading activities were going on at the stock point , as such Fugitive and Ambient Air Quality monitoring was carried out by the Rajasthan State Control Board, Regional Laboratory, Bhilwara along with Noise level Monitoring. Reports of the same are enclosed as Annexure R-11, 12 & 13. As per the findings of the report, parameters are within permissible limit as prescribed by the Standards.

**f. ANALYSIS OF FUGITIVE , AMBIENT AIR QUALITY MONITORING & NOISE LEVEL MONITORING**

- a. The measured Suspended Particulate Matter (SPM) concentration of  $419 \mu\text{g}/\text{m}^3$  at a distance of 7 meters is strictly below the prescribed regulatory limit of  $600 \mu\text{g}/\text{m}^3$ . Therefore, the fugitive emissions from the unloading activity at the specified transit point are operating safely within the permissible boundaries and are fully compliant with the environmental standards mandated under the Environment (Protection) Act, 1986.
- b. A comparison of the analyzed results against the prescribed NAAQS 2009 limits reveals the following:

Parameter	Analysed Result ( $\mu\text{g}/\text{m}^3$ )	NAAQS 2009 Limit ( $\mu\text{g}/\text{m}^3$ )	Status
PM <sub>10</sub>	93	100	Within Limits
NO <sub>2</sub>	15.8	80	Within Limits
SO <sub>2</sub>	7.2	80	Within Limits

All monitored parameters (PM<sub>10</sub>, NO<sub>2</sub>, and SO<sub>2</sub>) at the Bajri stock yard transit point are well within the permissible limits prescribed under the National Ambient Air Quality Standards, 2009. Therefore, the ambient air quality at the sampled location is currently compliant with regulatory environmental standards.

- c. The day time ambient noise level is Compliant. The operations at the Bajri transit point are well within the statutory limits for mining activities.

**B. River Bed Mining Area at Khari River, Phuliya Kalan(Towards Singari)**

Joint Committee visited the river stretch of Khari River, towards Singari. Petitioner has raised following issues, in front of the committee:-

<u>S.No.</u>	<u>Issues raised by the petitioner on site/writ petition</u>	<u>Observation made by the committee/Action taken by the committee</u>
1.	Petitioner has claimed that, lessee has made illegal construction in the lease area/river area , against the rules of lease deed.	<p>Joint Committee observed that lessee has provided a weigh bridge along with 2-3 temporary cabins , for the purpose of weigh bridge. Officials of the Mining Department has informed the joint committee that, as per the guidelines issued by the Central Empowered Committee (CEC), it is mandatory to provide weigh bridge at the mining area. Further, Committee also observed that these structures are purely temporary and no permanent structure has been constructed by the lessee.</p> <p>This check post is equipped with installation of CCTV at various locations. It was also observed that solar plates were also provided at this weigh bridge by the lessee, which is purely temporary structures and as informed by the lessee, same is being used for supply of power to the weigh bridge.</p> <p>Photographs of the same is annexed herewith this report in later section. Accordingly, claim made by the petitioner in writ petition seems to be baseless.</p>
2.	Depth of the mining is being carried out, beyond the permissible depth	Petitioner has pointed out few locations, where it has been alleged that mining is being carried out beyond the permissible depth. However, at all the points as identified by the petitioner, depth was measured by the committee members and same was found to be under 03 mtr, which is in accordance with the Amended Environmental Clearance

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		issued to the lessee vide letter dated 27.10.2023.
3.	Quality of Ground Water has been deteriorated due to regular mining.	Petitioner has contested that, quality of ground water has been deteriorated due to mining activities. In order to verify the alleged claim made by the petitioner, water samples from the two open wells, as identified by the petitioner, were collected for analysis purpose. Summary of ground water sampling and its analysis is mentioned later in this section. <b>(Copy of analysis reports is enclosed as Annexure- 14 &amp; 15).</b>
4.	Petitioner has also claimed that mining is being carried out by the lessee, without leaving the safety zone as mandated into the conditions imposed under Environmental Clearance along with required mandatory distance of mining from banks of the river.	An objection was raised by the applicant that mining is being carried out by the lessee along the riverbank by not leaving behind the mandatory safety zone of 7.5 mtr and mandated distance 1/4 <sup>th</sup> distance from river bank in total i.e. 1/8 <sup>th</sup> distance from either side of the river bank. Upon a joint investigation by the mining department and revenue team in the presence of the applicant, it has been observed that mining has been carried out after leaving the mandatory 7.5 mtr distance from either side of the bank as safety zone. In order to verify the distance required to be left out from river bank other than safety zone of 7.5 mtr, it has come to the notice of the committee that, encroachment has been carried out by the kashtkar within the lease area and agricultural activities were carried out by them within lease area. Lessee has left additional 10 mtr and 30 mtr distance from the encroached area, before carrying out the mining activity. Committee is in the opinion that , in order to ascertain the actual distance of mining activity from the river bank, it is necessary to first identify the area encroached by the kashtkar/tenant

		<p>within the lease boundary area. In view of above finding, Tehsildar Phuliya Kalan, Bhilwara, has been directed by the committee through written order to first demarcate the encroached area by the tenants within the lease area, so that compliance done by the lessee be ascertained whether mandatory 1/8<sup>th</sup> distance from either side of the river bank has been intact from mining activity or not, Copy of the letter issued by the committee to the Tehsildar, Phuliya Kalan, Bhilwara is enclosed herewith this letter as <b>Annexure R- 16</b>.</p>
5.	<p>Petitioner claimed into his writ petition that the lessee has not provided pillars for demarcation purpose.</p>	<p>In order to verify the claim made by the petitioner in this stretch, boundaries of mining lease was demarcated on the map and further, on the demarcated points, it has been observed that , lessee has provided pillars for demarcation. Though the, lessee has provided the demarcation pillars, however, for better visualization, it has been instructed the lessee on the site, to raise the heights of the pillars. As far as this point of mining lease is concerned, this claim of the petitioner was found baseless and same was intimated to the petitioner during the visit.</p>
6.	<p>It has been alleged by the petitioner that, in this same area, in the northeast direction of the bridge on the Phuliya to Kekri (MDR) road passing through the middle of the river, it was found that the leaseholder had dug a pit and removed soil from the base level of the bridge.</p>	<p>This claim of the petitioner was found true. For this, lessee was directed to backfill it immediately on advisory basis. Lessee has agreed upon it.</p>
7.	<p>Petitioner has claimed that lessee has not carried out plantation as per the conditions enforced into the</p>	<p>During the course of joint visit, representative of the lessee has informed the committee that no plantation has been done by them, at this stretch of the</p>

	environmental clearance issued to the unit.	mining. Further, it was informed that plantation has been carried out at different location.
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### ANALYSIS OF GROUND WATER SAMPLED FROM OPEN WELLS

As per claim made by the petitioner during joint visit and as per writ petition filed by the petitioner, that the quality of ground water is being deteriorating due to mining activities, sampling of two open wells (as identified by the petitioner), located at this stretch of mining was carried out by Regional Laboratory of Rajasthan Pollution Control Board. The analysis is based on samples collected on May 7, 2026, from three designated open wells. The results are compared against the Central Pollution Control Board (CPCB) Primary Water Quality Criteria for Class E (Water for Irrigation, Industrial Cooling, and Controlled Waste Disposal).

#### 1. Comparative Statement of Groundwater Quality

Parameters	Openwell-A (Towards Singari)	Openwell-B (Towards Singari)	Openwell-C (Towards Kheda Hetam)	CPCB Class E Standards / Irrigation Norms
RSPCB Report No.	1360	1361	1362	-
pH	7.97	7.25	7.60	6.0 to 8.5
Conductivity (µmho/cm)	716	3357	4294	Max 2250
Total Dissolved Solids (mg/l)	467	2174	2781	Max 2000
Chloride (mg/l)	60	620	804	Max 600

Sulphate (mg/l)	54	160	101	Max 1000
Total Hardness (mg/l)	136	537	783	-
Total Alkalinity (mg/l)	40	80	90	-
COD (mg/l)	12	36	48	-

## 2. Analytical Interpretation

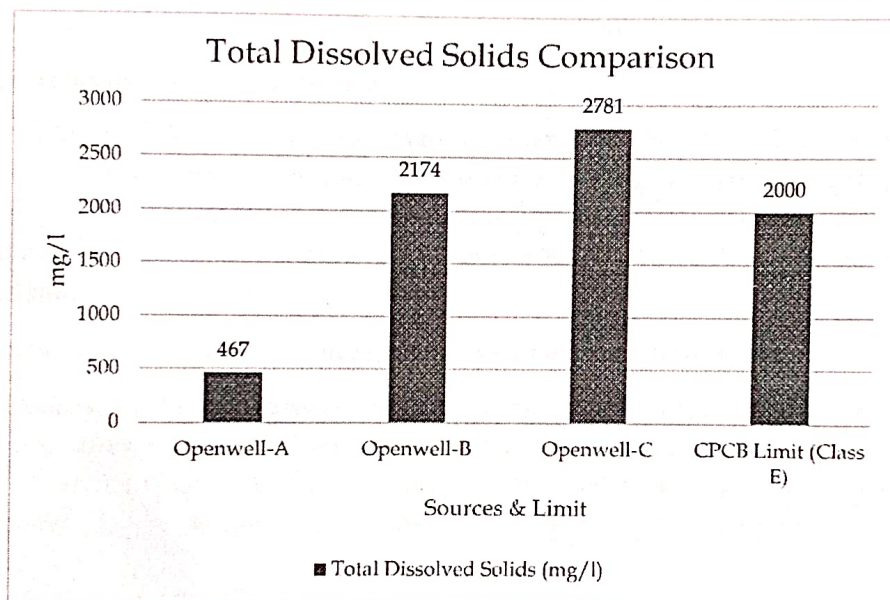
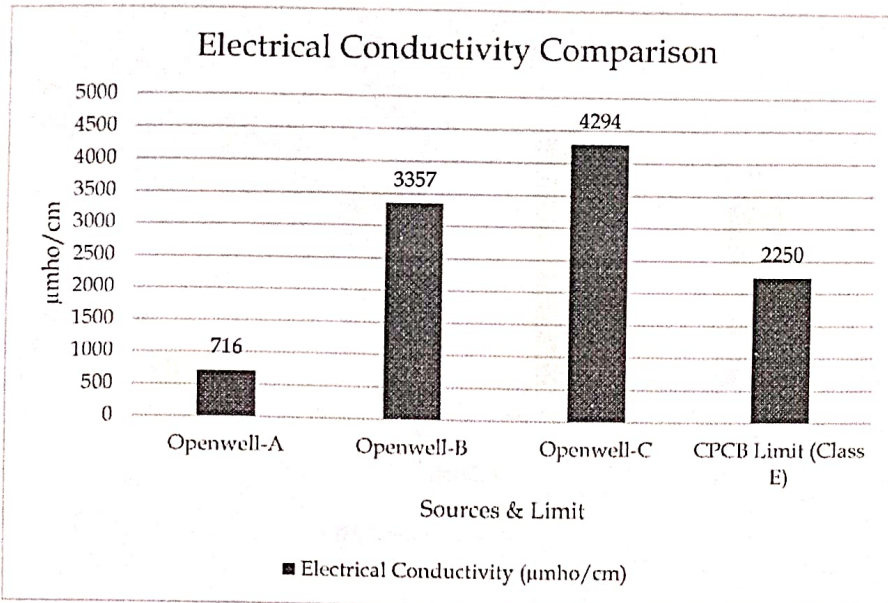
**A. pH and Alkalinity** The pH levels across all three wells range from 7.25 to 7.97. These values indicate slightly alkaline water, which is well within the CPCB Class E prescribed range of 6.0 to 8.5. The pH levels are optimal for soil health and will not negatively impact nutrient availability for crops.

## B. Electrical Conductivity (EC) and Salinity Hazard

Electrical conductivity is the primary indicator of salinity hazard in irrigation water. The CPCB establishes a maximum limit of 2250  $\mu\text{mho/cm}$  for Class E usage.

- **Openwell-A:** With an EC of 716  $\mu\text{mho/cm}$  and TDS of 467 mg/l, this water falls into the medium salinity category. It is suitable for standard irrigation practices and poses no significant risk to general crop yields or soil health.
- **Openwell-B:** The EC is significantly elevated at 3357  $\mu\text{mho/cm}$ , with a TDS of 2174 mg/l. This exceeds the CPCB limit of 2250  $\mu\text{mho/cm}$ , representing a high salinity level.
- **Openwell-C:** Exhibiting an EC of 4294  $\mu\text{mho/cm}$  and TDS of 2781 mg/l, this water presents a very severe salinity level. It is unfit for general agricultural irrigation.

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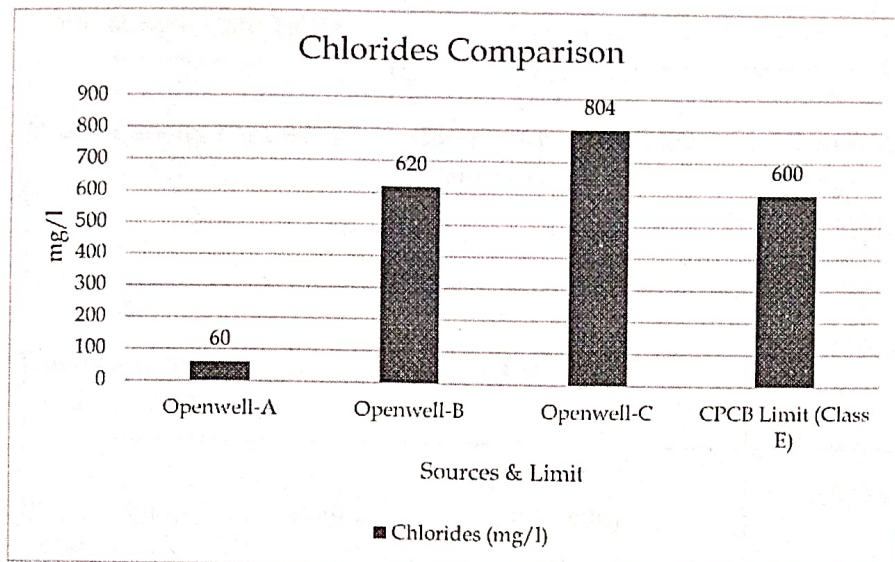


### C. Specific Ion Toxicity (Chlorides)

High chloride concentrations can cause specific ion toxicity in crops, typically manifesting as leaf margin necrosis. The CPCB limit for chlorides in irrigation water is 600 mg/l.

- **Openwell-A** (60 mg/l) is completely safe for all crops.
- **Openwell-B** (620 mg/l) slightly exceeds the permissible threshold.
- **Openwell-C** (804 mg/l) significantly exceeds the threshold.

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### 3. Correlation with Issues Raised

The petitioner claimed that the ongoing river sand (Bajri) mining activities have directly deteriorated the groundwater quality in the region. While the analytical data confirms that Openwell-B and Openwell-C possess poor water quality unfit for standard irrigation, this deterioration cannot be scientifically attributed to the dry sand mining operations.

As concluded by the Joint Committee in the final inspection report:

- I. **Absence of Pollutant Source:** Sand mining is a dry mechanical extraction process that does not involve chemical washing, beneficiation, or the generation of industrial wastewater. The committee observed no discharge of wastewater or solid waste near the sampled wells.
- II. **Nature of Contamination:** The elevated parameters in Openwell-B and Openwell-C are primarily Total Dissolved Solids, Electrical Conductivity, and Chlorides. These chemical signatures indicate high inherent salinity, which is typically geogenic (naturally occurring due to local hydrogeological formations) or a result of prolonged agricultural runoff and over-extraction, rather than particulate or chemical pollution from sand excavation.

### 4. Final Statement: Comparison of Current Groundwater Quality with Environmental Clearance Baseline Data

In order to conclusively address the petitioner's allegation that ongoing river sand mining operations have deteriorated the local groundwater quality, a comparative analysis was conducted between the current analytical results (sampled on 07.05.2026) and the historical baseline environmental data recorded in the Environmental Clearance (EC) issued by the MoEF&CC on 14.10.2020.

The baseline data in the EC was generated from primary studies conducted between October 2013 and December 2013, prior to the commencement of the current mining activities under this clearance.

Comparative Data Table

Water Quality Parameter	Current Analysis Range (Openwells A, B & C)	Historical Baseline Range (As per EC dated 14.10.2020)
Total Hardness (mg/l)	136 to 783	64 to 2280
Total Dissolved Solids (TDS) (mg/l)	467 to 2781	582 to 8016
Electrical Conductivity ( $\mu$ S/cm)	716 to 4294	1436 to 4176

#### Analytical Conclusion

- **Consistency with Historical Baseline:** The current concentrations of Total Hardness, Total Dissolved Solids (TDS), and Electrical Conductivity observed in the sampled open wells fall strictly within or align closely with the historically established baseline ranges for this geographical area.
- **Pre-existing Salinity:** The EC documentation explicitly notes that based on the 2013 baseline study, "The water quality is not potable in nature and needs necessary treatment before drinking". The high TDS (up to 8016 mg/l historically) and hardness (up to 2280 mg/l historically) prove that high salinity and brackishness are pre-existing, natural hydrogeological characteristics of this region, rather than a recent phenomenon.
- **Final Deduction:** The poor water quality observed in Openwell-B and Openwell-C is an inherent geogenic trait of the local aquifer, consistent with historical environmental records.

C. River Bed Mining Area at Khari River, Phuliya Kalan(Towards Kheda hetam)

Joint Committee visited the river stretch of Khari River, towards Kheda Hetam Village.

Petitioner has raised following issues, in front of the committee: -

<u>S.No.</u>	<u>Issues raised by the petitioner on site/writ petition</u>	<u>Observation made by the committee/Action taken by the committee</u>
1.	Petitioner has claimed that, lessee has made illegal construction in the lease area/river area, against the rules of lease deed.	<p>Joint Committee observed that lessee has provided a weigh bridge at this location also as provided at previous location and explanation of the same is as mentioned in the previous location, that same is being provided as a mandatory part of mining.</p> <p>Further, Committee also observed that, as observations made at previous stretch; these structures are purely temporary and no permanent structure has been constructed by the lessee, at this stretch too.</p> <p>This check post is also equipped with CCTV at various locations of entry and exit points. It was also observed that solar plates were also provided at this weigh bridge too, by the lessee, which is purely temporary structure, used for supply of power to the weigh bridge.</p> <p>Photographs of the same is annexed herewith this report in later section. Accordingly, claim made by the petitioner in writ petition seems to be baseless for this location too, as no permanent structure was observed at this location also.</p>
2.	Depth of the mining is being carried out, beyond the permissible depth	Petitioner has pointed out few locations, where it has been alleged that mining is being carried out beyond the permissible depth. However, at various points identified by the petitioner, depth was measured by the committee members and same was found to be in the range of 1.5 mtr to 2.5 mtr, which is under

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		permissible limit of 3 mtr, in accordance with the Amended Environmental Clearance issued to the lessee vide letter dated 27.10.2023.
3.	Petitioner has claimed that, mining was being carried out by the lessee into the flowing water, within the river stretch.	As per the observation made by the Joint committee, no flowing water was observed at any place. However, at one or two location, stagnant water was observed, but depth of the same was also upto 2.5 mtr. As such this claim made by the lessee was also found baseless.
4.	Petitioner claimed that, lessee has carried out mining of Bajri within the safety zone of 7.5 mtr, as prescribed as a condition into the EC, adjacent to the khasra titled as <b><u>Bilanama</u></b>	<p>In order to verify the claim made by the petitioner, revenue records were scrutinized at the site. As per the findings of the committee, it has been observed that claim made by the petitioner was found partially correct, that, lessee has carried out mining within the safety zone of 7.5 mtr.</p> <p>It has been observed that, khasra number 5509/24, has been titled as mining lease (River), and adjacent khasra number to this is khasra number 24/5207, which has been titled as Bilanama , as per revenue records. IT has been also observed that, mining was found to be carried out adjacent to the Bilanama khasra number, without leaving the safety zone margin of 7.5 mt along with minimum area to be kept unmined from the river bank i.e 1/4<sup>th</sup> area (1/8<sup>th</sup> from either side).</p> <p>In order to assess the quantum of mining carried out by the lessee in this area, it has been decided by the committee to carry out the drone survey of the said patch for carrying out the volumetric Analysis of the same.</p> <p>In order to get a clearer picture, drone survey of the same patch was carried out as per the directions of the committee</p>

		<p>and report of the same is annexed herewith as <u>Annexure R-17</u>.</p> <p>Petitioner claimed that this mining is considered as illegal mining. However, committee is of the opinion, after due consultation with the officials of Department of Mines and Geology, that, though the lessee has violated the safety zone norms and carried out mining in the prohibited zone, but has not breached the mining lease area and no mining activity has been carried out at the khasra number 24/5207, which has been titled as Bilanama. As such it has to be considered as irregular mining, instead of illegal mining.</p> <p>However, committee has directed the Department of Mines and Geology to initiate necessary action, if applicable, against this, in accordance with the MMDR Act.</p> <p>Photographs of the same is annexed herewith this report in the later sections.</p>
5.	Petitioner has claimed that mining is being carried out by the lessee within the 45 mtr of nearby anicut, which comes under the definition of structure of public utility.	<p>Joint committee measured the distance of mining area from the nearby anicut, and as per the observation made by the committee last mining spot was measured approximately. 110 mtr.</p> <p>Photographs of the same is annexed herewith this report in the later sections.</p>
6.	Quality of Ground Water has been deteriorated at this stretch also, due to regular mining.	<p>Petitioner has contested that, quality of ground water has been deteriorated at this stretch too, due to mining activities.</p> <p>In order to verify the alleged claim made by the petitioner, water sample from one open well, as identified by the petitioner, was collected for analysis purpose. Summary of ground water sampling and its analysis is mentioned later in this section. (Copy of analysis reports is enclosed as Annexure- 18).</p>

7.	Petitioner claimed into his writ petition that the lessee has not provided pillars for demarcation purpose.	Committee during the visit observed that, lessee has not provided pillars for demarcation at this location. Committee instructed the lessee to provide pillars for demarcation at this location also along the anicut side.
8.	Petitioner has claimed that lessee has not carried out plantation as per the conditions enforced into the environmental clearance issued to the unit.	During the course of joint visit, representative of the lessee has informed the committee that, no plantation has been done by them, at this stretch of the mining. Further, it was informed that plantation has been carried out at different location.

#### ANALYSIS OF SAMPLING OF GROUND WATER FROM OPEN WELLS

As per claim made by the petitioner during joint visit and as per writ petition filed by the petitioner, that the quality of ground water is being deteriorating due to mining activities, sampling of one open well (as identified by the petitioner) , located at this stretch of mining was carried out by Regional Laboratory of Rajasthan Pollution Control Board The analysis is based on samples collected on May 7, 2026, from three designated open wells. The results are compared against the Central Pollution Control Board (CPCB) Primary Water Quality Criteria for Class E (Water for Irrigation, Industrial Cooling, and Controlled Waste Disposal).

#### *1. Comparative Statement of Groundwater Quality*

Parameters	Openwell-A (Towards Singari)	Openwell-B (Towards Singari)	Openwell-C (Towards Kheda Hetam)	CPCB Class E Standards / Irrigation Norms
RSPCB Report No.	1360	1361	1362	-
pH	7.97	7.25	7.60	6.0 to 8.5

Conductivity ( $\mu\text{mho/cm}$ )	716	3357	4294	Max 2250
Total Dissolved Solids (mg/l)	467	2174	2781	Max 2000
Chloride (mg/l)	60	620	804	Max 600
Sulphate (mg/l)	54	160	101	Max 1000
Total Hardness (mg/l)	136	537	783	-
Total Alkalinity (mg/l)	40	80	90	-
COD (mg/l)	12	36	48	-

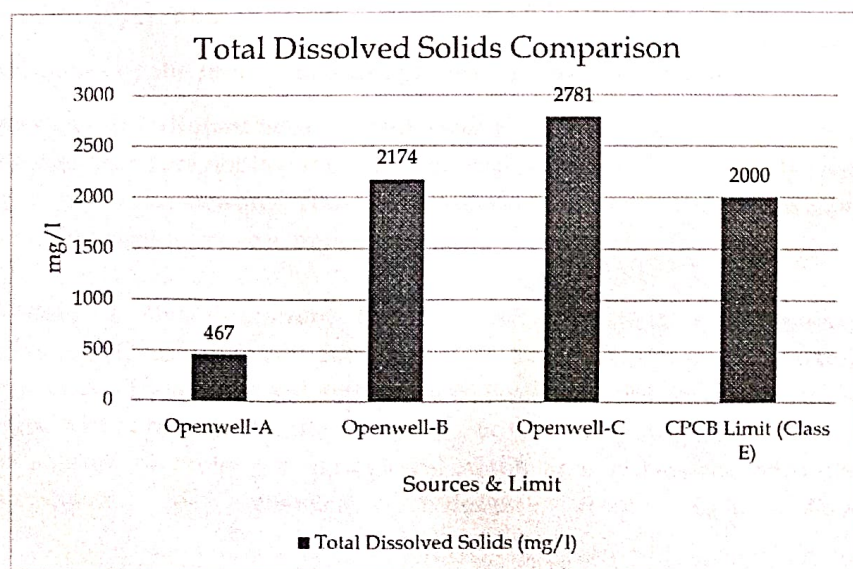
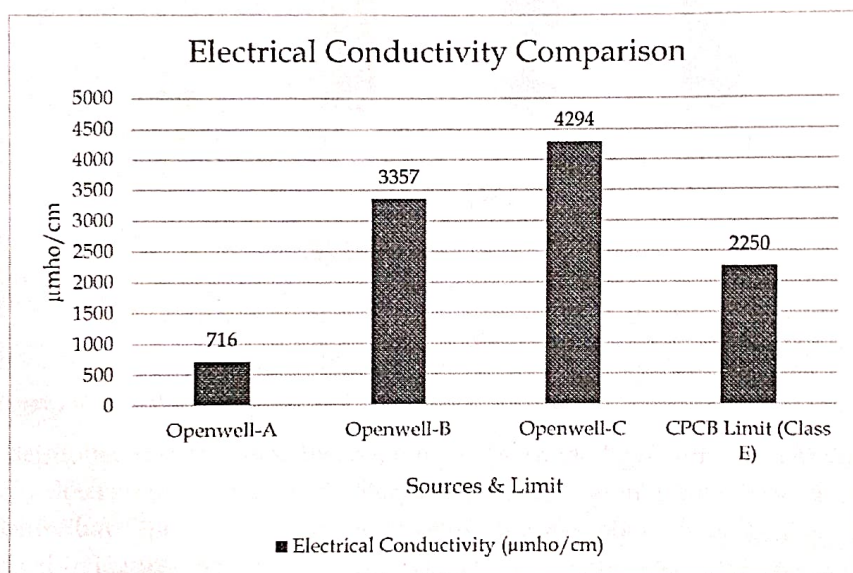
## 2. Analytical Interpretation

**A. pH and Alkalinity** The pH levels across all three wells range from 7.25 to 7.97. These values indicate slightly alkaline water, which is well within the CPCB Class E prescribed range of 6.0 to 8.5. The pH levels are optimal for soil health and will not negatively impact nutrient availability for crops.

### B. Electrical Conductivity (EC) and Salinity Hazard

Electrical conductivity is the primary indicator of salinity hazard in irrigation water. The CPCB establishes a maximum limit of 2250  $\mu\text{mho/cm}$  for Class E usage.

- **Openwell-A:** With an EC of 716  $\mu\text{mho/cm}$  and TDS of 467 mg/l, this water falls into the medium salinity category. It is suitable for standard irrigation practices and poses no significant risk to general crop yields or soil health.
- **Openwell-B:** The EC is significantly elevated at 3357  $\mu\text{mho/cm}$ , with a TDS of 2174 mg/l. This exceeds the CPCB limit of 2250  $\mu\text{mho/cm}$ , representing a high salinity level.
- **Openwell-C:** Exhibiting an EC of 4294  $\mu\text{mho/cm}$  and TDS of 2781 mg/l, this water presents a very severe salinity level. It is unfit for general agricultural irrigation.

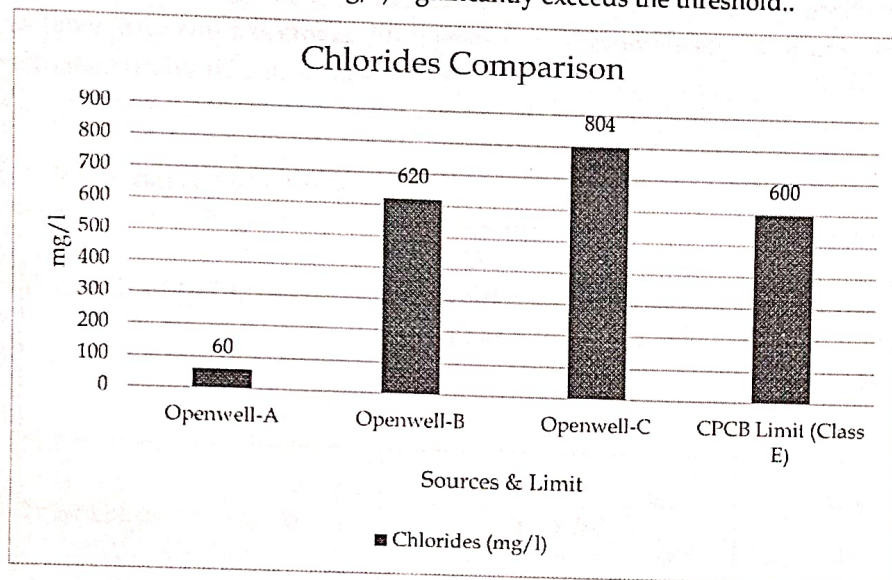


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### C. Specific Ion Toxicity (Chlorides)

High chloride concentrations can cause specific ion toxicity in crops, typically manifesting as leaf margin necrosis. The CPCB limit for chlorides in irrigation water is 600 mg/l.

- Openwell-A (60 mg/l) is completely safe for all crops.
- Openwell-B (620 mg/l) slightly exceeds the permissible threshold.
- Openwell-C (804 mg/l) significantly exceeds the threshold..



### 3. Correlation with Issues Raised

The petitioner claimed that the ongoing river sand (Bajri) mining activities have directly deteriorated the groundwater quality in the region. While the analytical data confirms that Openwell-B and Openwell-C possess poor water quality unfit for standard irrigation, this deterioration cannot be scientifically attributed to the dry sand mining operations.

As concluded by the Joint Committee in the final inspection report:

- I. **Absence of Pollutant Source:** Sand mining is a dry mechanical extraction process that does not involve chemical washing, beneficiation, or the generation of industrial wastewater. The committee observed no discharge of wastewater or solid waste near the sampled wells.
- II. **Nature of Contamination:** The elevated parameters in Openwell-B and Openwell-C are primarily Total Dissolved Solids, Electrical Conductivity, and Chlorides. These chemical signatures indicate high inherent salinity, which is typically geogenic (naturally occurring due to local hydrogeological formations) or a result of prolonged agricultural runoff and over-extraction, rather than particulate or chemical pollution from sand excavation.

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In order to conclusively address the petitioner's allegation that ongoing river sand mining operations have deteriorated the local groundwater quality, a comparative analysis was conducted between the current analytical results (sampled on 07.05.2026) and the historical baseline environmental data recorded in the Environmental Clearance (EC) issued by the MoEF&CC on 14.10.2020.

The baseline data in the EC was generated from primary studies conducted between October 2013 and December 2013, prior to the commencement of the current mining activities under this clearance.

**Comparative Data Table**

Water Quality Parameter	Current Analysis Range (Openwells A, B & C)	Historical Baseline Range (As per EC dated 14.10.2020)
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#### Analytical Conclusion

- **Consistency with Historical Baseline:** The current concentrations of Total Hardness, Total Dissolved Solids (TDS), and Electrical Conductivity observed in the sampled open wells fall strictly within or align closely with the historically established baseline ranges for this geographical area.
- **Pre-existing Salinity:** The EC documentation explicitly notes that based on the 2013 baseline study, "The water quality is not potable in nature and needs necessary treatment before drinking". The high TDS (up to 8016 mg/l historically) and hardness (up to 2280 mg/l historically) prove that high salinity and brackishness are pre-existing, natural hydrogeological characteristics of this region, rather than a recent phenomenon.
- **Final Deduction:** The poor water quality observed in Openwell-B and Openwell-C is an inherent geogenic trait of the local aquifer, consistent with historical environmental records.

**D. RIVER BED MINING AREA AT KHARI RIVER, DHANOP-1**

At this point of the mining lease area, petitioner has contested just about depth of mining at various locations. Other than this, no other objection has been raised by the petitioner.

In order to verify the claim made by the petitioner at this stretch, depth of the mining at various points as identified by the petitioner was measured.

At these locations, nowhere mining was found to be carried out beyond the permissible limit i.e. beyond 3 mtr benchmark, in contravention to the condition imposed into the EC.

Photographs of the same is annexed herewith this report, for this stretch in the later sections.

**E. TRANSIT POINT -B - DHANOP :-**

This transit point has been designated and approved by Department of Mines and Geology. During the course of inspection it has been observed that stock of Bajri has been found stored at one location at this point.

As per the online record, stock of the Bajri was found to be 1,10,408.91 Tonnes. (Copy of Records of the same is enclosed herewith this report as Annexure- R-19. Petitioner contested in front of the joint committee that, lessee are using the bilanama khasra at this location for construction purpose and stock has been placed on it.

During the course of verification by the committee, it has been observed that, land titled as Bilanama araji bearing number 707/3642 is adjacent to the khatedari land bearing araji number 4457/696 and 4456/696. This khatedari land has 6E conversion for the stock of Bajri. (Copy of the same is enclosed as Annexure- R-20). It has been observed that no stock has been placed at the Bilanama land and has been placed at Khatedari land, which has due conversion. Further, Weigh Bridge and other structures were also built up and found constructed at 6E converted land not on Bilanama Land.

Though, the claim made by the petitioner that encroachment has been carried out at the Bilanama Land was found baseless. However, it has been observed that same is being used as pathway for vehicles and 01 dumper and 02 L&T Machines were found standing on the Bilanama Land. Lessee was instructed on the site to not to encroach the Bilanama Land in Future and revenue officers were directed by the committee to keep a check upon it.

**Other Issues Observed by the committee as per the Statutory Guidelines at this Stock Point**

- a. Stock Point Area is located at Agricultural land, which is covered under rule 6E of Rajasthan Revenue Rules 2007, for use of khatedari land for bajri (River Sand) Storage.
- b. It has been observed that bajri stock placed at this transit point was 110408.91 Tones as per online records (Copy of Online record is already annexed herewith this report as Annexure R- 19).
- c. Lessee has provided separate entry and exit points at the stock points, in accordance with the Sustainable Guidelines for Bajri Mining. Photographs of the same has been annexed herewith this report in later section.
- d. Lessee has provided CCTV cameras at entry and exit points in accordance with the guidelines and Photographs of the same has been annexed herewith this report in later section.

- e. No loading/unloading activities were going on at this stock point , as such Fugitive and Ambient Air Quality monitoring could not be carried out.
- f. During the course of inspection, water sprinkling activities were going on with the help of tankers on the pathways. Photographs of the same has been annexed herewith this report in later section.

**F. RIVER BED MINING AREA AT KHARI RIVER, DHANOP-2**

No irregularity was observe at this stretch of the mining lease area. Also, petitioner has also not objected to anything with this point.

**G. TRANSIT POINT -C - BADLA :-**

This transit point has been designated and approved by Department of Mines and Geology. During the course of inspection it has been observed that stock of Bajri has been found stored at one location at this point.

As per the online record, stock of the Bajri was found to be 2502 Tonnes. (Copy of Records of the same is enclosed herewith this report as Annexure- R-21.

**Other Issues Observed by the committee as per the Statutory Guidelines at this Stock Point**

- a. Stock Point Area is located at Agricultural land, which is covered under rule 6E of Rajasthan Revenue Rules 2007, for use of khatedari land for bajri (River Sand) Storage.
- b. It has been observed that bajri stock placed at this transit point was 2502 Tonnes as per online records (Copy of Online record is annexed herewith this report as Annexure R-21).
- c. Lessee has provided separate entry and exit points at the stock points, in accordance with the Sustainable Guidelines for Bajri Mining. Photographs of the same has been annexed herewith this report in later section.
- d. Lessee has provided CCTV cameras at entry and exit points in accordance with the guidelines and Photographs of the same has been annexed herewith this report in later section.
- e. No loading/unloading activities were going on at this stock point, as such Fugitive and Ambient Air Quality monitoring could not be carried out.

**H. RIVER BED MINING AREA AT KHARI RIVER, BADLA:-** Due to the presence of water on both sides of the river currently, no bajri mining was found to have taken place.

**I. RIVER BED MINING AREA AT MANSI RIVER:-** The committee, along with the applicant, conducted a spot inspection of the Mansi River, where most of the area was found filled with water, due to which it has been found that bajri mining is currently not being done by the leaseholder.

**VERIFICATION OF PLANTATION:-** It has been alleged by the applicant into the writ petition and during the joint visit that, lessee has not carried out plantation in accordance with the rules and conditions imposed therein the environmental clearance. Accordingly, it has been observed that claim made by the applicant in this regard seems true, as during the joint visit, only a patch of plantation having approx. 200-250 plants, near Shiv Temple, Dhanop was verified.

However, same has not been found adequate in accordance with the conditions imposed into the EC issued to the unit. Upon inquiring lessee has made to plants more trees at various locations including public places like panchayat/schools etc.

In view of the claim made by the Project Proponent, committee directed the Tehsildar Phuliya Kalan, Bhilwara to get the details of the areas including panchayat/schools from the lessee and get it verified and submit the report of the same to the committee within 03 days time from the receipt of directions of the committee. (Copy of the letter is already annexed herewith this report as earlier as **Annexure R-16**).

Furthermore, it is recommended to issue a show cause notice to the lessee in this regard by the committee to the Rajasthan State Pollution Control Board, Jaipur. Copy of the recommendation letter is annexed herewith this report as **Annexure R-22**. Also, lessee was also directed onsite by the committee, to submit a time bound action plan to carry out dense plantation in the coming monsoon season, in order to achieve the prescribed plantation, to the committee.

### **CONCLUSIONS OF THE JOINT COMMITTEE**

#### **1. Status of Statutory Compliance :-**

Upon examination of records and site verification, it has been concluded by the committee that the Project Proponent is operating under valid statutory permissions, namely:

- Environmental Clearance dated 14.10.2020 (Annexure R-4) and its amendment dated 27.10.2023 (Annexure R-7)
- Consent to Establish and Consent to Operate issued by Rajasthan State Pollution Control Board (Annexure R-5, R-6, R-8 & R-9)

#### **2. Mining Depth and Lease Area Compliance:-**

Field measurements conducted at various stretches of Khari River and other locations confirm that:-

- Mining depth is within the permissible limit of up to 03 metres as prescribed in EC conditions (Annexure R-7)
- No mining activity was observed by the committee, beyond the sanctioned lease area at various stretches.

#### **3. Verification of Allegations of Illegal Mining**

The allegations made by the applicant regarding:

- Mining beyond permissible depth
  - Mining within flowing water
  - Unauthorized permanent constructions
  - Mining near riverbanks
- were found largely unsubstantial based on site inspection and documentary verification .

#### **4. Temporary Structures within Lease Area:- Structures such as weigh bridges, temporary cabins, and solar installations observed by the committee at the site are:**

- Temporary in nature
- Operationally required as per sustainable mining guidelines

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- Equipped with CCTV surveillance and RFID tagged transportation
- Hence, these do not constitute violations as alleged in the writ petition and as informed by the petitioner to the committee during the site visit.

5. **Violation of Safety Zone Norms**

At Khari River stretch near Kheda Hetam:

- Irregular mining activity was found within the restricted 7.5 meter safety zone adjacent to Bilanama land.
- Drone survey (Annexure R-17) confirms excavation within prohibited buffer zone.
- However, no mining was carried out outside lease boundary

Accordingly, in opinion of the committee, the violation may be categorized as irregular mining and not illegal mining. As according to the definition of illegal mining, neither area has been found breached by the lessee nor has overproduction beyond sanctioned limit been reported by the Department of Mines and Geology.

6. **Encroachment on Bilanama Land**

- No permanent encroachment or stock dumping on Bilanama land was observed by the joint committee.(Annexure R-20)
- However, temporary usage for movement/parking of machinery was noticed during the course of inspection.

7. **Boundary Demarcation:-**

- Boundary pillars were present in most of the stretches but lacked adequate visibility. For proper visibility, lessee has been directed to raise the height of all the pillars.
- Certain locations were found without proper demarcation, to which committee instructed the representative of the lease to provide the same at the earliest.

8. **Environmental Monitoring Findings:-**

- Ambient Air Quality, Fugitive Emissions, and Noise Levels were found within permissible limits (Annexure R-11, R-12, R-13)
- Groundwater samples collected from identified wells (Annexure R-14, R-15, R-18) do not conclusively indicate deterioration attributable to mining activities, as committee does not observe any discharge of waste water/ solid waste nearby the wells from where samples have been collected. Also, mining activity of the Bajri do not constitute any activity where, there is possibility of waste water generation.

9. **Localized Environmental Concern:-**

- Minor excavation observed by the committee near Road Bridge towards Sangari was observed.
- Immediate corrective direction for backfilling was issued by the committee to the lessee.

10. **Plantation Compliance :-**

- Plantation carried out by the Project Proponent founds to be inadequate.


- > Only limited plantation (~200-250 plants) were found planted by the committee and verified on the spot. Further, lessee has produced few documents issued from panchayat and schools, regarding plantation carried out by them in these place. Revenue department was directed by the committee to verify the claim made by the lessee.

**11. Inactive Mining Stretches:-**

- > No mining activity observed at Badla stretch and Mansi River stretch due to presence of water.

**RECOMMENDATIONS OF THE JOINT COMMITTEE**

**A. REGULATORY ACTION**

**1. Proceedings for Safety Zone Breach**

It has been recommended that, Department of Mines & Geology shall:

- > Initiate action under MMDR Act and applicable rules, against the safety zone violation observed near Kheda hetam Stretch of Mining Lease.
- > To ascertain the breach of mandated area to be kept vacant by the lessee, directions have been issued to Tehsildar Phuliya Kalan, to ascertain the area encroached by the tenants within lease area, inform the committee within 03 days from the date of issue of directions and initiate the action in accordance with the Revenue Rules 2007, against the encroachment.
- > Further, copy of the letter issued to Tehsildar, Phuliya Kalan, has also been endorsed to the Mining Engineer, Department of Mines and Geology, Bhilwara, by enclosing the copy of drone survey report, with the directions to initiate the action against the irregularity found at Kheda hetam Stretch of River mining, if applicable as per MMDR Act and also to initiate action against the lessee, after receipt of report from Tehsildar, Phuliya Kalan , if ascertained that, lessee is not carrying out mining after leaving the mandated distance of 1/8<sup>th</sup> from river bank, if applicable according to MMDR Act. Copy of the letter has already been annexed herewith this report as Annexure R-16.

**B. Environmental Management Measures**

**1. Boundary Demarcation Strengthening**

- > Installation of permanent and clearly visible boundary pillars, wherever not provided and instructed during the course of joint visit
- > Geo-referencing of pillars for monitoring

**2. Restoration Measures**

- > Immediate backfilling of excavated pit near Road Bridge towards Sungari
- > Preparation of site-specific riverbed restoration plan.

**3. Groundwater Monitoring**

- > Quarterly monitoring of groundwater quality has to be carried out by the Ground Water Department at identified wells, on regular intervals.

**C. Plantation and Ecological Compliance**

**1. Time-Bound Plantation Plan**

- > Project Proponent shall submit time bound action plan for plantation, to be carried out before upcoming monsoon to the committee.

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- Plantation to be carried out at designated sites including public land in consultation with the gram panchayats and local administration.
2. **Third-Party Verification**
- As claimed by the representative of the mining lease, regarding plantation carried out at various panchayats and schools, it has been directed by the committee to verify the same by the officials of the Revenue Department.

**D. Land Use and Public Access**

**1. Protection of Public Pathways**

- Lessee has to ensure that no obstruction shall be made of public pathway due to mining transport at Transit point 1 Phuliya Kalan.
- Lessee shall provide separate entry/exit logistics to be maintained

**2. Restriction on Bilanama Land Usage**

- Lessee shall ensure complete prohibition on use for parking or operations at non designated areas, without due permissions from the competent authority such as Revenue Department.
- Revenue authorities to ensure strict enforcement of the above.

**E. OTHER GENERAL RECOMMENDATIONS:-**

- a. Department of Mines and Geology shall ensure to submit the action taken report on behalf of District Collector, Bhilwara, in case any illegal mining being observed at this area i.e Phuliya Kala as per the directions issued by Hon'ble NGT vide order dated 17.04.2026.
- b. Department of Mines and Geology shall ensure that Mining should permitted only after annual replenishment study as per prescribed under Chapter 8 of the Enforcement & Monitoring Guidelines for Sand Mining 2020.
- c. The permissible mining depth condition and distance/buffer criteria (distance from riverbank/ bridges dams etc) for no mining zones should be strictly implemented. In no case mining should be carried out below water level or sub water level.
- d. As per the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines, 2020, the use of plant and machinery in sand mining and associated transit operations must be strictly regulated and should be in accordance with the conditions imposed under environmental clearance.
- e. A letter has been issued by the committee to the lessee, with the directions to submit compliance report of instructions issued by the committee on site within 03 days time period from the receipt of the letter. Copy of letter is hereby annexed as **Annexure R-23.**

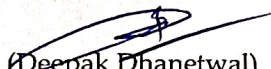
**OVERALL FINDINGS OF THE COMMITTEE**

During visit, Joint Committee has made a spot inspection report (मौका रिपोर्ट) in presence of all stakeholders along with applicant and representative of the mining lease and same is being enclosed herewith **Annexure R-24.**


**In view of above findings, Joint Committee concludes that:**

The mining operations are largely compliant with statutory approvals, however, localized procedural irregularities and environmental deficiencies have been identified, particularly in relation to safety zone adherence, plantation obligations, and boundary demarcation.

Joint Report of the committee formed in this case, with aforesaid mentioned observations, conclusions and recommendations is placed on record before Hon'ble Tribunal for perusal and further necessary directions please.

  
(Deepak Dhanetwal)  
SEE & Regional Officer  
Rajasthan State Pollution Control Board,  
Bhilwara

क्षेत्रीय अधिकाारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
भिलवाड़ा

  
Prakash Chandra Raigar, RAS),  
Additional District Magistrate(ADM),  
Shahpura, Bhilwara

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# Joint Committee Site Inspection Photographs

O.A. No 89/2026(CZ) "Habib Mohammad Vs State of Rajasthan & Ors"

Date of Inspection: 07.05.2026



Figure 1: Transit Point 01, Phuliya Kalan with separate entry and exit point



Figure 2: River Sand Stock Handling at Transit Point 01



Figure 3: Weighbridge and CCTV installed at Transit Point 01, Phuliya Kalan



Figure 4: Unrecorded prevalent Pathway at Transit Point-01



*Figure 5: Weighbridge & CCTV Surveillance Arrangements: Phooliya Kalan Khari Riverbed Mining Area (Towards Singari)*



*Figure 6: River sand mining sign at Khari Riverbed*



*Figure 7: Boundary demarcation pillar observed at the lease area. The Joint Committee verified the presence of pillars but instructed the lessee to raise their heights for better visibility as per statutory guidelines.*



*Figure 8: Spot inspection being conducted by the Joint Committee, including officials from Revenue, Mining, and RSPCB, along with the applicant and lessee representatives.*



*Figure 9: Open well located near the mining stretch. Groundwater samples were collected by the Regional Laboratory of RSPCB to address the petitioner's claims regarding water quality deterioration, which was later determined to be geogenic in nature.*



*Figure 10: Joint Committee and local law enforcement authorities actively verifying the mandatory safety zone and distance norms from the riverbank during the site visit.*



*Figure 11 : Shallow mined section(minor excavation) along the Raod passing through Riverbed at. The Joint Committee immediately directed the lessee to backfill the area to restore its integrity at Phooliya Kalan Riverbed section (Towards Singari)*



*Figure 12 : Solar pumps installed in riverbed for irrigation purposes by the nearby farmers in Phooliya Kalan Khari Riverbed section (Towards Singari)*



Figure 13 : Weighbridge & CCTV Surveillance Arrangements: Khari Riverbed Mining Area (Towards Khera Hetam)



Figure 14 : Cremation site : Khari Riverbed Mining Area (Towards Khera Hetam), mining was done leaving the distance defined as safety zone and found adequate



Figure 15 : Khari Riverbed Mining Area (Towards Khera Hetam), depicting sign of mining done and the open well 03.



Figure 16 : Khari Riverbed Mining Area (Towards Khera Hetam), depicting irregular mining activity took place adjacent to the Bilanama land



Figure 17: Weighbridge & CCTV Camera Surveillance & Solar plate structure at Khari Riverbed Mining area, Dhanop Mining Point 1



Figure 18: River sand mining done at Khari Riverbed Mining area, Dhanop Mining Point 1



Figure 19: Transit Point 02, Dhanop, with separate entry and exit point



Figure 20: Weighbridge and CCTV installed at Transit Point 02, Dhanop

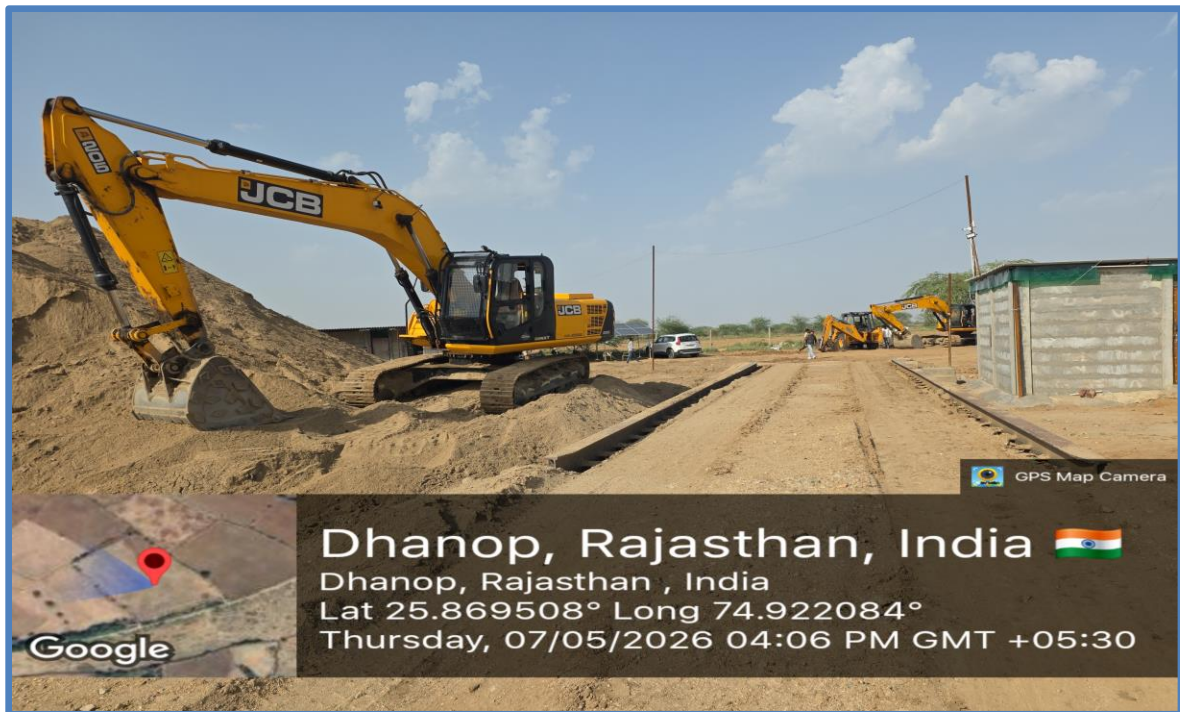


Figure 21: Machineris deployed at Transit Point 02, Dhanop



Figure 22: Plantation Status at Dhanop Shiv Temple

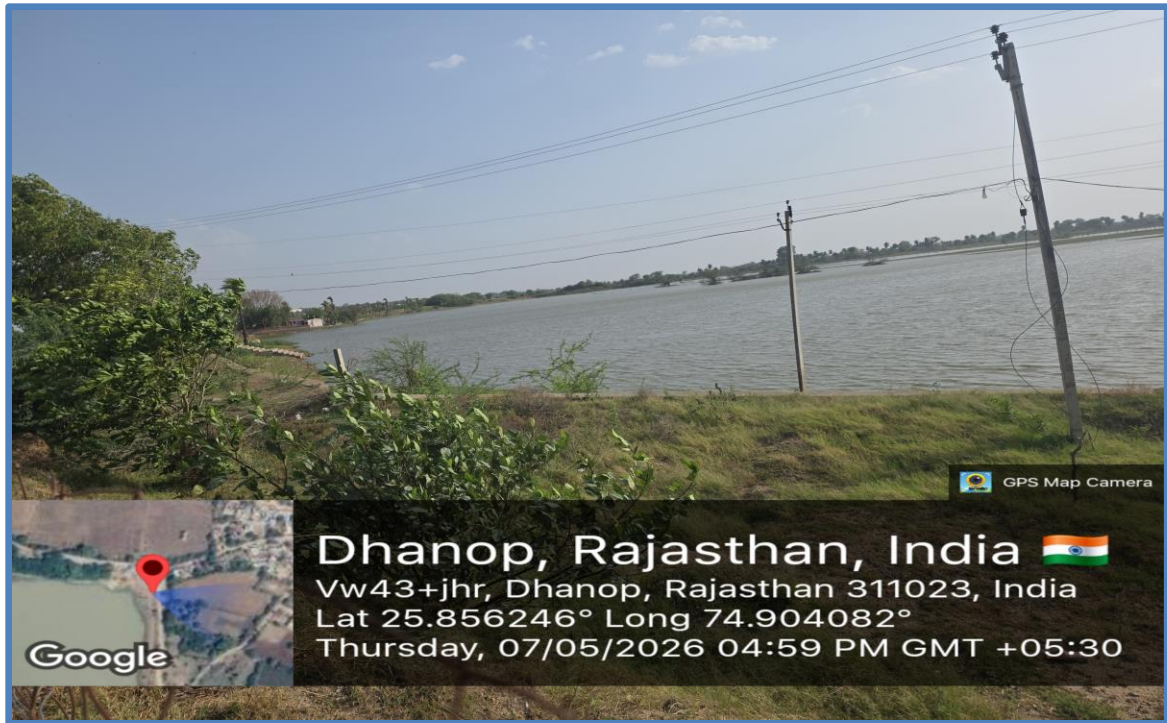


Figure 23: Plantation Status at Dhanop Shiv Temple



Figure 24: Weighbridge & CCTV Camera Surveillance & Solar plate structure at Khari Riverbed Mining area, Dhanop Mining Point 2



Figure 25: Weighbridge & CCTV Camera Surveillance at Khari Riverbed area, Badla Transit Point 03



Figure 26: Transit Point 03 at Badla.



Figure 27: Machineries deployed at Transit Point 03, Badla

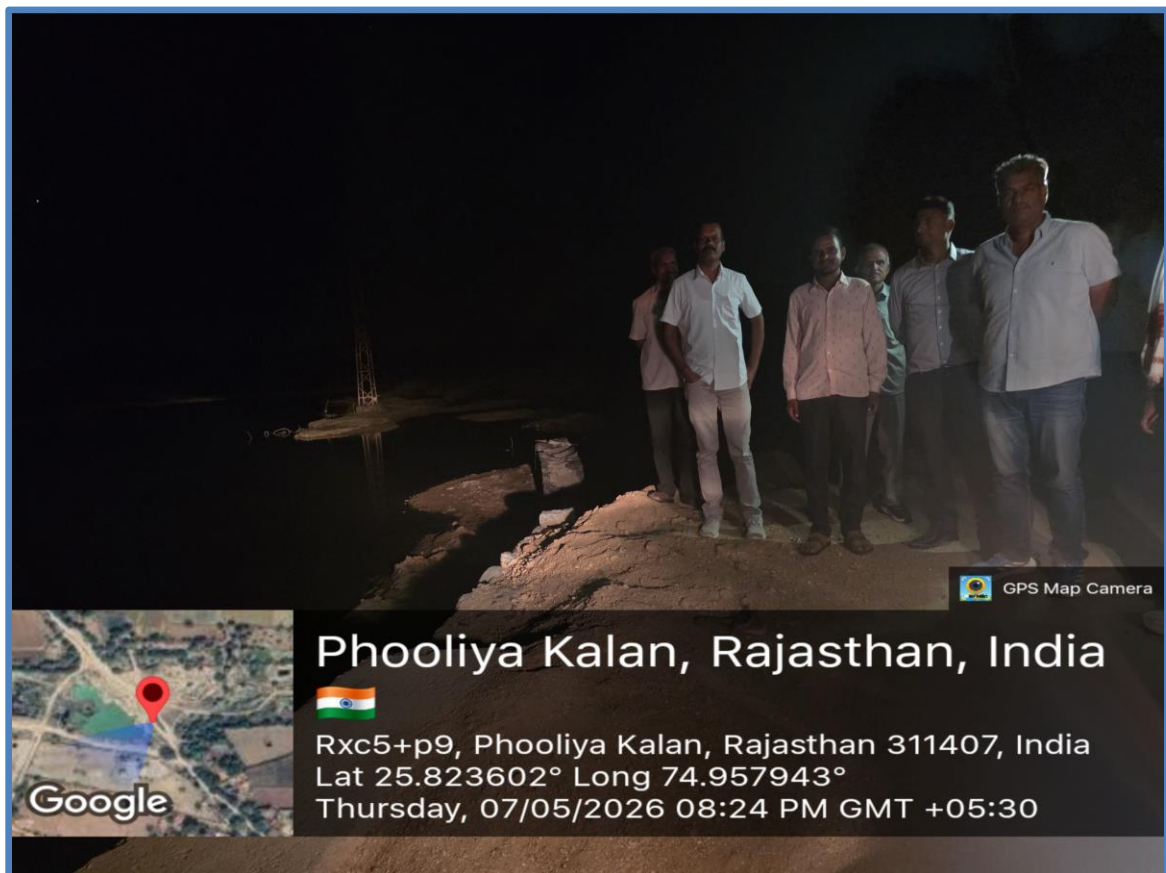


Figure 28: Mansi River Stretch- water accumulation found in this river area



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No.: 0141-2716877

No. F.10 (830) RPCB/Legal/NGT/2026/ 91-92

Date: 24/04/2026

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bhilwara  
Mobile No.: 9785291723  
Email: [rорpcb.bhilwara@gmail.com](mailto:rорpcb.bhilwara@gmail.com).

Subject: - Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 17.04.2026 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 89/2026 (CZ), titled Habib Mohammad V/s State of Rajasthan & Ors.

Sir,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 17.04.2026 in Original Application No. 89/2026 (CZ), has constituted a Joint Committee and directed as follows:

- “8. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-**
- (i) One representative from the District Collector, Bhilwara (Rajasthan)
  - (ii) One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support
- 10.. We further direct that in case illegal mining are found to be continued the Collector have to Immediately check it and take necessary action, prosecution as well as realization of environmental compensation and to submit the report before the next date of listing”.

In compliance with the above directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned authorities and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 17.04.2026 is enclosed herewith for your ready reference and necessary action in the matter.

Encls-As above.

(Kapil Chandrawal)  
Member Secretary

Copy to following for information and necessary  
1. District Collector, Bhilwara, Rajasthan

Signature valid

Digitally signed by Kapil Chandrawal  
Designation: Member Secretary  
Date: 2026.04.24 15:32:20 IST  
Reason: Approved

RajKaj Ref No.:  
21699627

M e-Sign



राजस्थान सरकार  
**कार्यालय जिला मजिस्ट्रेट, भीलवाड़ा**  
क्रमांक: न्याय/NGT/प्र0सं0/89-26/2026/23070 दिनांक: 25/04/2026

**आदेश**

मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 89/2026 अनवान हबीब मोहम्मद बनाम राजस्थान राज्य और अन्य में निर्णय दिनांक 17.04.2026 की पालना में इस कार्यालय के आदेश क्रमांक/23006 दिनांक 22.04.2026 से अद्योहस्ताक्षरकर्ता की ओर से उपखण्ड अधिकारी, फूलियाकलां को संयुक्त समिति में प्रतिनिधि नियुक्त किया गया था, इनके स्थान पर अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा को प्रतिनिधि नियुक्त किया जाता है। शेष आदेश यथावत रहेगा।

(जसमीत सिंह संधू)  
जिला मजिस्ट्रेट  
भीलवाड़ा

प्रतिलिपि:-

1. रजिस्ट्रार महोदय, माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल जोनल बेंच, तृतीय तल, राज्य सूचना आयोग भवन, अरेरा हिल्स, भोपाल-462011
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
3. प्रभारी अधिकारी, विधि अनुभाग, का.हा.।
4. अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा को पालनार्थ एवं संयुक्त निरीक्षण कर रिपोर्ट यथासमय मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत कराने की कार्यवाही करावें।
5. उपखण्ड अधिकारी फूलियाकलां।
6. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा को पालनार्थ, आवश्यक कार्यवाही हेतु तथा संयुक्त समिति की रिपोर्ट निर्धारित समय सीमा में मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत करने हेतु आवश्यक कार्यवाही करावें।
7. खनि अभियंता, भीलवाड़ा (प्रभारी अधिकारी) को उक्तानुसार पालनार्थ, नियमानुसार आवश्यक कार्यवाही हेतु तथा संयुक्त समिति की रिपोर्ट निर्धारित समय सीमा में मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत करने हेतु आवश्यक कार्यवाही करावें।
8. राजकीय अधिवक्ता, मा. राष्ट्रीय हरित अधिकरण, भोपाल।

जिला मजिस्ट्रेट  
भीलवाड़ा

Signature valid

Digitally signed by Jasmeet Singh Sandhu  
Designation : Collector & District Magistrate  
Date: 2026.04.25 10:46:22 IST  
Reason: Approved

RajKaj Ref No.:  
21813638  
M e-Sign



राजस्थान सरकार

**कार्यालय जिला मजिस्ट्रेट, भीलवाड़ा**

क्रमांक: न्याय/NGT/प्र0सं0/89-26/2026/23272

दिनांक: 08/05/2026

01. अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा  
02. खनि अभियंता, भीलवाड़ा (प्रभारी अधिकारी)

विषय :- मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 89/2026 अनवान हबीब मोहम्मद बनाम राजस्थान राज्य और अन्य ।

प्रसंग :- इस कार्यालय का आदेश क्रमांक/23006 दिनांक 22.04.2026 एवं 23070 दिनांक 25.04.2026

उपरोक्त विषयान्तर्गत लेख है कि मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 89/2026 अनवान हबीब मोहम्मद बनाम राजस्थान राज्य और अन्य में निर्णय दिनांक 17.04.2026 की पालना में जिला कलक्टर महोदय की ओर से अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा को संयुक्त समिति में प्रतिनिधि तथा खनि अभियंता, भीलवाड़ा को प्रकरण में पैरवी/प्रतिरक्षण की कार्यवाही हेतु प्रभारी अधिकारी/ समन्वयक नियुक्त किया जाकर निर्देशित किया गया कि प्रकरण में राजकीय अधिवक्ता से सम्पर्क कर पैरवी/प्रतिरक्षण की कार्यवाही करावें एवं निर्धारित समय सीमा में अनुपालना प्रस्तुत कर, सम्पादित कार्यवाही से इस कार्यालय को अवगत करावें।

अतः मा. राष्ट्रीय हरित अधिकरण, भोपाल में निर्धारित समय सीमा में संयुक्त समिति की रिपोर्ट एवं अनुपालना प्रस्तुत कर, सम्पादित कार्यवाही से इस कार्यालय को अवगत करावें।

अति. जिला मजिस्ट्रेट  
भीलवाड़ा

प्रतिलिपि:-

1. प्रभारी अधिकारी, विधि अनुभाग, का.हा।
2. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा को भेजकर लेख है कि उक्त संबंध में आवश्यक कार्यवाही करावें तथा संयुक्त समिति की रिपोर्ट निर्धारित समय सीमा में मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत करने हेतु आवश्यक कार्यवाही करावें।
3. राजकीय अधिवक्ता, मा. राष्ट्रीय हरित अधिकरण, भोपाल।

अति. जिला मजिस्ट्रेट  
भीलवाड़ा

**Signature valid**

Digitally signed by Prajha  
Designation: Additional Collector  
And Additional District Magistrate  
Date: 2026.05.08 18:27:58 IST  
Reason: Approved

RajKaj Ref No.:  
22109152





**F. No. J-11015/286/2013-IA.II (M)**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**Impact Assessment Division**

\*\*\*\*\*

Indira Paryavaran Bhavan  
 Prithwi Wing, 2<sup>nd</sup> Floor, Aliganj,  
 Jor Bagh Road, New Delhi-110 003

Dated: 14<sup>th</sup> October, 2020

To

M/s Shri. Ashu Singh Bhati  
 45, Paschim Vihar, Vaishali Nagar  
 Jaipur, Rajasthan-302021

**Subject: Mining of Mineral Bajri (Minor Mineral) with proposed production capacity of 0.84 Million TPA (ROM) by Shri Ashu Singh Bhati, located at Revenue villages of Tehsil Shahpura, District-Bhilwara, Rajasthan (MLA 624.39ha)[F. No. J-11015/286/2013-IA.II (M); Proposal No. IA/RJ/MIN/20582/2013] – Environmental Clearance**

Sir,

This has reference to proposal No. IA/RJ/MIN/20582/2013 of Shri Ashu Singh Bhati is for mining of Bajri (Minor Mineral) with proposed production capacity of 0.84 Million TPA (ROM). The mine lease area is located at Revenue villages of Tehsil – Shahpura, District – Bhilwara in the mine lease area of 624.39ha. The mine lease area lies on Khari and Mashi River. The Project is located in Seismic zone-II. The Lease area falls on Survey of India toposheet number 45K/13, 45K/14, 45O/1 and 45O/2. The Latitudes and Longitudes of the mine lease area as below:

Zone	Latitudes	Longitudes
Zone - I	25°52'42.86" N to 25°46'05.84" N	74°52'03.21" E to 74°06'46.70" E
Zone –II (A)	25°48'15.32" N to 25°46'05.84" N	74°45'31.08" E to 74°06'46.70" E
Zone – II (B)	25°40'06.02" N to 25°44'00.95" N	74°47'09.75" E to 74°57'11.6" E

1. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category A or Activity 1(a) as the mining lease area is greater than 100 ha.

The Committee previously asked the PP to confirm that is there any other homogeneous mining lease within 500 meters of this lease and forming cluster. If, yes details of the same needs to be provided.

*Handwritten signature*

PP in its reply dated 10.07.2020 submitted Cluster Certificate issued by Mining Officer, Bhilwara vide its Letter. No 218 dated 15.06.2020 wherein it has mentioned that there is one mining lease within 500 meters as per following details:

M.L. No.	Tehsil	District	Area (in ha)	Name of LOI Holder
119/2012	Hurda, Masud	Bhilwara, Ajmer	544.03	Shri. Vikramaditya Rathod

2. The proposal of TOR was considered by the Expert Appraisal Committee in its 13<sup>th</sup> Meeting held during 12<sup>th</sup> November, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No. J-11015/286/2013-IA.II (M) dated 09.12.2013.
3. **PP vide Proposal No. IA/RJ/MIN/20582/2013 dated 05.05.2015** applied for Environmental Clearance and submitted the EIA/ EMP Report online to Ministry for seeking Environmental Clearance after conducting Public Hearing for mining of Bajri (Minor Mineral) with proposed production capacity of 0.84 Million TPA (ROM). The mine lease area is located at Revenue villages of Tehsil – Shahpura, District –Bhilwara in the mine lease area of 624.39ha. The Proposal of EC was appraised before the Expert Appraisal Committee in its meeting held during August 25- 27, 2015. The Committee deliberated at length the information submitted by PP and **recommended** the Proposal for Environmental Clearance for Mining of Mineral Bajri with proposed production capacity of **0.84 Million TPA (ROM)**. *The Committee recommended additional specific conditions viz. (i) Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier; (ii) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical checkup and once in six months and necessary medical care/preventive measures under taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; (iii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.; (iv) Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages; (v) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density; (vi) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing; (vii) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre; Washing of all transport vehicle should be done inside the mining lease; and (viii) Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.*
4. **Additional details were sought from the PP vide letter dated 26.12.2016 (uploaded on PARIVESH on 29.12.2016) to conduct a scientific replenishment study citing the following:**

*Handwritten signature*

5. *"The matter was examined in the Ministry w.r.t. replenishment study and noted that the Ministry has issued the terms of reference and inter-alia mentioned a condition that the Project Proponent shall conduct a detailed replenishment study and submit the report along with the EIA/EMP. However, the Project Proponent has made a theoretical study based on Dendy Bolton's Replenishment Formula. In view of the above, the Ministry requested the EAC to recommend the amount of production on yearly basis based on a duly conducted scientific replenishment study before recommending Environmental Clearance. Accordingly, the proposal to discuss the replenishment study issues related to sand/bajri mining projects have been re-considered before the EAC meeting held during October 24-25, 2016.*
6. *The Committee deliberated the issues and opined that Replenishment of the sand is a natural process in the perennial rivers. The sand moves along with the water streams and is deposited in the void created in the mined out areas. Replenishment rates vary depending on nature of watershed, nature of soil and rainfall etc. and mining beyond the natural replenishment rate results into damage of river bed leading to adverse environmental consequences. Mining proposals under the category of river mining are received for Environmental Clearance mainly from States such as Uttarakhand, Himachal Pradesh, Uttar Pradesh, Jammu and Kashmir, Haryana, Bihar and Rajasthan. Analysis of these proposals reveals that the proposals of sand mining from Rajasthan are not in perennial rivers. These are, in effect, paleo sand deposits and are not replenished annually during monsoon season. The mined out areas are not replenished adequately and may turn into permanent depressions.*
7. *The Committee noted that the EIA/EMP reports on sand mining proposals estimate replenishment rates based on theoretical Dendy—Boltan formula and not on actual replenishment studies. The Dendy- Boltan formula is not very useful to estimate replenishment rates at a particular stretch of a river and its application to cases such as those of Rajasthan, where rivers are not perennial, is even more problematic. In view of the above, there is a need, therefore, to treat the river sand mining proposals from Rajasthan differently from those of other States. The Committee deliberated the issues w.r.t. replenishment study and is of the view that in case of Sand/Bajri mining projects from the State of Rajasthan, Project Proponents shall first conduct a scientific replenishment study and submit the report before the EAC for further consideration of amount of production for mining of sand/bajri on yearly basis. Therefore, the Committee deferred all such sand/bajri mining proposals of State of Rajasthan."*
8. **In response to the ADS dated 27.12.2016, PP uploaded the "Scientific Replenishment Study Report for Bajri/Sand Mine Leases in The State of Rajasthan (Phase-II Report)" dated February, 2018 on PARIVESH on 03.04.2018.**
9. **Notably, the proposals of River Sand/Bajri Mining in State of Rajasthan were considered by the Special EAC meeting held on 08.01.2018 pursuant to the judgement of Hon'ble Supreme Court, dated 16.11.2017.** These proponents had submitted Scientific Replenishment Study Report prepared by the Central Mine Planning & Design Institute (CMPDI). Apart from M/s CMPDI and PPs, the officials of the State Government of Rajasthan namely Shri Deepak Tanwar, Senior Mining Engineer, Bharatpur and Shri D. P. Gaur, Senior Mining Engineer, Jaipur were invited to attend the EAC meeting.
10. *The Member Secretary appraised the Committee that the Hon'ble Supreme Court vide its judgment dated 16.11.2017 in the matter of SLP(C) No.34134 of 2013 (State of Rajasthan Vs Nature Club of Rajasthan) has restrained river sand/ bajri mining in the State of Rajasthan in respect of 82 Letter of Intent (LoI) holders who had submitted their applications to the MoEFCC for grant of EC. The above 19 PPs are covered under 82 LoI holders who have been restrained from carrying out river sand/ bajri mining.*
11. *The Consultant, M/s CMPDI, on behalf of PPs submitted that it has carried out three-stage study to estimate the replenishment of sand in the State of Rajasthan (as detailed in the minutes). Based on the study, M/s CMPDI estimated the annual replenishment of*

sand w.r.t. each of the proposals. For this proposal of M/s. Pradeep Sethi Estimated the Annual Replenishment was found to be 1.61 Million m<sup>3</sup>. Based on the above replenishment estimations, M/s CMPDI has indicated the replenishment status vis-a-vis annual planned production for each of the case. In case of this proposal of M/s. Pradeep Sethi, it is estimated that "Replenishment will be less than planned annual production."

12. The Committee noted that apart from the above estimations, M/s CMPDI has made certain conclusions and recommendations, the salient features of which are as below: - i. The rivers of Rajasthan are ephemeral in nature and not replenished annually as compared to perennial rivers and therefore, the concept of annual replenishment is not applicable. There is a need to consider appropriate change in the policy applicable for annual replenishment of rivers vis-à-vis mine capacity permits in case of Rajasthan. ii. Due to erratic and uncertain occurrence of rainfall in the State, there exists appreciable variation in the amount of replenishment of the rivers. The replenishment achieved at one point of time may be utilized over more than a year depending upon requirement which needs to be considered while linking annual production with annual replenishment of the rivers in the State of Rajasthan. iii. As per their considered opinion, M/s CMPDI mentioned that there is a need to consider the concept of resource accounting of bajri/ sand in the rivers of Rajasthan and take the replenishment as a measure for resource augmentation. The permissible level of bajri/sand in each stretch need to be identified and each year, the resource augmentation based on the replenishment of the river need to be added onto it for updating the bajri/sand. Based on such estimation, quantum of further permits may be decided by State Government. iv. Apart from the above, system of Environment Accounting has also been propagated by United Nations (UN) with System of Environment – Economic Accounting 2012-Central Framework (SEEA-Central Framework) which is a statistical framework consisting of a comparable statistics and indicators for policy making etc. It is a tool that helps in tackling natural resource depletion and environmental degradation. For sand mining projects of Rajasthan, Physical Supply Use Tables (PSUT), as provided in SEEA-Central Framework of UN, may be utilized for sustainable use of sand mining and grant of mining permits. The mining lease in Rajasthan occurs in paleo sand deposits and use of PSUT will be appropriate in this case. v. The installation of observation points may be appropriately considered for determination of replenishment level in each tract of river under consideration. The observation points may be installed at strategic locations and rise in the level of Bajri/sand may be monitored.
13. The Committee made detailed deliberations and noted that there is a requirement of identification of active mining area within leased river stretches and subsequent identification and preparation of cross-section for assessing replenishment of sand in coming years. Hence, mining permission is technically required to be granted so as to conduct replenishment studies in future and demonstrate the same to State Govt. to regulate mining of paleo deposits in future. Accordingly, EAC recommended mining of river sand/ bajri to up to 25% capacity of the annual proposed production capacity **subject to submission** of information and undertaking as below:
1. DMG, State Government to submit demarcated river stretch through latitudes and longitudes (out of the total lease) where river sand/ bajri mining can be permitted based on available reserves and Original Ground Level (OGL) at each cross section in consultation with State Irrigation Department;
  2. PPs and M/s CMPDI to submit latitudes and longitudes of the identified cross section, duly authenticated by State Government, which shall be used for replenishment study in future for calculation of replenishment amount/ rate;

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3. PP to give undertaking that only Scrapers shall be used for mining to ensure that the mining depth be maintained as 1.0 meters (max.) from Original Ground Level and No other heavy machinery like bucket excavators, JCB machines etc. shall be used which may adversely impact the aquatic biota;
  4. State Government of Rajasthan shall regulate the mining operations by PPs and submit report to MoEFCC on quarterly basis. It shall also be ensured that levelled cross section is made before the onset of next rainfall season; and
  5. State Deptt. Of Mines & Geology and PPs are required to submit District Survey Report (DSR) in line with provisions made in Ministry's notification dated 15.01.2016.
14. Further, the Environmental Clearance Proposals for mining of Sand/Bajri which were received from the State of Rajasthan were at various stages of consideration before the Expert Appraisal Committee (EAC) under the provisions of the EIA Notification, 2006. These Proposals were deliberated and discussed by the EAC in its meeting held during May 30-31, 2018. The detailed Minutes of EAC meeting may kindly be seen at <http://environmentclearance.nic.in> , the summary of which is as follows:
  15. The Member Secretary has informed to the Committee that the issues related to replenishment study on the sand/bajri mining projects were deliberated by the EAC in its meeting held during October 24-25, 2016 wherein the Committee deliberated the issues w.r.t. replenishment study for the sand/bajri mining projects received from State of Rajasthan and the Committee suggested that Project Proponents shall first conduct a scientific replenishment study and submit the report before the EAC for further consideration of amount of production for mining of sand/bajri on yearly basis. Therefore, the Committee had deferred all such sand/bajri mining proposals of State of Rajasthan.
  16. The Member Secretary has appraised the Committee that the Hon'ble Supreme Court vide its judgment dated 16.11.2017 in the matter of SLP(C) No.34134 of 2013 (State of Rajasthan Vs Nature Club of Rajasthan) has restrained river sand/ bajri mining in the State of Rajasthan in respect of 82 Letter of Intent (LoI) holders who had submitted their applications to the MoEFCC for grant of EC.
  17. The Member Secretary has also informed that Government of Rajasthan has issued the Rajasthan Minor Mineral Concession (Amendment) Rules, 2018 on 28th February, 2018 and has amended Rule 5 and 6 of the Rajasthan Minor Mineral Concession Rules, 2017 w.r.t. existing expression "one year", to "thirteen months" i.e. all LOI of minor mineral issued are only valid up to 31.03.2018. Government of Rajasthan, vide letter no. 14(4) Mines/Gr. II/2014, dated 9th April 2018, has submitted the status of 82 bajri mining cases. Out of 82 LOIs, 42 LOIs are cancelled/lapsed, 10 LOIs are sanctioned the lease/executed, and 30 LOIs are under stay in the Hon'ble High Court at Jodhpur w.r.t. regard to validity of LOI. The Committee deliberated the issues and is of the view that Department of Mines and Geology, Government of Rajasthan shall first confirm whether the instant LOI/Lease is valid or not before consideration of the Proposal.
  18. The Member Secretary has informed that the Ministry is receiving the projects of Bajri/Sand mining from the State of Rajasthan and requested the EAC to suggest further course of action. The Committee has also observed that similar proposals from the State of Rajasthan were considered by the EAC in its meetings held on 8th January 2018 and May 30-31, 2018 (this meeting) wherein the Committee has asked the following certain information/clarifications and undertaking from the State Government of Rajasthan/Project Proponent: -

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1. Complete appraisal of the EIA/EMP report along with TOR compliance and other mitigation measures, if not done earlier.
2. Details of Scientific Replenishment Study report needs to be presented with other requisite information.
3. DMG, State Government to submit demarcated river stretch through latitudes and longitudes (out of the total lease) where river sand/bajri mining can be permitted based on available reserves and Original Ground Level (OGL) at each cross section in consultation with State Irrigation Department;
4. PP and Consultant to submit latitudes and longitudes of the identified cross section, duly authenticated by State Government, which shall be used for replenishment study in future for calculation of replenishment amount/ rate;
5. PP to give undertaking that only Scrapers shall be used for mining to ensure that the mining depth to be maintained as 1.0 meters (max.) from Original Ground Level and No other heavy machinery like bucket excavators, JCB machines etc. shall be used which may adversely impact the aquatic biota;
6. State Government of Rajasthan shall regulate the mining operations made by PP and submit report to MoEF&CC on quarterly basis. It shall also be ensured that leveled cross section is made before the onset of next rainfall season; and
7. State Department of Mines & Geology and PP are required to submit District Survey Report (DSR) in line with provisions made in Ministry's notification dated 15.01.2016.
8. The Committee deliberated the issues and is of the view that Department of Mines and Geology, Government of Rajasthan shall first confirm whether the instant LOI/Lease is valid or not before consideration of the Proposal
9. The PP is required to submit the sections clearly marking the lateral and depth extents of present ground profile as well as proposed excavation profile at individual sections. The same needs to be verified/approved by the State Mines and Geology Department, Govt. of Rajasthan.
10. The PP needs to submit a database in structured tabulated form clearly mentioning the nomenclature of the section line, latitude and longitude of both the extents of section line, chianages and respective levels (RL, AMSL) of all the points taken on that section line. That means with the help of this database profile of ground at that section line can be drawn with the help of suitable CAD software.
11. Thus with the help of existing ground profile and proposed extents of excavation considering the stipulations of lateral extents of sustainable sand mining guidelines, as mentioned above, The PP shall estimate the proposed quantum of excavation in tonnages with the help of Specific Gravity verified by the State DMG between every two consecutive sections. Such estimation shall be furnished by the PP in tabular form which includes the nomenclature of section lines, area proposed forexcavation, distance between two consecutive section lines, volume, specific gravity, tonnage of the mineral, maximum depth extent from existing ground profile. Respective plans shall also be submitted clearly marking the area to be excavated. The same needs to be verified by the State Mines and Geology Department, Govt. of Rajasthan. In addition to this a composite plan mentioning the above proposed excavation zones for the entire mine lease area also needs to be submitted. Thus PP needs to submit a plan clearly showing the area to be put in under excavation and no excavation zones. Respective KML files of such lateral extents of excavation and no excavation zone within ML shall also be submitted by the PP.

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12. PP needs to submit a plan clearly mentioning the width of river, lease boundaries, area left under safety zones as prescribed as per Sustainable Sand Mining Management Guidelines, 2016, as per statutory requirements under Rajasthan Minor Mineral Concession Rules and other competent authority.
13. The plans and sections should be depicting the dates (period) of survey further in order to ensure the ground survey. PP should submit the dates (period) of survey, the model no & details of the instrument used for such survey, field recordings and observations along with name, signatures and contact details of the Surveyor explicitly be mentioned and recorded in the field book as well as in Plan & Sections.
14. In addition to this soft copy (Excel or CSV file, DWG file) of all such survey recordings should also be submitted in proper order & sequence in order to cross check & verification samples checks of sections.
15. The Committee deliberated the issues w.r.t. erection of pillars and accordingly suggested that the PP needs to erect the pillars with the following specifications and submit the details (in table form) of the same along with photographs. The specifications inter-alia are as (a) the distance between two adjacent pillars shall not be more than 100 meters; (b) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface; (c) each pillar shall be of reinforced cement concrete; (d) the pillars shall have a base of 0.30m X 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground; (e) all the pillars shall be painted in yellow colour and the top ten cm in red colour by enamel paint and shall be grouted with cement concrete; (f) on all the pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked; (g) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars; (h) the number of pillar shall be the number of the individual pillar upon the total number of pillars in the lease; and (i) the tip of all pillars shall be a square of 15 cm on which a permanent circle of 10 cm diameter shall be drawn by paint or engraved and the actual boundary point shall be intersection of two diameters drawn at 90 degrees.
16. PP shall submit the compliances as per the Ministry's Office Memorandum No.3-50/2017-IA.TII(Pt.), dated 30.05.2018 by an undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2<sup>nd</sup> August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
19. The Committee has made the detailed deliberations in the EAC held during May 30- 31, 2018. The representatives of State Government of Rajasthan were also present during the meeting. Based on the detailed deliberations and discussions, the Committee is of the view that the complete appraisal may be done once the information as sought in the similar cases of State of Rajasthan for bajri/sand mining project may be submitted by the State Govt. of Rajasthan and Project Proponent. In view of the above, the Committee suggested that first State Govt. of Rajasthan and Project Proponent shall submit the above mentioned information for all similar case of the State of Rajasthan. Thereafter the proposals may be considered. The Committee also suggested that the proposals can only be considered before the EAC once all the complete information received from State Govt. of Rajasthan and Project Proponents.
20. The Committee suggested that the Ministry first seek the above mentioned information from PPs and State Govt. in all similar cases from State of Rajasthan and afterwards placed before the EAC.

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21. The matter was examined in the Ministry and accordingly Project Proponent and Department of Mines and Geology, Govt. of Rajasthan were requested vide letter dated 18.06.2018 (uploaded on PARIVESH on 19.06.2018) to submit the above mentioned requisite information online to the Ministry for further necessary action on the matter."

In view of above, the Ministry informed the PP on 07.10.2019 to "upload all the information sought by EAC in its meeting held on Jan-2018 and May 2018 in respect of sand mining project from State of Rajasthan. Upload the actual replenishment study report. Recommendation of SubDivisional Committee as per S.O. 141(E) dated 15.01.2016."

In response to above deliberation and ADS raised, PP has now replied on 16.05.2020 stating that Replenishment study report has been prepared and verified by Irrigation as well as Department of Mines & Geology, Rajasthan Complying. PP has further provided the following compliance w.r.t. the points asked during the 32nd EAC meeting held on May 30-31, 2018.

The proposal was placed in the 18th EAC (Non-coal Mining) held during 22-24 June, 2020. The EAC deliberated on the submissions made by the project proponent and presentation made by the consultant in the meeting and deferred the proposal and advised the project proponent to submit the following information, as sought for the proposals deliberated during the 5th - 6th May, 2020.

Further, Review on the status of the Sand Mining Proposals received from the State of Rajasthan is as follows:

1. The committee also reviewed the status of the Sand Mining Proposals received from the State of Rajasthan. The Committee is of the view that the Hon'ble Supreme Court in its order dated 6.12.2019 asked for completing of the application and directed the Ministry to pass appropriate order, to expedite the process, a Special Meeting was also conducted on 12.06.2020 wherein two proposals from State of Rajasthan was recommended. The representative of State Government of Rajasthan in the previous meeting brought to the notice of the Committee that there is a scarcity of the mineral in the State. The Committee therefore desired to know the status of the remaining proposals.
2. The Member Secretary informed the Committee the State Government in its letter dated 3.02.2020 mentioned that reports of 16 proposals have been submitted to the Ministry. Information for the remaining proposal is yet to be submitted by the State Government and Project Proponent. In order to facilitate the information uploading the Ministry also re-listed the projects but as the information was not submitted for more than 3 months the proposals were auto delisted from the PARIVESH Portal. Till dated Ministry did not receive any request from Project Proponent /State Government for re-listing of these proposals.
3. The Committee is of the opinion that the Ministry may write to State Government and Project Proponent, to submit the requisite information as early as possible, so that appraisal of the projects can be completed.
4. In view of the same, PP vide its letter dated 10.07.2020 has submitted the information
5. PP has submitted that the mine lease area is 624.39ha which is Khari and Mashri River. No forest land is involved. Letter of Intent (LOI) for grant of mining lease for minor mineral Bajri over an area of 624.39 ha has been granted by the Director of Mines and Geology Department, Govt. of Rajasthan, vide letter dated 27.03.2013 for the period of 5 year. The river area spreads in 17 villages of Shahpura Tehsil, Bhiwara district.

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The Committee observed that the EAC in its minutes of meeting held during 30.05.2018 inter-alia mentioned that "The Committee deliberated the issues and is of the view that Department of Mines and Geology, Government of Rajasthan shall first confirm whether the instant LOI/Lease is valid or not before consideration of the Proposal."

PP in its reply submitted on 16.05.2020 mentioned that LOI issued by the state Govt. is valid vide letter no. P10 (9) Mine/Group2/2013 dated 27.02.2013 issued by Department of Mines & Geology, Government of Rajasthan. As per the letter LOI is valid for 5 years only.

6. PP has submitted that the Mining Plan is approved by SME, Bhilwara Circle, Bhilwara vide letter no. SME/ BHL-C12/F/Mining Plan/ Mining Scheme/ 3762 dated 27.08.2013. Committee previously asked that "The details of the area to be utilized & not to be utilized for mining, as Approved mining plan at the end of 5 years needs to be provided. Whether area demarcated by DMG comes under the utilized zone or unutilized zone. In addition to this, area required for mining in the next 5 years needs to be provided with proper justification. The details of any prohibited area within the LOI area or demarcated area needs to be provided."

PP in its reply submitted on 10.07.2020 mentioned that "The details of the area to be utilized as per Approved mining plan is 100.0 Hect. Thus area not to be utilized is 524.39 Hect. (Annexure No.-5A). Area Demarcated by Department of Mines & Geology comes under-utilized zone (Annexure-6). The area required under Mining will be same as approved in the Mining Plan (The justification is given as Annexure No.-7). There is no prohibited area within the LOI area/demarcated area."

As it appears from the submission that large area remains un-utilized the Committee previously asked the PP that "Mining is proposed in the small area and still large area is left how PP will ensure to curb illegal mining in the demarcated area and rest of the area falling in the lease (provision of Enforcement and Monitoring Guidelines for Sand Mining, 2020 shall be referred for the same). In addition to this budget for installation surveillance equipment like CCTV, security guards weigh bridge etc., needs to be provided. The mining intensity of the original proposal considering larger area and the current proposal shall be compared and explained, as there is significant difference in mining intensity per ha. Area."

PP in its reply dated 10.07.2020 submitted that the "Mining is proposed in the small area where mining will be done as per condition of environment clearance, sustainable Sand Mining Guidelines 2016. Environment & Monitoring Guidelines,2020 for Sand Mining and RMMCR, 2017. To curb the illegal Mining in the remaining area. There are eighteen entry point (Roads) from where river can be approached. Therefore, eighteen numbers of night vision camera will be installed and data will be made available to state government. Apart from this the Project Proponent takes the responsibility that no illegal Mining will be allowed/ done for remaining area. The budget required to curb the illegal Mining will be as follows:-Budget for Surveillance equipment: i) Transport Permit (Rs 4.0 Lakh), ii) CCTV Camera (Rs 8.0 Lakh-Capital and 0.8 lakh recurring), iii) Weigh bridge (Rs 25.0 Lakh-Capital and Rs 2.5 Lakh-recurring), iv) Personal Computer with power backup (Rs 3.0 Lakh-Capital and Rs 0.3 Lakh-recurring), v) Mobile Application Barcode Scanner (Rs 3.0 Lakh-Capital and Rs 0.3 Lakh-recurring), vi) Radio Frequency identification tags (RFID) and Global Positioning System (GPS) tracking (Rs 4.0 Lakh-Capital and Rs 0.4 Lakh-recurring), v) Annual audit of each lease (Rs 4.0 Lakh-recurring) , and vi) Security Guard (Rs 129.6 Lakhrecurring).

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## Compassion between original proposed &amp; Current Proposed

S.No.	Details	Original Proposed	Current Proposed
1	Mining Area	624.39 ha.	50.1307 ha.
2	Reserve	11.31 Million tonne	2.22 Million tonne
3	Production	0.84 Million Tonne	0.82 Million
4	EMP Cost	11.50 Lacs	200 lacs
5	CSR /CER Cost	10.50 Lacs	167 lacs
6	Water requirement	13 KLD	17.14 KLD
7	Project Cost	1.40 Cr	3.20 Cr.

The Committee observed that to achieve a production of 0.84 MTPA the area required is very less as compared to LOI allocated area or area demarcated by DMG. The Committee asked State Government that why a larger area is provided. The Representative of the State Government informed the Committee that it's the policy of Rajasthan Government to grant large area tehsil wise and for the remaining un-utilized area the onus of preventing illegal mining is with PP & State Government. The Committee is of the view that SOP in this regard may be submitted by the State Government.

In addition to above, Committee is also of the view that policy of granting large mining area tehsil wise is not feasible as it blocks the mineral resource and lead to shortage of supply of the sand in the State and also the loss of revenue to State Government. The State Government may look into the policies and grant only that much area which is sufficient for the said production or as per demand of the sand in the State.

Committee observed that PP in its submission made to the Ministry mentioned that "The extractable Replenished quantity per Hectare is about 34257.74 Tonne. So to achieve 0.84 million Tonnes per annum the net area required will be 24.52 Hectare. So total net area required during the next five years will be 73.56 ha. The area worked during 1st years and 2nd Year will be worked out in the 4th & 5th year respectively." The Committee is of the view that area required to achieve 0.84 million TPA of production is 73.56 Ha.

- The Proponent has submitted that Method of mining is semi - mechanized opencast method. Excavation will be carried out up to a maximum depth of 3.0 meters from surface of deposit and not less than one meter, from the water level of the River Khari and Mashī whichever is reached earlier. Proponent informed that 100 ha area will be used for excavation; 12.06 ha for safety zone against bridges (9 nos.); 30.24 ha for permanent roads (21 nos.) and 67.39 ha for wells (103 nos.). Project Proponent reported that mining will be done leaving a safety distance from the banks i.e. 7.5m of the width of the River from both the banks. No ponding will take place. Mining will be done only during day time and completely stopped in monsoon season. No mining will be done in the zone of 45m on either side of the structure/ bridge. Project Proponent reported that there will be temporary rest shelters during operational phase. Mineral will be transported through road. Project Proponent has made the traffic analysis survey and reported that no. of trucks will be deployed 150 per day (20 tonnes capacity each) which increase 250 PCUs per day and the level of service (LOS) remains as "A".

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Project Proponent reported that roads will be repaired regularly and maintained in good conditions. A supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signage will be maintained at the sensitive places.

The Committee observed that EAC in its meeting held during 8.01.2018 inter alia mentioned that "PP to give undertaking that only Scrapers shall be used for mining to ensure that the mining depth to be maintained as 1.0 meters (max.) from Original Ground Level and No other heavy machinery like bucket excavators, JCB machines etc. shall be used which may adversely impact the aquatic biota". In compliance to this condition the PP also submitted an undertaking on its letter-head dated 26.02.2020 wherein inter-alia it has mentioned that PP shall use only scraper for mining and no excavator & JCB will be used for mining.

The Committee observed that in last EAC meeting "The Member Secretary informed the Committee that Ministry has received a representation on 4.05.2020 from Bajri Mining Lease Holders Association wherein it was requested for mechanized mining, mining in night hours and considering the proposal based on the recommendation already made by EAC. One of the PP also reiterated the same by addressing the EAC and informed the Committee there is sufficient material available for mining and requested for grant of EC."

The Committee is of the view that now PP has submitted an actual replenishment study which shows that there is some deposition of mineral. PP also submitted the action to be taken for the prevention of illegal mining, State Government is also sensitized for the requirement of replenishment study and methodology for the same, area is already demarcated by State Government, the PP has also increased the budget for the Environmental Management Plan. Therefore, the Committee is of the view the use of machine with bucket capacity of 1.0 m<sup>3</sup> and boom length not more than 3 meters may be allowed for this project. Regarding timing of the mining the Committee is of the view that mining shall be restricted to day hours only (9 AM to 6 PM) till the time PP demonstrate the compliance of EC conditions and effective measures to be taken for the protection of environment as per EC Conditions. The depth of mining shall not be more than 1 meter from OGL (unmined area).

8. PP submitted that the site elevation is 362 MSL highest and working level will be 359 MSL (3 m bgl). The ground water is at 353 MSL (10 m bgl). There will be no intersection of ground water table as mining activity will be restricted up to 3.0m from bed level or 1.0m above the ground water table. PP has submitted that the daily water demand will be 13.0 KLD, out of which 3.0 KLD will be used for domestic purpose and 10.0 KLD for dust suppression. Water will be obtained through tanker supply from near village. NOC from Gram Panchayat for water supply will be obtained shortly.

The Committee previously asked that PP needs to re-estimate the requirement of water for plantation, dust suppression and domestic use. The source of water needs to be mentioned. The cost of water tanker etc. needs to be mentioned in EMP.

PP in its reply submitted on 10.07.2020 re-estimated the water requirement and it has mentioned that total water requirement will be 17.14 KLD (0.3 KLD for domestic use, 16.65 KLD for dust suppression and 0.0185 KLD for plantation). The cost of water tanker is Rs. 900 per tanker.

The Committee is of the view that water requirement for dust suppression is only for one cycle of spraying but for effective dust suppression at least 3 cycles/day is required and thus the water consumption from the project will be around 50.435 KLD ( 0.3KLD for domestic, 49.95 KLD for dust suppression and 0.185 KLD for plantation).

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9. PP has submitted that the lease area is in the river bed and devoid of any vegetation. Mining activities will not cause any harm to riparian vegetation cover as the working will not extend beyond the offset left against the banks. Plantation will be carried out as social forestry programme in villages, school and the areas allocated by the Panchayat / State authorities. Plantation has been proposed on both sides of the roads as greenbelt to provide cover against dust dissemination. A massive plantation will be done nearby the mine area to mitigate the ill-effects of mining and to improve environment of its surrounding area. Native plants like Neem, Pipal, Khejri, Mango and other local species will be planted. The management will give emphasis on plantation and will also motivate local persons for plantation during rainy season. This will also increase the consciousness in workers and near-by villagers for greenery. Fruit trees can contribute towards their financial gains. PP has submitted a 5 year action plan for Green Belt Development with a plantation rate of 1560 saplings/year. A total of about 7,800 trees of native species along with some fruit bearing and medicinal trees will be planted at various places in a span of five years. The green belt development will be carried out by Project Proponent and maintenance will be done by the villagers/ NGO's with their active participations. PP has earmarked a budget of Rs. 0.5 Lakhs towards plantation.

The Committee in the last EAC meeting asked that "The PP needs to submit timebound, activity-wise action plan for EMP, Occupational Health, Planation, and CER along with the budgetary provision. In addition to details of Environmental Management Cell to be established for implementation of EMP needs to be submitted along with details of manpower and cost".

PP in its reply dated 10.07.2020 submitted that 3 Layer plantations on both side of the kachha road will increase the floral diversity of The area. Sufficient availability of Water will be ensured for green belt. The green belt area once marked will not be disturbed during life of mine. The lease area is devoid of any vegetation. Total of about 8,880 trees of native species along with some fruit bearing and medicinal trees will be planted at various places in a span of five Years. Total budget of Rs. 90 Lakhs has been earmarked for 5 years towards Greenbelt.

The Committee is of the view that PP shall plant not less than 4000 saplings of within a period of 2 years. The height of seedlings shall not be less than 2 meters. Species such as Azadirachta indica (Neem), Ailanthus excels (Ardu) Albizia lebbeck(Siris), Ficus religiosa (Peepal), Lasora (Cordia dicotoma), Dalbergia sissoo (Shisham), Tamarindus indica (Imli), Morus alba (Shahtoot), Ziziphus mauritiana (Ber), Syzygium cumini (Jamun), Mangifera indica (Mango), Diospyros melanoxylon (Tendu), Annona squamosa (Sitafal), Pithecelabium dulce etc. (Jungle jalebi) . The Plantation shall be carried out along the road side, banks of river and public places under social forestry programme in consultation of local authorities in five year. The budget proposed for plantation shall not be less than Rs 90 Lakh and the same may be increased if required.

10. PP submitted that there is no forest land involved in the lease area. Project Proponent reported that there is no National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/ Elephant Reserves (existing) is situated within 10km of the mining lease area as per the primary survey and the available secondary data. A certificate has been obtained stating that the above mentioned, from the Office of Deputy Conservator of Forests, Bhilwara vide letter no. F()Survey/Uvas/2062 dated 11.03.2015. PP has also reported that a certificate is issued regarding the mine site not falling in Aravali Hills, authenticated by Department of Mines and Geology vide letter

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dated 06.02.2014. The area is not covered under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

The Committee in the previous meeting asked the PP to submit the certificate w.r.t involvement of forest area in the mining lease.

The PP in its reply dated 10.07.2020 submitted the letter No F()Survey/Uvas/2062 dated 11.03.2015 issued by DFO, Bhilwara wherein it has mentioned that said land is not falling under forest area. In the same letter it has mentioned that there is no National Park, Sanctuary, Biosphere Reserve, Wildlife Corridor, Tiger/Elephant Reserve (existing as well as proposed) within 10 km radius of the mine lease.

11. PP submitted that a detailed biological study of flora and fauna (core and buffer zone) has been carried out. The authenticated list of flora and fauna has been obtained from the Office of Deputy Conservator of Forest, Bhilwara vide letter no. F() tak/Uvas/206 2 dated 11.03.2015. Schedule – 1 fauna Peafowl has been reported in the buffer zone during the study period. The conservation plans for Peafowl has been prepared by in-house expert. An amount of Rs. 2.0 lacs have been earmarked for the conservation of schedule – 1 species.

The Committee in the previous meeting asked the PP to submit authenticated list of schedule-1 species, conservation plan for schedule-1 species and proof of its submission to Chief Wildlife Warden if not already submitted.

PP in its reply dated 10.07.2020 submitted a list of flora and fauna in the Core and Buffer Zone which also includes Schedule-I Species authenticated by DCF, Bhilwara vide letter no. F()Survey/Uvas/2062 dated 11.03.2015. Further, PP submitted a letter written to Chief Wildlife Warden vide letter dated 02.06.2020 for approval of conservation plan.

12. PP on 16.05.2020 submitted the District Survey Report of District Tonk, in pursuant to MoEFCC Notification dated 15.01.2016.

13. PP has submitted that Baseline data for ambient air quality (PM10, PM2.5, SO2 & NO2), water quality, noise level, soil and flora & fauna was generated for the period during October 2013 to December 2013. The criteria of the baseline data collection were based on the impact zone on both the sides of the river bank which was expected to be around the 2-3km from both the sides. The stations were considered based on their sensitivity by considering the close proximity with the sensitive zones like reserve forests and expected high pollutant concentration zones like Naka etc. The results obtained for the collected surface water samples indicate that the surface water qualities were found to be well within the prescribed standards Limits (Class C). The analysis results indicate that hardness ranges from 64 to 2280 mg/L in the ground water study and pH and conductivity of the groundwater was in range of 6.87 – 7.32 and 1436-4176  $\mu$ S/cm. The TDS were found to be in the range of 582 – 8016 mg/l. Other parameters like chlorides and sulphate were observed to be well within the prescribed limits but sulphate is found to be little high in village Swaroopgun (436.1 mg/l). The physic – chemical analysis for some of the parameters has exceeded the standards as per IS: 10500. The water quality is not potable in nature and needs necessary treatment before drinking. The necessary treatment required to minimize the impact has been mentioned in EMP and cost to be borne by the Project Proponent has been given in CSR activities. An auto weather monitoring stations was installed at mine site during the study period to record various meteorological parameters on hourly basis to understand the wind pattern, temperature variation and relative humidity variation. The average wind speed recorded during the study period was 0.76

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m/s. Calm conditions prevailed for 36.78 %. The prevalent wind direction accounting for maximum length of time is N to S, W to E and NNW to SSE. The results of the monitored data indicate that the ambient air quality of the region in general is in conformity with respect to norms of National Ambient Air Quality standards of CPCB, at all locations monitored. It is observed that the day time noise levels are in accordance to the prescribed limit of 55 dB(A) and that the night time noise levels at mine site were found to little very high due to vehicular movement, within the prescribed standard of 45 dB(A).

The Committee in the previous meeting asked that i) PP needs to ascertain the impact of transportation and details of transportation route viz. (length of the road, type of road, passing through the village or habitation) and mitigative measures to be taken for abatement of pollution due to transportation. The budget for the same needs to be provided and ii) In case there any proposal for utilization of land outside the mining lease for transportation with a mutual agreement with villagers then details of the same needs to be provided along with proposed compensation details.

PP in its reply submitted on 10.07.2020 mentioned that the impact of the transportation of mineral on local transport infrastructure averred and found to be in excellent. State highway adjoining to lease. There is a 3.7 Km Kacha road in SE direction. No habitation/Villages located around this Kacha road, The Width of Road is about 6 mtr. Considering 20 Tonnes capacity and 240 days working about 85 trucks will ply on this Kacha Road. A Budget of Rs. 8.50 Lacs per annum has been proposed for maintenance of 3.7 km Kacha road and water will be sprinkled twice daily and plantation is also proposed on both side of Kacha Road. Around 8,880 Trees will be planted on the both side of three layers. For these Rs 8.50 lacs for Dust Suppression and Rs.90.0 Lacs per annum for plantation has been proposed in EMP project. PP also submitted that there is no proposal for utilization of land outside the mining lease for transportation.

The Committee is of the view that saplings shall be planted in 3 rows and distance between the saplings should not be more than 2.5 meters. In addition to this seedling of height not less than 2 meters to be planted. The plantation along the road side should be completed in 1st year only.

14. The Project Proponent reported that the Public Hearing for the proposed Project was conducted on 07.11.2014 at 4:00 PM at Tehsil Office, Tehsil – Shahpura, District – Bhilwara. The Public hearing was presided over by Shri Giriraj Verma, Additional District Magistrate, Bhilwara. The representative from the Rajasthan State Pollution Control Board was also present. Notice for the Public Hearing was published in "Rajasthan Patrika" & "Hindustan Times" on dated 04.10.2014 & 05.10.2014. The issues raised during the Public Hearing were also considered and discussed during the meeting, which interalia, included that depletion of bajri, water level going down, maintain of roads/rasta, effective implementation of measures will be adopted. Project Proponent has made the action plan with budgetary provisions. The Committee deliberated in EAC held in Aug 2015 and was of the view that PP needs to implement the action plan and the Implementation Report has to be submit to the Regional Office of the MoEFCC every six month.
15. PP has made a budgetary provision towards Corporate Social Responsibility (CSR) as Rs. 14.0 Lakhs as capital cost. This includes 1) Health Checkup at camps – Rs. 4.0 lakhs, 2) Surveillance Programme of the Workers - Rs. 2 lakhs, 3) Assistance to Local Schools, Scholarships to Students - Rs. 2 lakhs, 4) Sanitation and Drinking Water

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Facilities - Rs. 2 lakhs, 5) Vocational Training to persons for income generation - Rs. 2 lakhs and 6) Assistance to Self Help Groups - Rs. 2 lakhs.

The Committee previously asked the PP to submit the time bound action plan and budget for CER/CSR.

The PP in its reply submitted on 10.07.2020 mentioned that budget earmarked for CER/CSR is Rs 33.4 Lakh which includes i) Rs 4.0 Lakh for Health checkup camps for villagers (every six months), ii) Rs 5.0 Lakh for Surveillance Programme of the workers (annually), iii) Rs 5.0 Lakh for assistance to Local Schools, Scholarships to Students (annually), iv) Rs 6.0 Lakh for Drinking Water Facilities [Financial aid will be provided to resume the water supply by ground water and PHD supply Water supply through tanker in villages Near Villages. V) 3.0 lacs for assistance to self help group. vi) 4.0 lacs for vocational training to person for income generation. vii) Rs 4.0 Lakh for Construction and Maintenance of Drainage system in the Nearby Villages with the help of Village Panchayat., viii) Rs 2 Lakh construction of Rain water harvesting structure ix) Rs. 2 Lakhs for Construction and maintenance of toilets for boys/girls in Government Schools.

Observation of EAC: The Committee observed that similar activities is proposed by the other project and there should not be any duplication of activities and other activities such as i) installation of solar light in the school and villages, ii) providing computer with internet connection and furniture to nearby government schools, iii) distribution of sanitary napkins in villages, iv) construction of additional room in schools etc. may be done under CER fund.

16. Project Proponent reported that there is no R&R plan is applicable for this project as the mine lease area lies entirely on the River bed and there is no establishment on the site.

17. The Project Proponent has earmarked Rs. 11.50 lacs towards Environment Protection Measures. This cost will be spending phase wise along with the growth project. This will include 1) Pollution Monitoring - Air, Water, Noise - ₹ 4.0 Lakhs, Dust Suppression (Water Sprinkling) - ₹ 3.0 Lakhs, 3) Wire Fencing at Plantation Site - ₹ 0.5 Lakhs, 4) Plantation Including Maintenance - ₹ 0.5 Lakhs, 5) Rain Water Harvesting - ₹ 2 Lakhs and 6) Haul Road Other Roads Repair and Maintenance - ₹ 1 Lakhs.

The Committee previously asked the PP to submit the time bound action plan and budget for EMP.

PP in its reply submitted on 10.07.2020 submitted the revised budget for EMP as 112.0 Lakh which includes i) Rs.1.30 Lakh/annum for Environmental Pollution Monitoring i.e. Water, Air, soil & Noise etc. [Air Sample 6 Location 6 x 2x3500=42,000/- Water Sample 8 Location 8x2x2500= 40,000/- Noise Sample 6 Location 6x2x2000= 24,000/- Soil Sample 6 Location 6x2x2000= 24,000/- Total cost of monitoring year 1, 30,000/- ; frequency of monitoring half yearly], ii) Rs 8.50 Lakh/annum for 1 Dust Suppression (Water Sprinkling) (frequency daily); iii) Rs 4.0 Lakh for Environmental Awareness Programme (monthly), iv) Rs 3.0 Lakh for Occupational Health and Safety Mine worker (Health camps, training etc) and v) Rs 90.0 Lakh for Green Belt plantation. PP also submitted that cost of water tanker is Rs 900/Tanker.

18. PP has submitted that the occupational health impacts of river bed sand mining is remote. However, such evidences have not been proven so far, though the monitoring undertaken for years. No records for any occupational health problems were reported during the primary survey. However, in case of health implications will be reported.

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following mitigation measures will be adopted - All employees will be trained, educated and encouraged to follow best and safe work practices in their working environment. Personnel Protective Equipments like face mask, earmuffs, ear plugs, gloves, safety goggles and safety boots is being provided. All workers will be subjected to Initial Medical Examination as per Mines Rule 1955 both at times of appointment and Periodical Medical Examination at least once in five years. First aid trained personnel's, first aid stations fully equipped as per Mines Rules 1955 and first aid kits will be made available all the time. Awareness programme regarding the use, maintenance and up-keep of respirators will be conducted on regular basis so that employees are trained to handle the equipment properly.

The Committee previously asked the PP to submit the time bound action plan and budget for Occupational Health Plan.

PP in its reply submitted on 10.07.2020 mentioned that for the Persons working in dusty area to be provided with protective wears such as helmets, dust masks, ear muff, Heat stroke. Continuous sitting driving vehicle the Backaches. Hearing loss. Body electrical resistance damage. Regular water sprinkling at dust Generating areas, Haul roads. Occupational health checkup of all workers Working in mine and Pulmonary function test for workers working In dusty areas. Ergonomic factor & noise issue will be taken up during the perches of machines. A budget of Rs 3.0 Lakh is earmarked for occupational health plan.

19. PP submitted that there is no litigation is pending against the project / applicant in any court of law. However, there is a PIL in the High Court of Rajasthan filed by an NGO, Nature Club of Rajasthan. The order was passed on dated 16 April' 2013 by Hon'ble Court giving directions to State Govt. to finalize the allotment of mining leases of Bajri in the State within a period of six months as per new rules and adopt procedure for revenue collection under new rules only.

The Project Proponent has also made a submission that in accordance to Hon'ble Supreme Court of India's orders dated 25.11.2013, 24.02.2014 and 27.03.2014 (In Civil Appeal No. 9703-9706 of 2013) production of ~ 19534 Tons of Bajri has been made during January 2014 to March 2014 and ~ 43,830 Tons of Bajri has been made during April 2014 to March 2015.

The Committee observed that in the instant case as reported by PP and State Government the LOI issued by the state Govt. is valid as per the Hon'ble Supreme Court order dated 10.05.2019 & 06.12.2019. Although PP has provided the list of cases on various issues wherein the project proponent is a party. During the meeting the Committee confirmed from the PP that whether there is any case which is directly pertaining to grant of EC. The PP informed that there is no such court case.

20. PP has submitted the affidavit vide Certificate No. AW 454298 dated 26.02.2020 as per the Ministry's Office Memorandum No.350/2017-IA.III(Pt.), dated 30.05.2018 to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.

The Consultant in the EIA report has given a declaration that they confirm that they shall be fully accountable for any misleading information mentioned in the statement. Further, PP has given undertaking in EC Report that they hereby give undertaking that the data and information given in the application and enclosures are true to be best of their knowledge and belief and they are aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected

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and clearance given, if any to the project will be revoked at their risk and cost. The Committee observed that in the previous meeting the Member Secretary informed the Committee about the complaint received from the Sr. Advocate wherein the issue raised is regarding applicability of Common Cause Judgment dated 2.08.2017 and illegal mining in the sand mining cases from the State of Rajasthan. Due to this the Committee in its meeting held during 06.05.2020 asked the PP to submit "a letter from the State Government that there is no violation of Common Cause Judgment dated 2.08.2017 in respect of this mining proposal and there is no production before the SC Order dated 25.11.2013 & after SC Order dated 16.11.2017. An undertaking in this may also be submitted."

PP in its reply submitted on 10.07.2020 submitted that after from the State Government that there is no violation of Common Cause Judgment dated 2.08.2017 in this matter and A certificate that there is no production before the SC Order dated 25.11.2013 & after SC Order dated 16.11.2017 has been provided vide letter No. Adm/JPR/courtcase/2020/165 dated 10.06.2020 wherein it has mentioned that project proponent has undertaken mining activities on the lease hold area in term of the temporary working permits issued by the State of Rajasthan vide order dated 19.12.2013, which was issued as per the direction of the Hon'ble Apex Court dated 25.11.2013 in S.L.P.(Civil) No.34134/2013 titled as State of Rajasthan Vs Nature Club of Rajasthan and others and as such the project proponent has not undertaken mining activity without due permission. Mining activity was carried out under the order of Hon'ble Apex Court and thus is not in violation of common cause judgment. No mining has been carried out by project proponent in the lease area before the Hon'ble Supreme Court Order dated 25.11.2013 in S.L.P (Civil) No.34134/2013 titled as State of Rajasthan Vs Nature Club of Rajasthan and after order dated 16.11.2017 in S.L.P (Civil) No.34811/2013 titled as Naveen Sharma Vs State of Rajasthan.

PP has further submitted the affidavit vide Certificate No. AV 278823 dated 11.06.2020 as per the Ministry's Office Memorandum No.350/2017-IA.III(Pt.), dated 30.05.2018 to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.

The Committee in the previous meeting also asked the PP to submit a letter regarding change of consultant in pursuant to Ministry's O.M. No. J11013/41/2006-IA. II (I) dated 17.03.2010.

PP, in compliance of Ministry Office Memorandum No.-J-11013/412006-IA.II (I) dated 17.03.2010 submitted a letter wherein it has mentioned that "I hereby submit the intimation regarding the change of Environment Consultants from Enkay Environ Services Pvt. Ltd Jaipur to Overseas Min-Tech Consultants Jaipur"

21. The Proponent submitted that total project cost will be approx. Rs. 1.40 Crores. Total employment in the mining lease will be around 61 people. The local villagers will be preferred for employment.

## 22. Replenishment Study

- i) Dendy Bolton formula: The Ministry granted ToR vide letter No. J11015/286/201 IA.II (M) dated 09.12.2013 wherein one the condition was for submission of detail replenishment study. The PP in EIA/EMP Report submitted some details EIA/EMP Report based on Dandy-Bolton formula. The EAC in its meeting held during 24-25 Oct 2016 inter-alia mentioned that "The EIA/EMP reports on sand mining proposals estimate replenishment rates based on theoretical Dendy-Bol

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formula and not on actual replenishment studies. The Dendy Boltan formula is not very useful to estimate replenishment rates at a particular stretch of a river. Its application to cases such as those of Rajasthan, where river is not perennial, is even more problematic". "In case of Sand/Bajri mining projects from the State of Rajasthan, Project Proponents shall first conduct a scientific replenishment study and submit the report before the EAC for further consideration of amount of production for mining of sand/bajari on yearly basis. Therefore, the Committee deferred all such sand/bajri mining proposals of State of Rajasthan."

- ii) Meyer-Peter's equation: The PP did not submit the revised EIA/EMP Report. But based on the above meeting entrusted the task of replenishment study to CMPDI and submitted the same to MoEF&CC online on 03.04.2018. The Committee during EAC meeting held during 08.01.2018 observed that CMPDI conducted a replenishment study of the entire mining lease area during 2017 which is based on the Meyer-Peter's equation.

Comment of PD: As per the Replenishment report submitted by PP on 03.04.2018 (CMPDI-Phase-II, February, 2018), the details such as lease dimensions, Estimated Bed Load, Estimated deposition or replenishment, Sediment Load Deposition per month, Annual Replenishment, Estimated Annual Replenishment, Estimates Reserve, Annual Production Capacity envisaged (as per mining plan), Estimated Annual replenishment, Replenishment Status vis-à-vis planned production have not been detailed out in the report for this particular lease.

- (a) As per the EIA/EMP Report the details of the geological & Mineable Reserves are as follows:

S.No.	Details	Original Proposed	Current Proposed
1	Mining Area	624.39 Ha	50.1307 Ha.
2	Reserve	11.31 Million tonne	2.22 Million tonne
3	Production	0.84 Million Tonne	0.82 Million Tonne
4	EMP Cost	11.50 Lacs	200 lacs
5	CSR /CER Cost	10.50 Lacs	167 lacs
6	Water requirement	13 KLD	17.14 KLD
7	Project Cost	1.40 Cr	3.20 Cr.

- (b) In the EAC meeting held during 8.1.2018 the then EAC noted the submissions of the Consultant and observed that the present exercise is essentially an empirical attempt of estimating sand replenishment from Meyer's Peter equation. The Committee also enquired about the extent of over-estimation already included in the formula vis-a-vis the actual figures. M/s CMPDI submitted that Meyer Peter's equation takes into account an overestimation of 25-30% on conservative basis. The Committee thus observed that the estimations arrived at by M/s CMPDI in Para 4 are already overstated in comparison to actual figures. However, the Committee also noted the submissions of M/s CMPDI that the sand/ bajri existing in the river beds in State of Rajasthan are paleo sand deposits rather than annually replenished sand as the rainfall pattern is not regular in the state and therefore, does not lead to annual replenishment.
- (c) In the EAC meeting held on 08.01.2018 the then Committee also interacted with the representatives of the State Government of Rajasthan and noted their

- submissions. The officials of State Government submitted that due to stoppage of river sand/ bajri mining in the State, many infrastructure projects (covering Government as well as Private) have come to a halt. Additionally, the State Government is also loosing revenue (royalty, license fee etc.). Further, being a mineral rich State, the said order has adversely affected the socio-economic situation w.r.t. loss of jobs/ livelihood etc.
- (d) The then Committee made detailed deliberations and observed that the river sand mining proposals for the State of Rajasthan cannot be governed by annual river replenishment studies alone and there is a need for caution in sand/ bajri mining of these paleo deposits. The Committee also observed that M/s CMPDI has not presented its data in the Scientific Replenishment Study report as the same was accepted to be rough estimate and non-representative of the actual replenishment status.
- (e) The then Committee made detailed deliberations on the issues and noted that there is a requirement of identification of active mining area within leased river stretches and subsequent identification and preparation of cross section for assessing replenishment of sand in coming years. Hence, mining permission is technically required to be granted so as to conduct replenishment studies in future and demonstrate the same to State Govt. to regulate mining of paleo deposits in future. Accordingly, EAC recommended mining of river sand/ bajri to up to 25% capacity of the annual proposed production capacity subject to submission of information and undertaking. The Committee observed that 25% of annual proposed capacity for this project comes out to be 0.21 MTPA (25% of 0.84 MTPA).
- (f) Based on the recommendations made by EAC in its meeting held during 8.01.2018, the Ministry, vide letter dated 05.02.2018 has requested Department of Mines and Geology, Government of Rajasthan/Project Proponent to submit the above mentioned information. In this context, the Department of Mines and Geology, Government of Rajasthan, vide letter dated 20.04.2018 has submitted the information for 18 LOIs and as the information was technical in nature the proposal was placed before EAC in its meeting held during 30-31 May, 2018 wherein the State Government submitted the details of identified the mineable block of 100.00 Ha for this mining lease and surveyed area is 73.7841 Ha. The Committee deferred the proposal and sought requisite information with respect to validity of Lol and other details.
- (g) In view of the requisite information as sought during 8.01.2018 & 30.05.2018 EAC meetings, the PP submitted the replenishment study report on 03.04.2018. As complete information was not uploaded an EDS was raised on 07.10.2019, the PP submitted the desired information on 16.05.2020 and the proposal was considered in EAC meeting held during 23.06.2020 wherein the Committee deferred the proposal for want of requisite information. PP submitted the information on 11.07.2020 and the the proposal is considered in the EAC meeting held during 19.08.2020.
- (h) The Committee observed that technical deliberation on feasibility of project for mining of 0.84 MTPA was almost completed during 2015-16 but replenishment details submitted by PP was based on the Dandy and Bolton formula therefore Committee asked PP to submit the revised EIA/EMP. The PP did not submit the same. The issue thereafter remains is submission of replenishment study

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report and finalization of safe extractable quantity for this mining lease. The Committee observed that replenishment study for the entire mining lease area has already done by CMPDI and results of which shows that there is a replenishment of the mineral. Although, the said study was based on theoretical calculations but still it gives rough estimates about the replenishment of the mineral in the area.

- iii) Replenishment Study based on Pre & Post Monsoon Data: The State Government demarcated the area for mining and PP has also conducted replenishment study based on pre-monsoon and post monsoon data of 2018 over an area which was identified by the State Government. In the EAC meeting held during 24.06.2020 the Committee observed that quantity of the mineral proposed to be excavated as per replenishment study report is 2.19 million TPA (as against 0.84 MTPA). The Committee observed that Replenishment Study Report submitted with EIA/EMP does not give any insight of safe extractable quantity as the blocked reserves in the safety zone is not provided in the report. In the replenishment study report details such as area under 7.5 meters statutory barrier, area under  $\frac{1}{4}$  width of the river, area under  $\frac{3}{4}$  width of the river for both lease area and area demarcated by DMG needs to be mentioned. The PP in its reply submitted on 16.05.2020 inter-alia mentioned that out of total mining lease area of 624.39 Ha the area under  $\frac{1}{4}$  width of river is 468.2925 Ha, area under  $\frac{3}{4}$  width of river is 156.0975 Ha and area under 7.5 safety zone is 63.22 Ha. Further, the area demarcated by DMG for Stretch -I is 28.4808 Ha out of this area falling under 7.5 statutory barrier is 0.02849, area under  $\frac{1}{4}$  width of the river is 3.813 Ha and area under  $\frac{3}{4}$  width of the river is 24.666 Ha. The reserves blocked under  $\frac{1}{4}$  th width of river is 1,27,099.7566 Tonne and Reserves available under  $\frac{3}{4}$  width of the river is 8,31,413.7141 Tonnes. The area demarcated by DMG for Stretch -II is 36.8559 Ha out of this area falling under 7.5 statutory barrier is 0.3806, area under  $\frac{1}{4}$  width of the river is 6.2359 Ha and area under  $\frac{3}{4}$  width of the river is 30.62 Ha. The reserves blocked under  $\frac{1}{4}$ th width of river is 2,15,808.0066 Tonne and Reserves available under  $\frac{3}{4}$  width of the river is 11,37,053.179 Tonnes. The area demarcated by DMG for Stretch -III is 8.4474 Ha out of this area falling under 7.5 statutory barrier is 0.0674, area under  $\frac{1}{4}$  width of the river is 0.8744 Ha and area under  $\frac{3}{4}$  width of the river is 7.573 Ha. The reserves blocked under  $\frac{1}{4}$ th width of river is 29,490.92926 Tonne and Reserves available under  $\frac{3}{4}$  width of the river is 2,57,136.473 Tonnes.

The PP also submitted that the extractable Replenished quantity per Hectare is about 34257.74 Tonne. So to achieve 0.84 Million Tonnes per annum the net area required will be 24.52 Hectare. So total net area required during the next five years will be  $24.52 \times 3 = 73.56$  ha. The area worked during 1st years and 2nd Year will be worked out in the 4th & 5th year respectively.

The Committee observed that as per mining plan the depth of mining is 3 meters. But the average deposition of mineral as per replenishment study is about 1.37 meters. The PP in the study report proposed a mining with slice of 1 meter. The Committee therefore restricts the depth of mining as 3 meter or water level whichever is less.

As per approved mining plan light weight excavators will be deployed for extraction. Mineral will be loaded in trucks of 20 tonnes capacity trucks and equipment, earth movers will be on hire basis. During EAC meeting held on 8.01.2018 as the actual replenishment study was not available the Committee suggested use of scrapers

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and also asked for an undertaking from PP in this regard. But now as the replenishment study is available & as per request made by Bajri LOI Holder Association the Committee agreed for use of excavators having bucket capacity not more than 1.0 m<sup>3</sup> and boom length not more than 3 meters for this project.

22. Based on the deliberations held during August 25- 27, 2015, 24-25 Oct 2016, January 8, 2018, May 30-31, 2018, 22-24 June, 2020 and document submitted by the PP dated 03.04.2018, 16.05.2020, 10.07.2020, the Committee recommended the proposal for production of 0.84 MTPA of Sand/Bajri from 24.31 ha each year (maximum area of 72.93 Ha in 5 years) from the area demarcated by Department of Mines and Geology, Rajasthan, for the lease of Shri Ashu Singh Bhati, located at Revenue villages of Tehsil Shahpura, District-Bhilwara, Rajasthan subject to the following specific conditions in addition to Standard EC conditions (given at Annexure-III) and also the relevant special conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & monitoring Guidelines for sand mining 2020:
23. The Ministry of Environment, forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto; and after accepting the recommendation of EAC meeting held during August 19-21, 2020 here by decided to accord the Environmental Clearance (EC) under the provisions thereof to the above mentioned proposal for production of 0.84 MTPA of Sand/Bajri from 24.31 ha each year (maximum area of 72.93 Ha in 5 years), the area demarcated by Department of Mines and Geology, Rajasthan, for the lease of Shri Ashu Singh Bhati, located at Revenue villages of Tehsil Shahpura, District-Bhilwara, Rajasthan subject to the following specific conditions in addition to Standard EC conditions (given at Annexure-III) and also the relevant special conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & monitoring Guidelines for sand mining 2020. The Committee also prescribed the following specific condition for this project:
- 1) Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 0.84 MTPA from an effective mineable area of 24.31 ha, with a maximum minable depth of 1 meter from the original ground level as reported in the replenishment study. The permissible minable material of 0.84 Million Ton will be valid till one year from the day of issuance of the EC.
  - 2) For subsequent period, project proponent shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.
  - 3) The project proponent shall take all measures for the surveillance as proposed by the PP. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

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- 4) Not more than 17.14 KLD water shall be used for this project. Water shall be sourced from legal suppliers and record of water supplier and trips shall be maintained on daily bases. At least 3 times day water shall be sprayed to avoid fugitive emission. The water tanker having mist generator system shall be used for conservation of water. PP shall submit the status report for implementation along with photograph to Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- 5) PP shall plant at least 8800 saplings of within a period of 2 years. The height of seedlings shall not be less than 2 meters. Species such as Azadirachta indica (Neem), Allanthus excels (Ardu) Albizia lebbeck(Siris), Ficus religiosa (Peepal), Lasora (Cordia dicotoma), Dalbergia sissoo (Shisham), Tamarindus indica (Imli), Morus alba (Shahtoot), Ziziphus mauritiana (Ber), Syzygium cumini (Jamun), Mangifera indica (Mango), Diospyros melanoxylon (Tendu), Annona squamosal (Sitafal), Pithecelabium dulce etc.(Jungle jalebi). The Plantation shall be carried out along the road side, banks of river and public places under social forestry programme in consultation of local authorities. PP should annually submit the audited statement along with proof of activities viz. photographs (before & after with geo-location date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- 6) The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC before 1st July of every year.
- 7) The PP shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road of 3.7 Km, transportation of sand from villages having habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation (not less than 8880 sapling having height of not less than 2 meters) on the both side of this road should be completed within 1 year , trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- 8) The project Proponent shall implement the committed activities under Corporate Environment Responsibility and implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- 9) The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. The water shall be sourced from legal water supplier and record of the same needs to be maintained. In addition to this PP shall also keep a record of water spraying trips on daily basis. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geolocations & photographs before and after

1/11/2017

and composition of EMC shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

- 10) PP shall implement the occupational health plan and provide personal protective equipment to all the workers (helmets, dust masks, ear muffs), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.
- 11) The PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF&CC before 1st July of every year for the activities carried out during previous year.

## 24. Standard conditions

### I. Statutory compliance

- 1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 5) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 6) State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

*Panchayat*

7) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

8) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

## II. Air quality monitoring and preservation

9) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PC/II, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

## II. Water quality monitoring and preservation

1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

2) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central

Ground Water Authority/ State Ground Water Department. The Report on changes in Grouw water level and quality shall be submitted on six-monthly basis to the Regional Office of th Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

13) The Project Proponent shall undertake regular monitoring of natural water cours water resources/ springs and perennial nallahs existing/ flowing in and around the mine lea: including upstream and downstream. Sufficient number of gullies shall be provided appropriate places within the lease for management of water. The parameters to be monitor: shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flc rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies durin mining operations without justification and prior approval of MoEFCC. The monitoring of wat courses/ bodies existing in lease area shall be carried out four times in a year viz. pr monsoon (April-May), monsoon (August), post-monsoon (November) and winter (Januar and the record of monitored data may be sent regularly to Ministry of Environment, Forest an Climate Change and its Regional Office, Central Ground Water Authority and Regior Director, Central Ground Water Board, State Pollution Control Board and Central Polluti Control Board. Clearly showing the trend analysis on six-monthly basis.

14) Quality of polluted water generated from mining operations which include Chemil Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in run shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH a Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of l company as well as displayed at the project site in public domain, on a display board, a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-l (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change n also be referred in this regard.

15) Project Proponent shall plan, develop and implement rainwater harvesting measu on long term basis to augment ground water resources in the area in consultation with Cer Ground Water Board/ State Groundwater Department. A report on amount of water rechar needs to be submitted to Regional Office MoEFCC annually.

16) Industrial waste water (workshop and waste water from the mine) should be prof collected and treated so as to conform to the notified standards prescribed from time to l The standards shall be prescribed through Consent to Operate (CTO) issued by conce State Pollution Control Board (SPCB). The workshop effluent shall be treated after its passage through Oil and grease trap.

17) The water balance/water auditing shall be carried out and measure for reducir consumption of water shall be taken up and reported to the Regional Office of the MoE and State Pollution Control Board/Committee.

#### IV. Noise and vibration monitoring and prevention

18) The peak particle velocity at 500m distance or within the nearest habitation, wh is closer shall be monitored periodically as per applicable DGMS guidelines.

19) The illumination and sound at night at project sites disturb the villages in re both human and animal population. Consequent sleeping disorders and stress may i health in the villages located close to mining operations. Habitations have a right for:

*Paul Coy*

and minimal noise levels at night, project proponents must ensure that the biological clock of the villagers is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

The Project Proponent shall take measures for control of noise levels below 85 dBA in work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

### **Mining plan**

The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, overburden, interburden and top soil etc.); mining technology; lease area; scope of working ( method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, current reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).

The shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional office.

### **Land reclamation**

The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, slope and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and revegetation.

The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the local climate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/rollers thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of dumps.

Check drains, settling tanks and siltation ponds of appropriate size shall be constructed near the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The water should be utilized for watering the mine area, roads, green belt development,

plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

26) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

#### VII. Transportation

27) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, project proponent shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the project proponent in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport]

28) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### VIII. Green Belt

29) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

30) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram

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Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

31) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

#### IX. Public hearing and human health issues

32) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

#### X. Corporate Environment Responsibility (CER)

33) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.

#### XI. Miscellaneous

34) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.

35) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

36) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

37) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report

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to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.

38) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.

39) In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

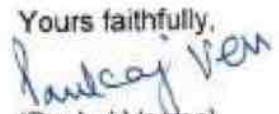
25. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

26. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.

27. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.

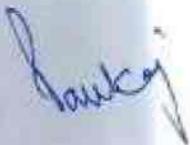
28. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

29. This issues with the approval of Competent Authority.

Yours faithfully,  
  
 (Pankaj Verma)  
 Scientist E

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.
3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat, Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.



6. The Dy. Director General of Forests, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5<sup>th</sup> Floor, Sector H<sup>7</sup>, Aliganj, Lucknow – 226020
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhawan, Civil Lines, Nagpur-440 001.
11. The District Collector, Bhilwara, District, Government of Rajasthan.
12. Guard File.
13. MoEF&CC Website.

*Pankaj Verma*  
(Pankaj Verma)  
Scientist E

## Head Office (Mines )



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7396-7400

Order No 2022-2023/Mines/10772

Date: 17/03/2023

Unit Id : 124,971

M/s M/s Ashu Singh Bhati

45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan, Jaipur

E-Mail : shahpurabajri@gmail.com

**Sub:** Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Shahpura**, Tehsil-**Shahpura**, District- **Bhilwara (M.L.No-ML No.-111/2012 )**.

**Ref:** (i) Your application dated 31/01/2023  
(ii) Received on 31/01/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Ashu Singh Bhati**, a Mine of **Minor Mineral** having **M.L.No-ML No.-111/2012 in an area measuring 624.3900 Hectares** at/near Village-**Shahpura** ,Tehsil-**Shahpura**,District-**Bhilwara**.
- 2 That this consent is valid for a period from **17/03/2023** to **19/01/2024**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	0.8400 MILLION TONNES PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.

Head Office (Mines )



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7396-7400

**Order No** 2022-2023/Mines/10772

**Date:** 17/03/2023

**Unit Id :** 124,971

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 14.10.2020 are strictly complied with.
- 8 That this consent is valid for production of Bajri @ 0.84 (ROM) Million Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 10 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.
- 11 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 12 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 13 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 14 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 15 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 16 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Head Office (Mines )



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

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File No F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7396-7400

Order No 2022-2023/Mines/10772

Date: 17/03/2023

Unit Id : 124,971

- 17 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 18 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 19 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 20 That this consent to establish shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 21 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 22 That the lease shall not intersect the ground water table without permission of CGWA.
- 23 This consent shall be subject to validity of mining lease.
- 24 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 0.84 Million TPA(ROM) from an effective mineable area of 624.39 Ha. with maximum mineable depth of 1 meter.
- 25 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 26 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



Head Office (Mines )

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7396-7400

**Order No** 2022-2023/Mines/10772

**Date:** 17/03/2023

**Unit Id :** 124,971

- 29 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

**Yours sincerely,**

**Group Incharge-Mines**

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara-please ensure compliance of conditions of Consent to Establish & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bhilwara -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments.
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Bhilwara, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**



Head Office (Mines )

**Rajasthan State Pollution Control Board**

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

**File No** F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7401-7405

**Order No** 2022-2023/Mines/10773

**Date:** 17/03/2023

**Unit Id :** 124,971

**M/s M/s Ashu Singh Bhati**

**45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan, Jaipur**

**E-Mail : shahpurabajri@gmail.com**

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Shahpura**, Tehsil-**Shahpura**, District- **Bhilwara (M.L.No-ML No.-111/2012 )**.

**Ref:** (i) Your application dated 31/01/2023  
(ii) Received on 31/01/2023

**Sir,**

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Ashu Singh Bhati**, a Mine of **Minor Mineral** having **M.L.No-ML No.-111/2012 in an area measuring 624.3900 Hectares** at/near Village-**Shahpura** ,Tehsil-**Shahpura**,District-**Bhilwara**.
- 2 That this consent is valid for a period from **17/03/2023** to **19/01/2024**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	0.8400 MILLION TONNES PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Head Office (Mines )



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Chittorgarh(Gangrar)/28(1)/2022-2023/7401-7405

**Order No** 2022-2023/Mines/10773

**Date:** 17/03/2023

**Unit Id :** 124,971

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 14.10.2020 are strictly complied with.
- 7 That this consent is valid for production of Bajri @ 0.84 (ROM) Million Ton per Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate
- 8 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine
- 9 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months
- 10 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA)
- 11 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations
- 12 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 13 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 14 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time
- 15 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.

Head Office (Mines )



Rajasthan State Pollution Control Board

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- 16 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area
- 17 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body.
- 18 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises
- 19 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 20 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season
- 21 That the lease shall not intersect the ground water table without permission of CGWA
- 22 This consent shall be subject to validity of mining lease.
- 23 That Permissible mining of river bed material (Sand/Bajri) shall be limited to 0.84 Million TPA(ROM) from an effective mineable area of 624.39 Ha. with maximum mineable depth of 1 meter.
- 24 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 25 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



Head Office (Mines )

**Rajasthan State Pollution Control Board**

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**Order No** 2022-2023/Mines/10773

**Date:** 17/03/2023

**Unit Id :** 124,971

- 28 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

**Yours sincerely,**

**Group Incharge-Mines**

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and send bi-monthly report to Head Office
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bhilwara -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments.
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Bhilwara, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**

**State Level Environment Impact Assessment Authority (SEIAA), Rajasthan**  
Room No. 11, Aravali Bhawan, Jaipur - 302004.

F1 (4)/SEIAA/SEAC-Raj/Sectt/Project /Cat. 1(a)B1(23333)/2021-22 Jaipur, Dated: **27 OCT 2023**

**AMENDMENT IN EC**

This has reference to your application dated 19.11.2022 seeking amendment in EC issued by MoEF&CC dated 14.10.2020 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

The SEIAA Rajasthan considered the Project in 5.100<sup>th</sup> meeting held on 26.10.2023 and resolved to accept the recommendation of the SEAC and the following amendment is being made in the EC granted earlier vide MoEF&CC letter dated 14.10.2020 on the basis of Form-I, Form-4 and other requisite documents, subject to same terms & conditions:

S. No.	Amendments now being made
1.	River Bed Sand Mining Project for increase in depth of mining from 1.0m to 3.0m & increase in lease period without any change in Total production capacity (i.e. 0.84 Million TPA (ROM), Mineable area- 624.39 Hectare, Located at Revenue Villages of Tehsil- Shahpura& District- Bhilwara, (Rajasthan) (Proposal No- 293455) with a <i>validity of EC may be kept co-terminus with the lease period only.</i>

**Additional Condition:**

- i) MoEF&CC in the earlier granted EC vide dated 14.10.2020.
- ii) Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- iii) Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- iv) Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- v) The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

**A. Specific Condition:**

1. The depth of mining is permitted up to the replenishment depth as per replenishment study submitted by the PP or up to depth of 1.0 m to 3.0 m, whichever is less.

**I. Statutory compliance:**

- I. This Environmental Clearance (EC) is subject to orders/directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of



Common Cause versus Union of India & Ors.

- IV. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be

- executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st

March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

**2. Air quality monitoring and preservation:**

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble

chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

**3. Water quality monitoring and preservation:**

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on

long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

**4. Noise and vibration monitoring and prevention:**

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

**5. Mining plan:**

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**6. Land reclamation:**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

**7. Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed

in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### **8. Green Belt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

#### **9. Public hearing and human health issues:**

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the

- same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
  - iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
  - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
  - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
  - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
  - v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
  - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.

6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

**Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :**

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

**GENERAL CONDITIONS**


1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of

all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also

be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

17. The Mining Department will ensure that while executing the mining Lease/Lol, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

  
(Khyati Mathur)  
Member Secretary,  
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Secct/Project/Cat.1(a)B1(23333)/2021-22 Jaipur, Dated:

**Copy to following for information and necessary action:**

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. ACS, Environment & Climate Change Department, Rajasthan, Jaipur.
3. Chairman, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
4. Member, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. M/s-Ashu Singh Bhati, S/o- Magansingh Bhati, Address.- 45, PaschimVihar, Vaishali Nagar, Jaipur Rajasthan.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Amendment in EC letter on the website.

  
Member Secretary,  
SEIAA, Rajasthan.



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7080-7084

Order No 2023-2024/Mines/11079

Date: 13/02/2024

Unit Id : 124,971

M/s M/s Ashu Singh Bhati

45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan, Jaipur

E-Mail : shahpurabajri@gmail.com

**Sub:** Grant of Consent to Establish under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Shahpura**, Tehsil-**Shahpura**, District- **Bhilwara (M.L.No-ML No.-111/2012)**.

**Ref:** (i) Your application dated 19/12/2023  
(ii) Received on 19/12/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Ashu Singh Bhati**, a Mine of **Minor Mineral** having **M.L.No-ML No.-111/2012 in an area measuring 624.3900 Hectares** at/near Village-**Shahpura**, Tehsil-**Shahpura**, District-**Bhilwara**.
- 2 That this consent is valid for a period from **13/02/2024** to **08/07/2027**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	840000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.
- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.



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**Order No** 2023-2024/Mines/11079

**Date:** 13/02/2024

**Unit Id :** 124,971

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 14.10.2020 and SEIAA vide letter dated 27.10.2023 are strictly complied with.
- 8 That the rules of sand mining in river of GOI may be strictly followed.
- 9 That this consent is valid for production of Bajri (ROM) @ 840000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to operate.
- 10 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Bhilwara and compliance shall be submitted with photographic evidence by 3 months.
- 11 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 12 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 13 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).



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Order No 2023-2024/Mines/11079

Date: 13/02/2024

Unit Id : 124,971

- 14 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 15 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 16 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 17 That this consent to establish shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time
- 18 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points
- 19 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area
- 20 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body
- 21 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises
- 22 That this consent to establish shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 23 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season
- 24 That the lease shall not intersect the ground water table without permission of CGWA
- 25 This consent shall be subject to validity of mining lease
- 26 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 840000 TPA (ROM) from an effective mineable area of 624.39 Ha. with maximum mineable depth of 3 meter or up to depth as per replenishment study, whichever is less.



## Rajasthan State Pollution Control Board

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**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7080-7084

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**Date:** 13/02/2024

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27 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

28 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

29 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

30 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

31 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

**Yours sincerely,**

**Group Incharge-Mines**



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7080-7084

**Order No** 2023-2024/Mines/11079

**Date:** 13/02/2024

**Unit Id :** 124,971

**(A): Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara-please ensure compliance of conditions of Consent to Establish & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bhilwara -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

**(B):**

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Bhilwara, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7085-7089

Order No 2023-2024/Mines/11080

Date: 13/02/2024

Unit Id : 124,971

M/s M/s Ashu Singh Bhati

45, Paschim Vihar, Vaishali Nagar, Jaipur, Rajasthan, Jaipur

E-Mail : shahpurabajri@gmail.com

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Shahpura**, Tehsil-**Shahpura**, District- **Bhilwara (M.L.No-ML No.-111/2012)**.

**Ref:** (i) Your application dated 19/12/2023  
(ii) Received on 19/12/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/s Ashu Singh Bhati**, a Mine of **Minor Mineral** having **M.L.No-ML No.-111/2012 in an area measuring 624.3900 Hectares** at/near Village-**Shahpura**, Tehsil-**Shahpura**, District-**Bhilwara**.
- 2 That this consent is valid for a period from **13/02/2024** to **08/07/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 Bajri (ROM)	840000.0000 TON PER ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7085-7089

**Order No** 2023-2024/Mines/11080

**Date:** 13/02/2024

**Unit Id :** 124,971

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 14.10.2020 and SEIAA vide letter dated 27.10.2023 are strictly complied with.
- 7 That you are advised to complete adequate plantation(i.e. 33% of the area used in mining and allied activities) within 6 months. The lessee shall submit Bank Guarantee of the amount of 10% of the total cost required for completion of above work for the compliance, within 30 days of the issuance of this consent along with action plan for completion of above work within 6 months. The mine shall submit the compliance after 6 months along with the photographic evidences.
- 8 That the lessee shall carryout monitoring of Ambient Air Quality after regular mining operation.
- 9 That the rules of sand mining in river of GOI may be strictly followed.
- 10 That this consent is valid for production of Bajri (ROM) @ 840000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to operate.
- 11 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 12 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Bhilwara and compliance shall be submitted with photographic evidence by 3 months.



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7085-7089

**Order No** 2023-2024/Mines/11080

**Date:** 13/02/2024

**Unit Id :** 124,971

- 13 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 14 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 15 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 16 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 17 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 18 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 19 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time
- 20 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points
- 21 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area
- 22 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body
- 23 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises
- 24 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7085-7089

**Order No** 2023-2024/Mines/11080

**Date:** 13/02/2024

**Unit Id :** 124,971

- 25 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season
- 26 That the lease shall not intersect the ground water table without permission of CGWA
- 27 This consent shall be subject to validity of mining lease
- 28 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 840000 TPA (ROM) from an effective mineable area of 624.39 Ha. with maximum mineable depth of 3 meter or up to depth as per replenishment study, whichever is less.
- 29 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 30 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 33 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

Registered

**File No** F(Mines)/Bhilwara(Shahpura)/20(1)/2023-2024/7085-7089

**Order No** 2023-2024/Mines/11080

**Date:** 13/02/2024

**Unit Id :** 124,971

This bears approval of the competent authority.

Encl: As Above

**Yours sincerely,**

**Group Incharge-Mines**

**(A): Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Bhilwara -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

**(B):**

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Bhilwara, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**



Search Report & Form

[Module](#) [Dashboard](#)

DETAILED DEALER REPORT

Zone: 
 Circle: 
 Division: 
 Mineral Type:

Mineral Name: 
 Search by firm name: 
 Mineral Recieved From:  eRawanna  Transit Pass  Mineral Import

Select Period: 
 From Date: 
 To Date:

Search:

#	Office Name	Dealer/Firm Name	Location	Mineral Name	Opening Balance	Quantity Received (in M.T.)	Total (in M.T.)	Dispatched TP Count	Dispatched TP Quantity	Closing Balance
1	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT SHAPURA ( PHOOLIYA KALAN) (ID:17177)	Bajn	92390.27	15037.57	107427.84	206	7270.38	100,157.46

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## FORM - X

Annexure-R-11

### RAJASTHAN STATE POLLUTION CONTROL BOARD

#### REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1734

Report On : 12/05/2026

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/05/2026 from **Shweta Dadheech, JSO, Bhilwara ,RSPCB Bhilwara** a sample of **Ambient Air Quality of M/S M/s Ashu Singh Bhati , Plant - , , City- Gangrar Tehsil- Gangrar , District- Chittorgarh M.L No- ML No.-05/2012** Collected from **Fugitive emission monitoring approx 07m away from unloading activity transit point-1 Phooliya Kalan(ML No.111/2012)Tehsil-Shahpura, Dist-Bhilwara** Collected on **07/05/2026**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/05/2026** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	419

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/05/2026**

**Mahesh Kumar Singh**  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Bhilwara

18, Azad Nagar, Near Pannadhai Circle, Bhilwara  
-311001

Phone: 01482-241159

Signature valid

Digitally signed by Mahesh Kumar  
Singh  
Date: 2026.05.12 11:00:52 IST  
Reason: Self Attested  
Location:



## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1735

Report On : 12/05/2026

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/05/2026** from **Shweta Dadheech, JSO, Bhilwara ,RSPCB Bhilwara** a sample of **Ambient Air Quality of M/S M/s Ashu Singh Bhati , Plant - , , City- Gangrar Tehsil- Gangrar , District- Chittorgarh M.L No- ML No.-05/2012** Collected from **Near Bajri stock yard transit point-1 Phooliya Kalan (ML No.111/2012),Tehsil- Shahpura Dist-Bhilwara** Collected on **07/05/2026**.

The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/05/2026** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	15.8
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	93
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	7.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/05/2026**

**Mahesh Kumar Singh**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Bhilwara

18, Azad Nagar, Near Pannadhai Circle, Bhilwara

-311001

Phone: 01482-241159

Signature valid

Digitally signed by Mahesh Kumar Singh  
Date: 2026.05.12 11:01:08 IST  
Reason: Self Attested  
Location:



Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 07/05/2026

MONITORED BY : Shweta Dadheech, JSO, Bhilwara

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1736	M/s Ashu Singh Bhati, Gangrar Tehsil: Gangrar District: Chittorgarh	Near Bajri Stock yard Transit Point-1( Lat.-25.829861 Long.-74.965552) vill. Phooliya Kalan Tehsil- Shahpura Dist. Bhilwara	07/05/2026	65.4	ND

  
BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1360

Report On : 13/05/2026

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/05/2026 from Shweta Dadheech, JSO, Bhilwara ,RSPCB Bhilwara a sample of Water of Khari river strech Phooliyan Kalan , Phooliyan Kalan Shahpura , Shahpura Collected from Openwell-A in khari river stretch towards singari (Lat-25.835598,Long-74.972844) Collected on 07/05/2026. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 13/05/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.97
2	Chemical Oxygen Demand (COD) mg/l	12
3	Chloride as Cl mg/l	60
4	Sulphate as SO mg/l	54
5	Hardness (Total) as CaCO <sub>3</sub> mg/l	136
6	Hardness (Calcium) as CaCO <sub>3</sub> mg/l	88
7	Magnesium Hardness as CaCO <sub>3</sub> mg/l	48
8	Calcium (Titrimetric) as Ca mg/l	35
9	Magnesium as Mg mg/l	12
10	Fluoride as F mg/l	0.9
11	Total Dissolved Solids mg/l	467
12	Conductivity at 25° C µmho/cm	716
13	Total Alkalinity as CaCO <sub>3</sub> mg/l	40

The condition of the seals, fastening and container on receipt was as follows : Intact

Signature valid

Digitally signed by Mahesh Kumar Singh  
Date: 2026.05.13 09:32:24 IST  
Reason: Self Attested  
Location:



Signed This On 13/05/2026

**Mahesh Kumar Singh**  
**BOARD ANALYST**  
Rajasthan State Pollution Control Board  
Regional Office Bhilwara  
18, Azad Nagar, Near Pannadhai Circle, Bhilwara  
-311001  
Phone: 01482-241159

Signature valid

Digitally signed by Mahesh Kumar  
Singh  
Date: 2026.05.13 20:32:24 IST  
Reason: Self Attested  
Location:



## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1361

Report On : 13/05/2026

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/05/2026 from Shweta Dadheech, JSO, Bhilwara ,RSPCB Bhilwara a sample of Water of Khari river stretch Phooliyan Kalan , Phooliyan Kalan Shahpura , Shahpura Collected from Openwell-B in khari river stretch towards singari (Lat-25.835427,Long-74.971458) Collected on 07/05/2026. The Sample was in a condition fit for analysis as reported below :-  
I further certify that I have analyzed the aforementioned sample on 13/05/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.25
2	Chemical Oxygen Demand (COD) mg/l	36
3	Chloride as Cl mg/l	620
4	Sulphate as SO mg/l	160
5	Hardness (Total) as CaCO <sub>3</sub> mg/l	537
6	Hardness (Calcium) as CaCO <sub>3</sub> mg/l	167
7	Magnesium Hardness as CaCO <sub>3</sub> mg/l	370
8	Calcium (Titrimetric) as Ca mg/l	67
9	Magnesium as Mg mg/l	90
10	Fluoride as F mg/l	1.1
11	Total Dissolved Solids mg/l	2174
12	Conductivity at 25° C μmho/cm	3357
13	Total Alkalinity as CaCO <sub>3</sub> mg/l	80

The condition of the seals, fastening and container on receipt was as follows : Intact

Signature valid

Digitally signed by Mahesh Kumar Singh  
Date: 2026.05.13 04:02:48 IST  
Reason: Self Attested  
Location:



Signed This On 13/05/2026

**Mahesh Kumar Singh**  
**BOARD ANALYST**  
Rajasthan State Pollution Control Board  
Regional Office Bhilwara  
18, Azad Nagar, Near Pannadhai Circle, Bhilwara  
-311001  
Phone: 01482-241159

**Signature valid**

Digitally signed by Mahesh Kumar  
Singh  
Date: 2026.05.13 11:02:48 IST  
Reason: Self Attested  
Location:





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क्षेत्रीय कार्यालय

Annexure-R-16

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REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाड़ा

RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA

Email:-rorpcb.bhilwara@gmail.com

www.environment.rajasthan.gov.in



RPCB/RO/BHL/L- / 494-497

Date- 14-05-26

तहसीलदार / Tehsildar,

फूलिया कलां, जिला भीलवाड़ा (राजस्थान),

Phuliya Kalan, District Bhilwara (Rajasthan)

विषय /Subject: खनन पट्टा क्षेत्र में अतिक्रमण का सीमांकन, बफर क्षेत्र अनुपालन का सत्यापन एवं वृक्षारोपण की जांच के संबंध में / Demarcation of Encroached Area, Verification of Buffer Zone Compliance and Plantation Verification within/outside Mining Lease Area

महोदय,

उपरोक्त विषयान्तर्गतलेख है कि, माननीय राष्ट्रीय हरित अधिकरण (NGT) के आदेश दिनांक 17.04.2026 के अनुपालन में दिनांक 07.05.2026 को संयुक्त समिति द्वारा किए गए, मेसर्स आशु सिंह भाटी के खनन पट्टा संख्या 111/2012 के मौका निरीक्षण के दौरान समिति द्वारा यह पाया गया कि, स्वीकृत खनन पट्टा क्षेत्र के भीतर कुछ स्थानों पर स्थानीय कृषकों (कास्तकारों) द्वारा अतिक्रमण किया गया प्रतीत होता है।

In continuation to aforesaid subject, it is to inform you that, as per directions issued by Hon'ble NGT order dated 17.04.2026, site inspection of the Bajri Mining Lease of M/s Ashu Singh Bhati, ML No 111/2012, was conducted on 07.05.2026 by the joint committee and it has been observed that certain areas within the sanctioned mining lease appear to be encroached upon by local cultivators (Kashtkars).

इसके साथ ही, नदी तट से निर्धारित बफर जोन के अनुपालन का सही आकलन अतिक्रमण की उपस्थिति के कारण समिति द्वारा किया जाना संभव नहीं हो पाया।

Further, assessment of compliance regarding mandatory safety distance (prescribed buffer from river banks) could not be conclusively established due to such encroachments.

इसके अतिरिक्त, निरीक्षण के दौरान यह भी पाया गया कि, परियोजना प्रस्तावक (M/s Ashu Singh Bhati) द्वारा किया गया वृक्षारोपण निर्धारित नियमों में अपर्याप्त है। यद्यपि, पट्टाधारी द्वारा सार्वजनिक स्थानों यथा पंचायत/विद्यालय आदि स्थलों पर वृक्षारोपण किए जाने का मौके पर द्वारा पेश किया गया एवं इसके साक्ष्य अनुरूप कुछ दस्तावेज भी समिति को उपलब्ध कराये गए, जिसको सत्यापित किया जाना समिति द्वारा आवश्यक माना गया है।

18-19.पन्नाधाय सर्किल, आजादनगर, भीलवाड़ा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

For more information related to monitoring of textile process houses visit [www.rspcbhilwara.in](http://www.rspcbhilwara.in)



185 राष्ट्रीय कार्यालय  
REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा

RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA

Email:-rorpcb.bhilwara@gmail.com

www.environment.rajasthan.gov.in



Additionally, during the course of inspection, it has also been observed by the committee that plantation carried out by the Project Proponent, M/s Ashu Singh Bhati, was found inadequate at site, as per the prescribed norms. However, the lessee has claimed before the committee that plantation has been carried out by them at public places, which may include Panchayat land/schools, and produced relevant documents in this regard before the committee. Committee is of the opinion that these documents needs to be place on record and requires verification.

संयुक्त समिति के निर्णयानुसार, आपको निम्न निर्देशित किया जाता है:-

Based on the decision taken by the joint committee, you are hereby directed to:-

1. उक्त खनन पट्टा क्षेत्र का स्पष्ट सीमांकन कर अतिक्रमित क्षेत्रों की पहचान करना सुनिश्चित करे।

To carry out clear demarcation of the aforesaid mining lease boundary and ensure to identify encroached portions, if any.

2. इस सम्बन्ध में तथ्यात्मक प्रतिवेदन तैयार करें, जिसमें निम्न शामिल हों:-

Prepare a factual report in this matter indicating following points :-

- अतिक्रमण की स्थिति एवं सीमा /Extent and location of encroachment
- अतिक्रमित भू उपयोग की प्रकृति /Nature of land use of encroachment

3. बफर क्षेत्र के अनुपालन का सत्यापन करें, जिसमें शामिल है:

Verify compliance of mandatory buffer zone norms, which may include:

- नदी तट से निर्धारित दूरी )1/8 भाग / (Prescribed buffer distance (1/8th from either side)

4. पट्टाधारी द्वारा किए गए दौरान मौका निरीक्षण वृक्षारोपण सम्बन्धी किये गए दावों का प्रस्तुत दस्तावेजों के आधार पर का सत्यापन करें, जिसमें शामिल है:

Verify plantation carried out by the lessee based on the claim made by the lessee before the joint committee and documents submitted thereon , which may include:

- पट्टा क्षेत्र में वृक्षारोपण / Plantation within lease area
- बाहरी स्थानों पपर किये गए वृक्षारोपण कि सूचना /Plantation at external locations such as panchayat/school.

अतः उक्त सभी तथ्यों के मध्यनजर आपको निर्देशित किया जाता है कि, आप उक्त बिंदुओं पर समेकित प्रतिवेदन इस पत्र के जारी होने के 03 दिवस के भीतर संयुक्त समिति के समक्ष प्रस्तुत करें एवं जहाँ भी अतिक्रमण या उल्लंघन पाए जाएँ, वहाँ राजस्व विधि के सुसंगत प्रावधानों के अंतर्गत आवश्यक कार्यवाही करना सुनिश्चित करे।

18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

For more information related to monitoring of textile process houses visit [www.rspcbhilwara.in](http://www.rspcbhilwara.in)



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क्षेत्रीय कार्यालय

REGIONAL OFFICE

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा

RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA

Email:-rorpcb.bhilwara@gmail.com

www.environment.rajasthan.gov.in

International Year  
of Cooperatives

Based on all the above mentioned observations, you are hereby directed to submit a detailed report in this matter before the joint committee, within 03 days' time from the issuance of this letter and also to initiate and ensure necessary action under relevant sections of Revenue Rules, wherever violations are confirmed.

यह कार्यवाही माननीय अधिकरण के समक्ष सुस्पष्ट प्रतिवेदन प्रस्तुत करने हेतु अत्यंत आवश्यक है।

This exercise is essential for point wise compliance reporting before the Hon'ble Tribunal.

भवदीय

(Deepak Dhonetwal/दीपक धनेटवाल)

वरिष्ठ पर्यावरण अभियंता एवं क्षेत्रीय अधिकारी/

Senior Environmental Engineer &amp; Regional Officer

प्रतिलिपि / Copy to:

1. श्रीमान जिला कलक्टर महोदय, भीलवाडा को सूचनार्थ सादर प्रेषित है।/District Collector, Bhilwara, for information please.
2. श्रीमान अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा, भीलवाडा को सूचनार्थ सादर प्रेषित है।/ ADM, Shahpura, Bhilwara, for information please
3. खनिज अभियंता, खान एवं भूविज्ञान विभाग, भीलवाडा।  
Mining Engineer, Department of Mines & Geology, Bhilwara  
- संयुक्त समिति की अनुशंसाओं के अनुसार आवश्यक कार्यवाही हेतु, विशेषकर MMDR Act के अंतर्गत कार्रवाई प्रारंभ करने के लिए, यदि लागू हो तो, तहसीलदार द्वारा प्रस्तुत प्रतिवेदन के आधार पर।
4. कार्यालय प्रति/Office Copy

क्षेत्रीय अधिकारी

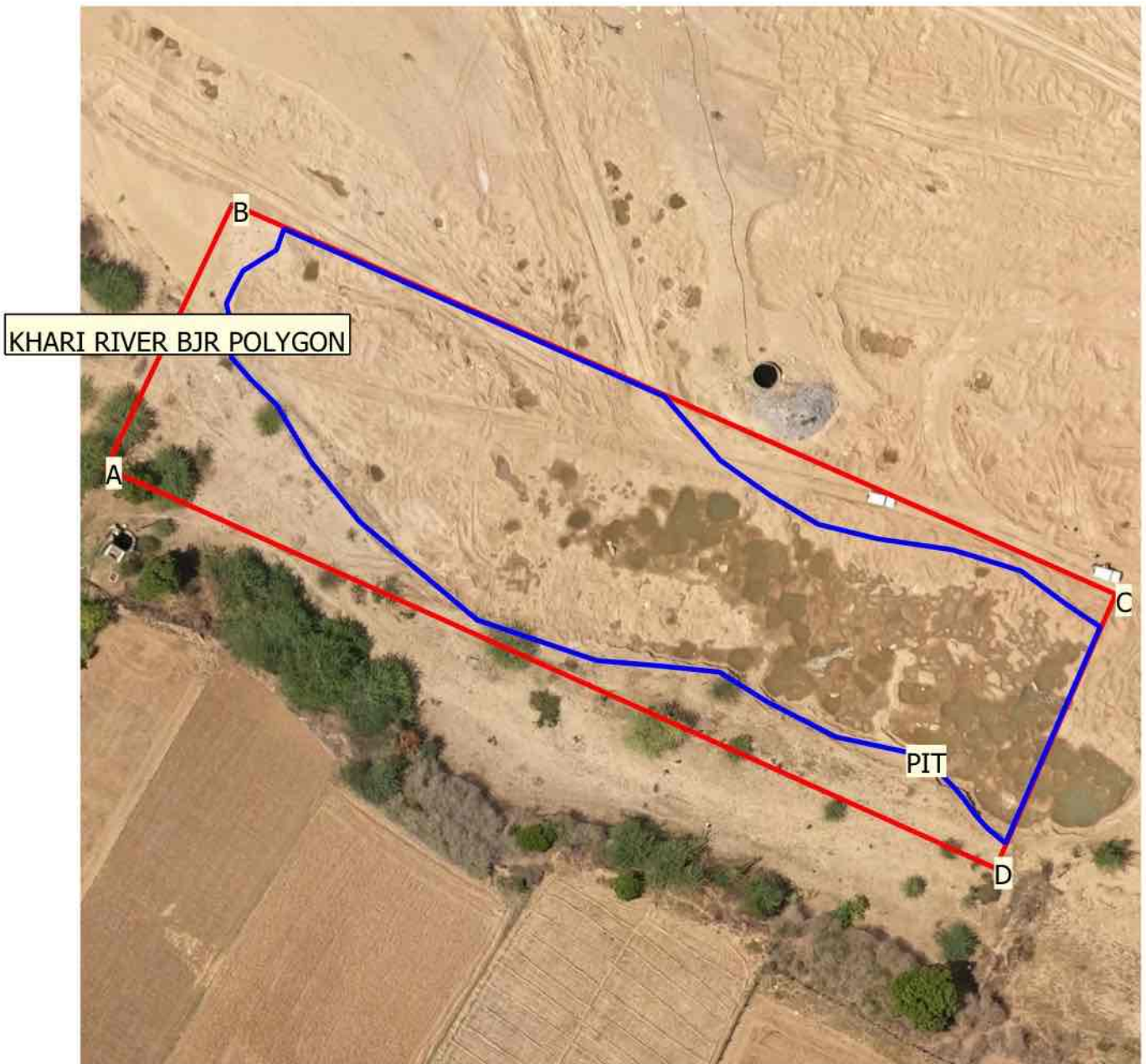
18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

For more information related to monitoring of textile process houses visit [www.rspcbhilwara.in](http://www.rspcbhilwara.in)



# **KHARI RIVER BJR PHOOLIYA KALAN VOLUMETRIC REPORT**





Label	NORTHING	EASTING	LATITUDE	LONGITUDE
<b>KHARI RIVER BJR POLYGON</b>				
<b>A</b>	2858230.997	494552.2857	25° 50' 32.6090" N	74° 56' 44.2949" E
<b>B</b>	2858270.614	494571.3113	25° 50' 33.8971" N	74° 56' 44.9778" E
<b>C</b>	2858212.034	494703.8969	25° 50' 31.9945" N	74° 56' 49.7417" E
<b>D</b>	2858170.886	494685.8563	25° 50' 30.6566" N	74° 56' 49.0942" E

Points

Label	Perimeter (m)	Area (m <sup>2</sup> )	Volume (m <sup>3</sup> )
<b>KHARI RIVER BJR PHOOLIYA KALAN</b>			
<b>KHARI RIVER BJR POLYGON</b>	<b>380.352</b>	<b>6474.96</b>	<b>****</b>
<b>PIT</b>			
<b>PIT</b>	<b>340.495</b>	<b>4037.43</b>	<b>-3144.58</b>

Measurements

Base plane for volume calculation: best fit plane

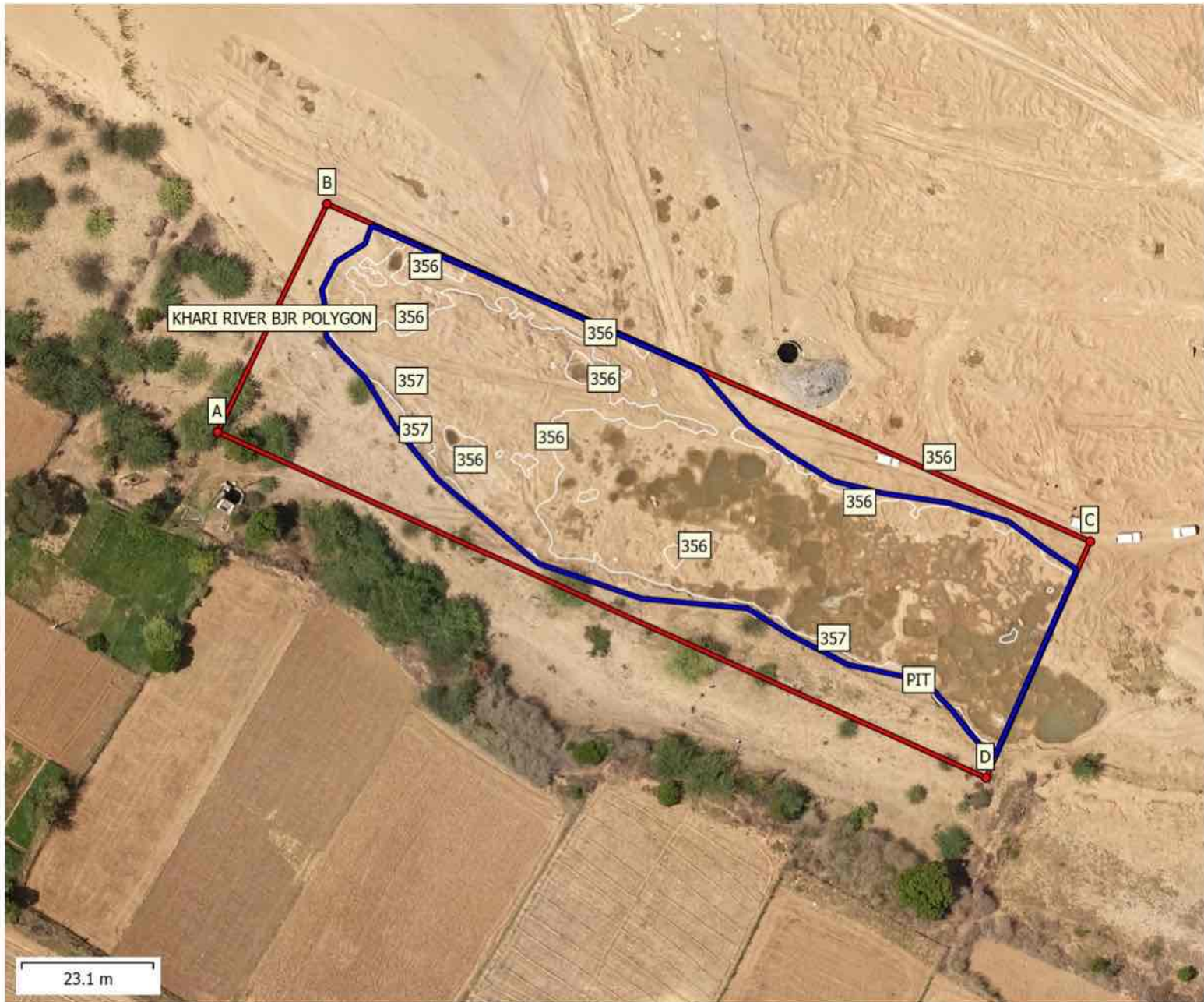


## ORTHOMOSIAC IMAGE



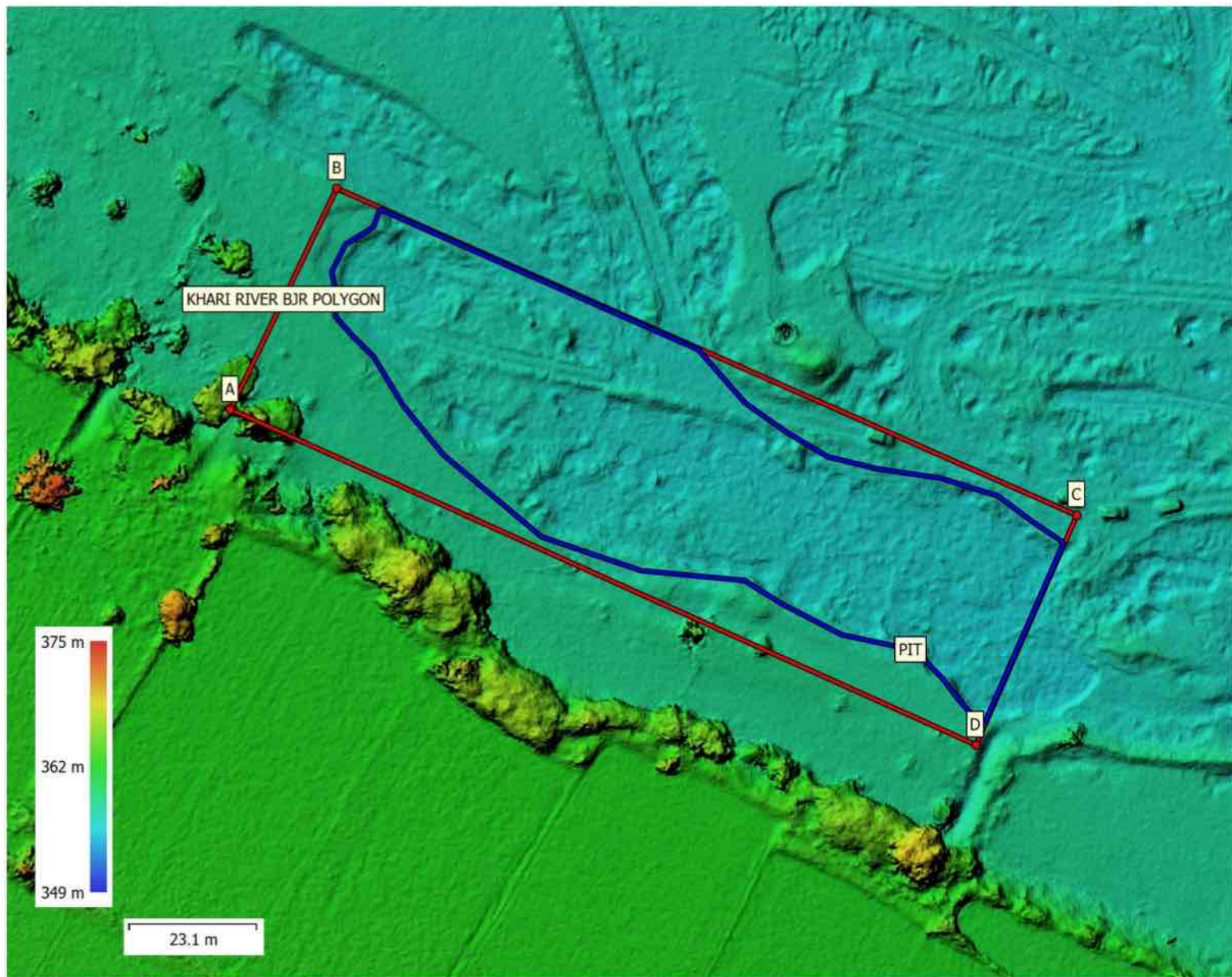


## CONTOUR PLAN ORTHO VIEW



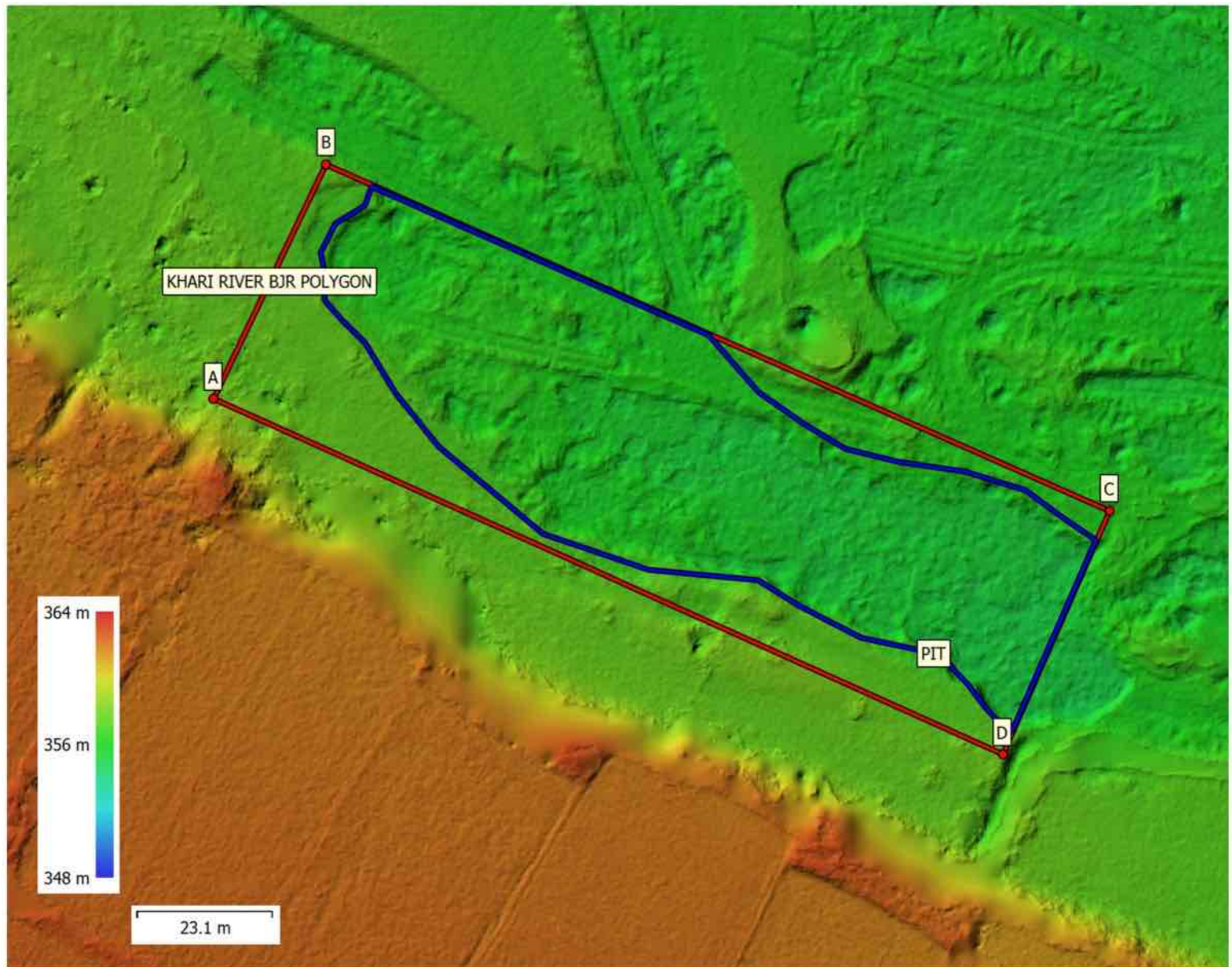


## DIGITAL SURFACE MODEL VIEW





## DIGITAL TERRAIN MODEL VIEW







राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा  
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA  
Email:-rorpcb.bhilwara@gmail.com  
www.environment.rajasthan.gov.in



RPCB/RO/BHL/L-/ 501-503

Date- 14-05-26

खनिज अभियंता / Mining Engineer,  
खान एवं भू- विज्ञान विभाग/Department of Mines & Geology,  
भीलवाडा / Bhilwara

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल बेंच में लंबित मूल आवेदन संख्या 89/2026, मोहम्मद हबीब बनाम राजस्थान सरकार एवं अन्य के सम्बन्ध में गठित संयुक्त समिति द्वारा मेसर्स आशु सिंह भाटी के खनन पट्टा संख्या 111/2012, बजरी खनिज के किये गए निरीक्षण एवं किये गए ड्रोन सर्वे के दौरान पायी गयी अनियमितताओं के सम्बन्ध में  
Subject:- Regarding irregularities observed during inspection and subsequent drone survey carried out by the joint committee formed by the Hon'ble NGT, Bhopal Bench in compliance of OA No 89/2026, Mohd. Habib Vs State of Rajasthan & Ors. Of M/s Ashu Singh Bhati ML NO 111/2012.

Sir,

In continuation to aforesaid subject, it is to inform you that, joint committee formed in aforesaid matter has carried out joint inspection of the site along with your goodself. During course of visit, it has been observed that, though lessee has carried out mining within lease area, adjacent to the land titled Bilanama. However, same was observed being carried out in contravention that, mandatory buffer zone has not been kept vacant by the lessee.

It has been decided by the committee to carry out the drone survey of aforesaid land for volumetric analysis and same was carried out on dated 08.05.2026. By enclosing the copy od drone survey report aloing with this letter, you are hereby requested to take necessary action against the observed irregularity, if any , in accordance with the MMDR Act and intimate the same to the committee within 03 days' time from the date of issuance of this letter.

सादर ।

भवदीय

Encls:- As Above

(Deepak Dhanetwal/दीपक धनेटवाल)

वरिष्ठ पर्यावरण अभियंता एवं क्षेत्रीय अधिकारी/

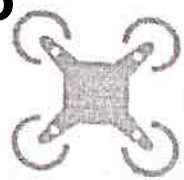
Senior Environmental Engineer & Regional Officer

प्रतिलिपि निम्न को सूचनार्थ सादर प्रेषित है / Copy to following for information please:

1. श्रीमान जिला कलक्टर महोदय, भीलवाडा /District Collector, Bhilwara
2. श्रीमान अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा, भीलवाडा / ADM, Shahpura, Bhilwara

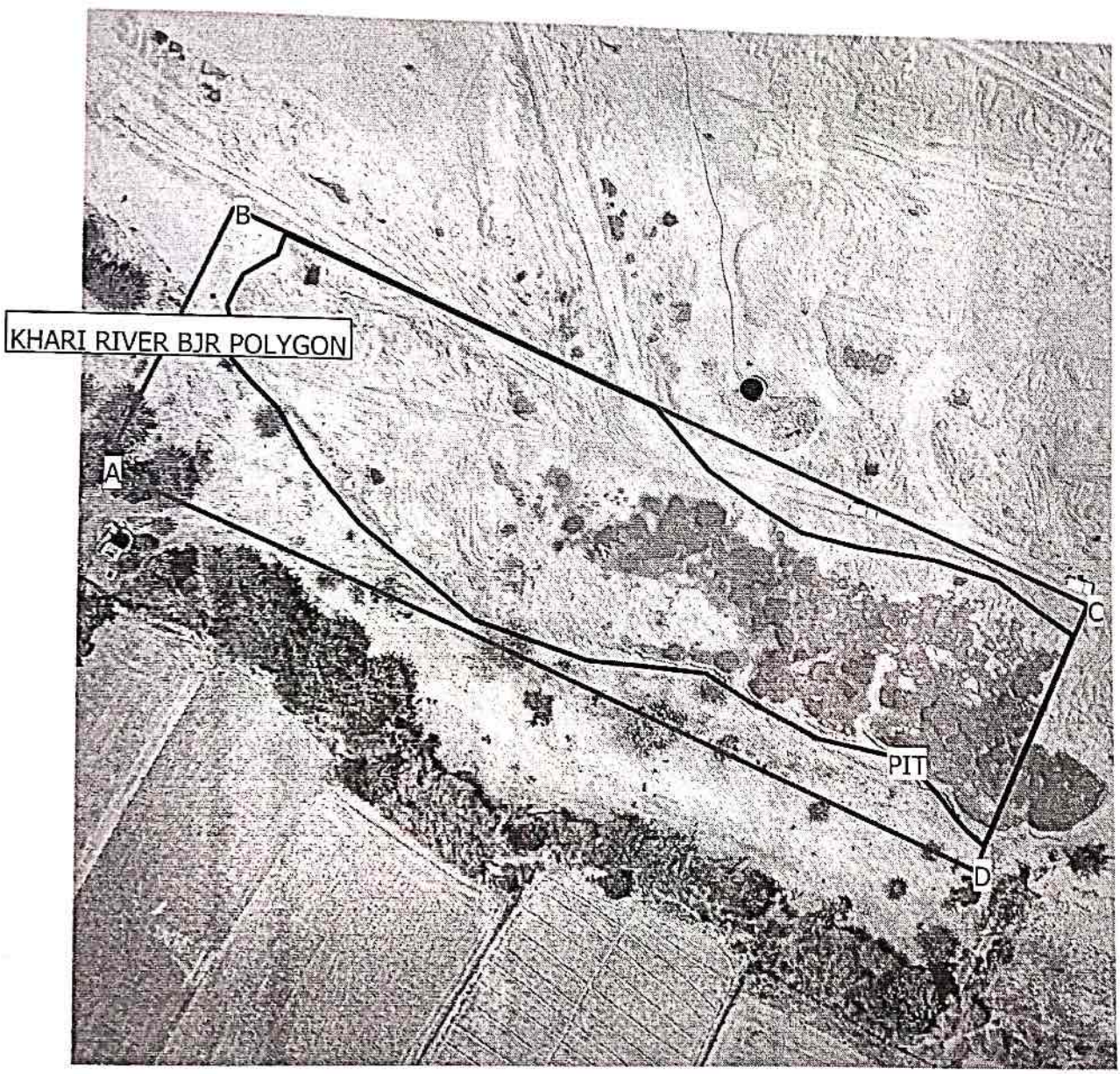
क्षेत्रीय अधिकारी

**PRETESH OSTWAL**<sup>195</sup>  
(UAV SURVEYOR)  
+91-9610047333, +91-8505014930  
360.SURVEY.JODHPUR@GMAIL.COM



**360°  
SURVEY**

# **KHARI RIVER BJR PHOOLIYA KALAN VOLUMETRIC REPORT**



**PRETESH OSTWAL**  
 (UAV SURVEYOR)  
 +91-9610047333, +91-8505014930  
 360.SURVEY.JODHPUR@GMAIL.COM



**360°  
SURVEY**

Label	NORTHING	EASTING	LATITUDE	LONGITUDE
<b>KHARI RIVER BJR POLYGON</b>				
A	2858230.997	494552.2857	25° 50' 32.6090" N	74° 56' 44.2949" E
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C	2858212.034	494703.8969	25° 50' 31.9945" N	74° 56' 49.7417" E
D	2858170.886	494685.8563	25° 50' 30.6566" N	74° 56' 49.0942" E

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<b>KHARI RIVER BJR POLYGON</b>	<b>380.352</b>	<b>6474.96</b>	<b>****</b>
<b>PIT</b>			
<b>PIT</b>	<b>340.495</b>	<b>4037.43</b>	<b>-3144.58</b>

Measurements

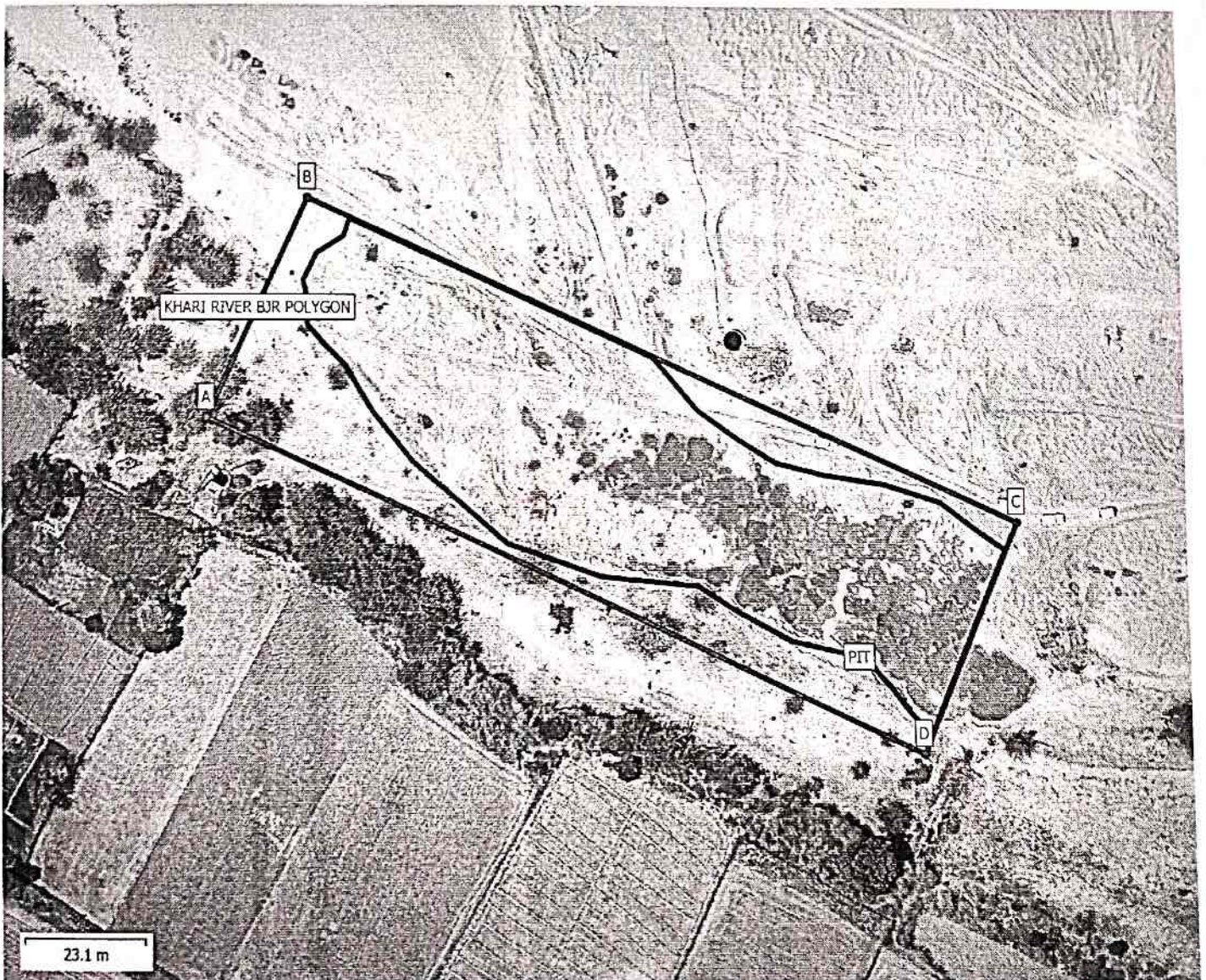
Base plane for volume calculation: best fit plane

**PRETESH OSTWAL**  
(UAV SURVEYOR)  
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360.SURVEY.JODHPUR@GMAIL.COM

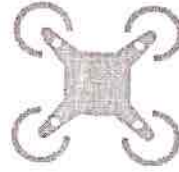


**360°  
SURVEY**

## ORTHOMOSIAC IMAGE

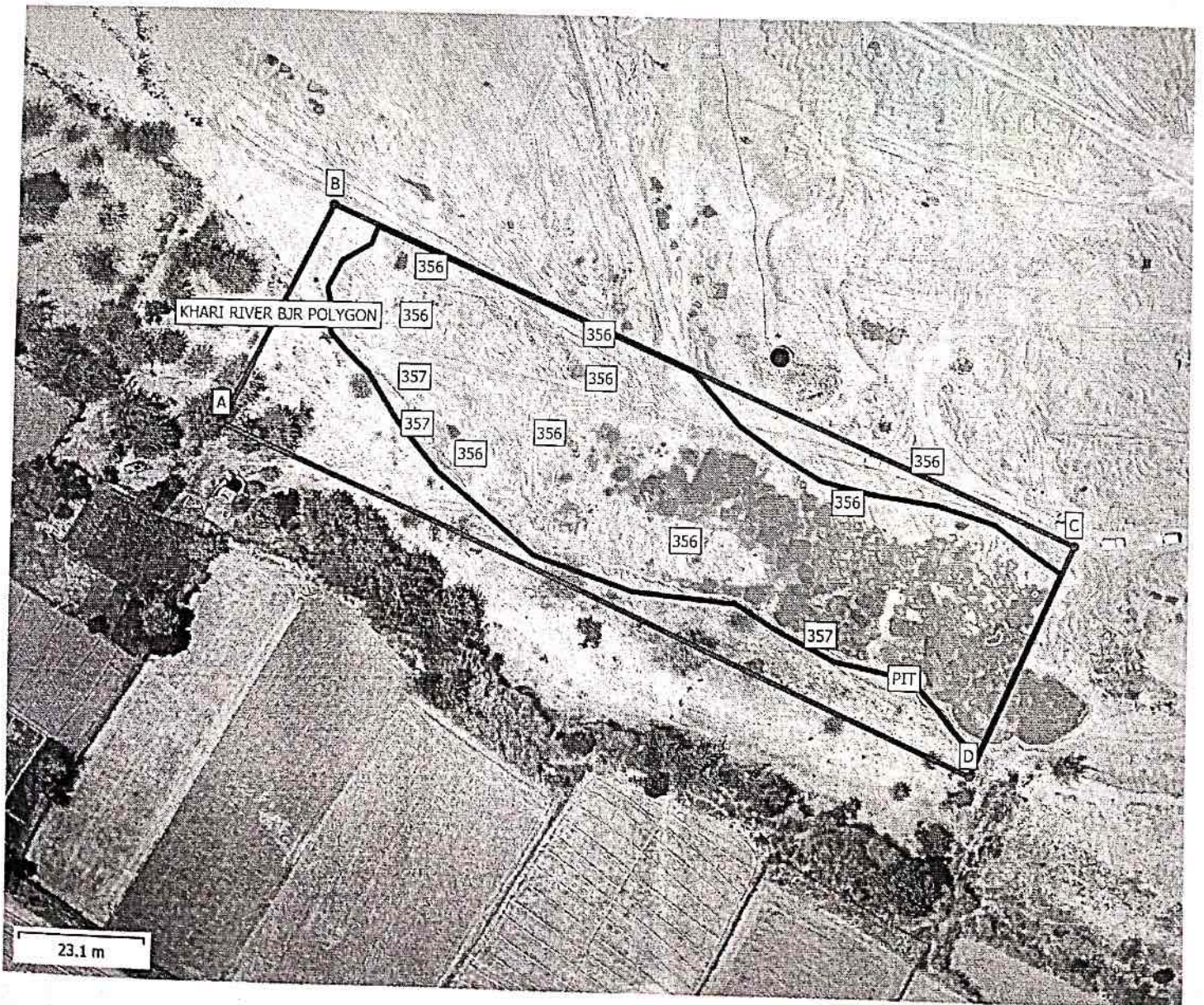


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360.SURVEY.JODHPUR@GMAIL.COM

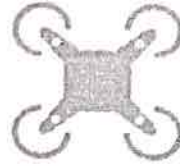


**360°  
SURVEY**

## CONTOUR PLAN ORTHO VIEW

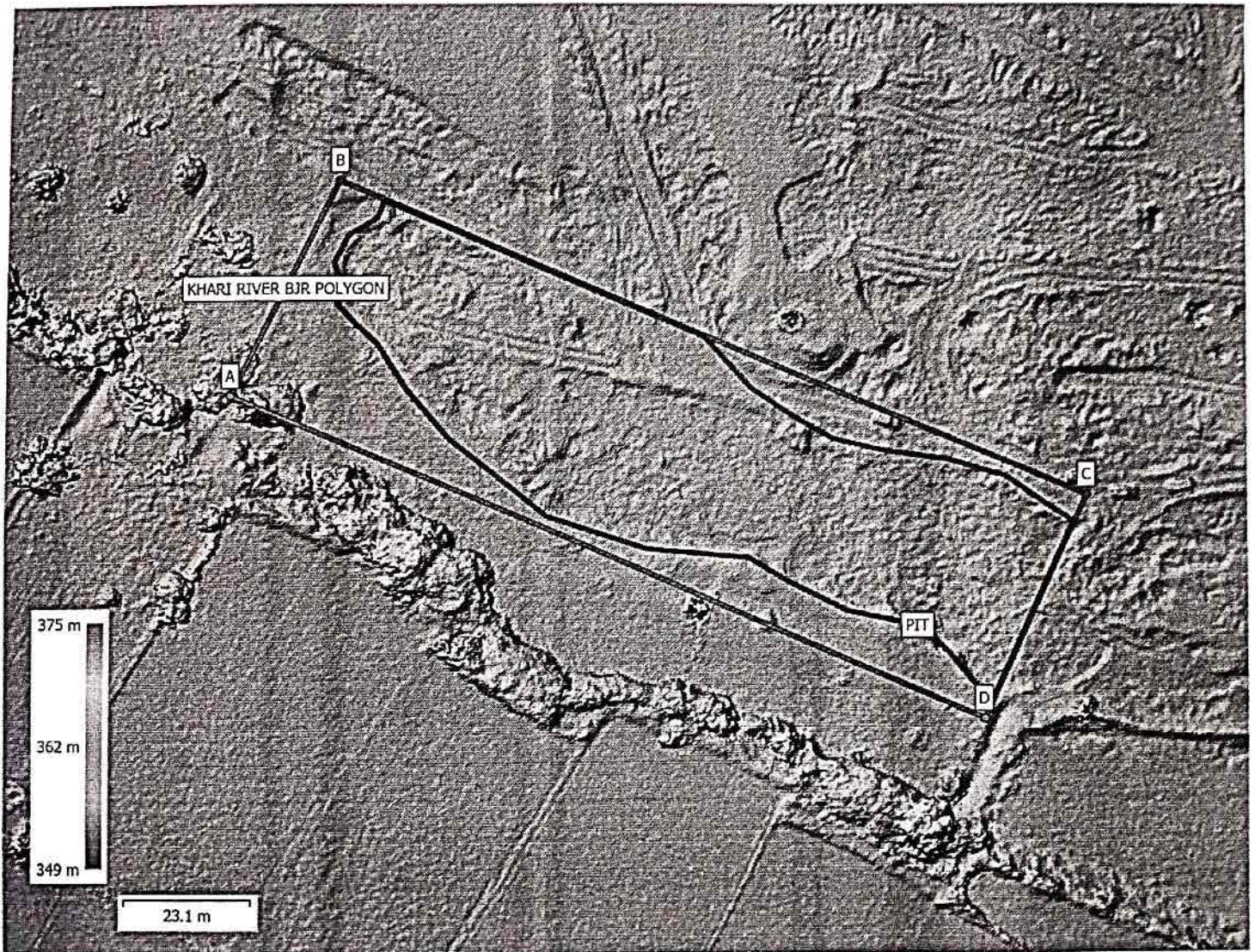


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**360°  
SURVEY**

## DIGITAL SURFACE MODEL VIEW

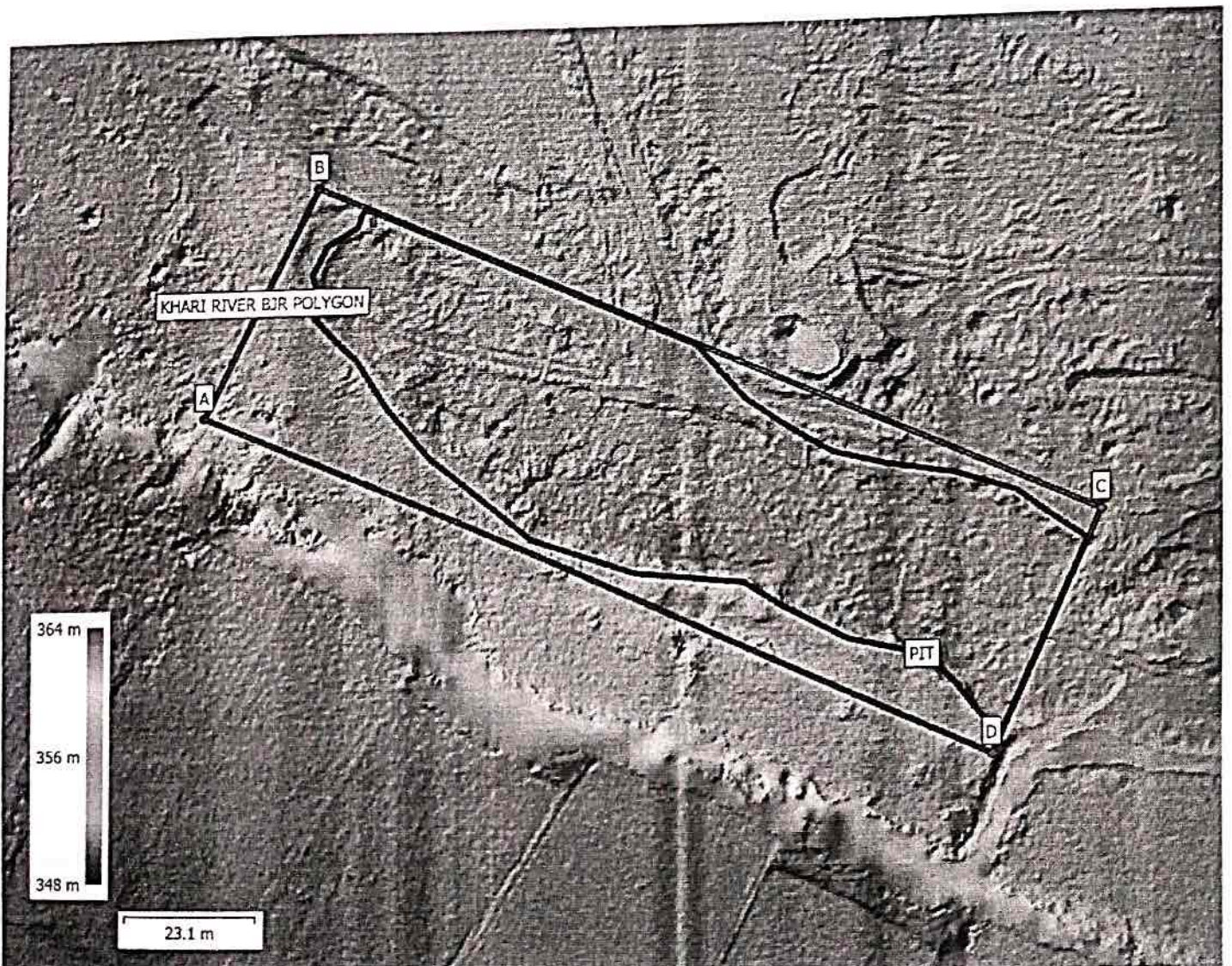


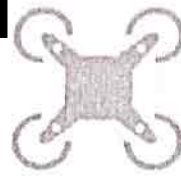
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360.SURVEY.JODHPUR@GMAIL.COM



**360°  
SURVEY**

# DIGITAL TERRAIN MODEL VIEW





## CONTOUR PLAN DTM VIEW



## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1362

Report On : 13/05/2026

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/05/2026 from Shweta Dadheech, JSO, Bhilwara ,RSPCB Bhilwara a sample of Water of Khari river strech Phooliyan Kalan , Phooliyan Kalan Shahpura , Shahpura Collected from Openwell-C in khari river strech towards kheda hetam (Lat-25.843018,Long-74.947819) Collected on 07/05/2026. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 13/05/2026 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.6
2	Chemical Oxygen Demand (COD) mg/l	48
3	Chloride as Cl mg/l	804
4	Sulphate as SO mg/l	101
5	Hardness (Total) as CaCO <sub>7</sub> mg/l	783
6	Hardness (Calcium) as CaCO <sub>7</sub> mg/l	616
7	Magnesium Hardness as CaCO <sub>7</sub> mg/l	167
8	Calcium (Titrimetric) as Ca mg/l	246
9	Magnesium as Mg mg/l	41
10	Fluoride as F mg/l	0.9
11	Total Dissolved Solids mg/l	2781
12	Conductivity at 25° C µmho/cm	4294
13	Total Alkalinity as CaCO <sub>7</sub> mg/l	90

The condition of the seals, fastening and container on receipt was as follows : Intact

Signature valid

Digitally signed by Mahesh Kumar Singh  
Date: 2026.05.13 01:03:42 IST  
Reason: SelfAttested  
Location:



Signed This On 13/05/2026

**Mahesh Kumar Singh**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Bhilwara

18, Azad Nagar, Near Pannadhai Circle, Bhilwara

-311001

Phone: 01482-241159

**Signature valid**

Digitally signed by Mahesh Kumar  
Singh  
Date: 2026.05.13 21:03:42 IST  
Reason: Self Attested  
Location:





Search Report & Form

[Module](#) [Dashboard](#)

DETAILED DEALER REPORT

Zone: 
 Circle: 
 Division: 
 Mineral Type:

Mineral Name: 
 Search by firm name: 
 Mineral Recieved From:  eRawanna  Transit Pass  Mineral Import

Select Period: 
 From Date: 
 To Date:

Search:

#	Office Name	Dealer/Firm Name	Location	Mineral Name	Opening Balance	Quantity Received (in M.T.)	Total (in M.T.)	Dispatched TP Count	Dispatched TP Quantity	Closing Balance
1	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT SHAPURA ( PHOOLIYA KALAN) (ID:17177)	Bajn	92390.27	15037.57	107427.84	206	7270.38	100,157.46
2	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT SHAPURA ( BADLA) (ID:17072)	Bajn	7122.32	0	7122.32	125	4619.46	2,502.86
3	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT DHANOP (ID:20203)	Bajn	95771.86	16179.42	111951.28	53	1542.37	110,408.91

205  
(DHANOP)-11

Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN

Appendix I-Form No. 9 (Rule 75 & 131) Print Date : 27-01-2026 6:2

Fee Receipt No	: 202602030000114	Receipt Date	: 27/01/2026
Name	: navatan,	Document S. No.	: 2026010300000115
Address	: 0 ,dhanop ,phulya kalan ,BHILWARA.		
Document Type	: Lease Deed		
Face Value	: ₹ 174000	Evaluated Value	: ₹ 299325

Ord-Registration Fee	: ₹ 52	Fee for Memorandum Us_64_67	: ₹ 0
CSI	: ₹ 500	Certified copying fees: Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 150	Stamp Duty	: ₹ 500
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
Site/Inspection Fees	: 0	Cash Amount Received	: ₹ 1202
		Other than Cash	: ₹ 1202
		Total Amount	: ₹ 1202

Mode of Payment (#Mode Number Amount #)  
 # Stamp A8903065 ₹ 650 # e-Gras Challan 117246157 ₹ 552

Signature of presenter or applicant for  
 copy or Search certificate

Cashier

सहायक  
 फूलियाकला (भीलवाड़ा)  
 SUB-REGISTRAR

गुजरात



सही प्रतिलिपि  
 सहायक  
 फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
 प्रतिलिपि तैयार की  
 हस्ताक्षर पंजीयक लिपिक



राजस्थान RAJASTHAN

AB 903065

(किराया नाम)

यह किरायानामा आज दिनांक 27/01/2026 को 1.श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45 वैशाली नगर जयपुर लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद पुत्र हफीज मोहम्मद मुसलमान निवासी-333,आर0के0कोलोनी भीलवाडा जिला भीलवाडा आ0नं0 2345 2690 3699 जो इस किरायेनामे मे प्रथमपक्ष/किरायादेह सम्बोधित किया गया है।

एवं

- 1.नवरतन पुत्र सूरजकरण जाति शर्मा उम्र-50 वर्ष निवासी-धनोप तहसील फूलियाकलां जिला-भीलवाडा राजस्थान आ0नं0 5381 2918 7753
- 2.राजेश कुमार पुत्र सूरजकरण जाति शर्मा उम्र-38 वर्ष निवासी-धनोप तहसील फूलियाकलां जिला-भीलवाडा राजस्थान आ0नं0 8277 6985 6537
- 3.लाड देवी पत्नि सूरजकरण जाति शर्मा उम्र-63 वर्ष निवासी-धनोप तहसील फूलियाकलां जिला-भीलवाडा राजस्थान आ0नं0 2992 5508 6540
- 4.सत्यनारायण पुत्र सूरजकरण जाति शर्मा उम्र-48 वर्ष निवासी-धनोप तहसील फूलियाकलां जिला-भीलवाडा राजस्थान आ0नं0 7259 1299 4812

जिसे आगे द्वितीयपक्ष/जमीन मालिक कहा गया है

हस्ता0द्वितीयपक्षकार नि0-2

हस्ता0प्रथमपक्षकार

नारायण  
सत्यनारायण शर्मा  
नं0 5

आशु सिंह भाटी

उप पंजीयक  
फूलियाकलां (भीलवाडा)  
सही प्रतिलिपि

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की

हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाडा)





208

143

## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1ग्राम का नाम :- धनोप  
पटवार हल्का :- धनोप  
भू.अभि.नि.क्षेत्र :- धनोप  
तहसील :- फूलियाकलां  
जिला :- भीलवाड़ा  
काश्तकार का नाम :-अंतिम चौसला आधार संवत् :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हैक्टेयर  
खाता संख्या नया :- 998  
खाता संख्या पुराना :- 949

1. नवरतन पुत्र सूरजकरण हिस्सा- 1/4 जाति- ब्राह्मण सा. देह खातेदार
2. राजेश कुमार पुत्र सूरजकरण हिस्सा- 1/4 जाति- ब्राह्मण सा. देह खातेदार
3. लाड देवी पति सूरजकरण हिस्सा- 1/4 जाति- ब्राह्मण सा. देह खातेदार
4. सत्यनारायण पुत्र सूरजकरण हिस्सा- 1/4 जाति- ब्राह्मण सां. देह खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा सिंचाई संदत्त लगान के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
4456/696	0.7500 बीड	0.7500 1.50	स्वीकृत नामान्तरकरण : 2863 19/01/2026विरासत	
कुल खसरे -1	0.7500	1.5000		

## आवेदक की सूचना :-

आवेदक का नाम - -  
प्रतिलिपि सं. - 78653  
दिनांक व समय - 12/May/2026 03:05:00 PMपता - -  
आई.पी. - 117.201.38.18  
नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 61637536599828631

[https://apnakhata.rajasthan.gov.in/qr.aspx?  
usn=61637536599828631](https://apnakhata.rajasthan.gov.in/qr.aspx?usn=61637536599828631)

## ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - RAMDEV.DHAKAR

हस्ताक्षर दिनांक व समय - 19/Jan/2026 11:30:00 AM

पद - तहसीलदार



NIC

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यह कि प्रथमपक्ष राजस्थान में कई वर्षों से खनन कार्य में लगा हुआ है। तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र में बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा ग्राम मनोप पटवार मण्डल मनोप के खसरा नं० 4456/696 किता-1 रकबा 0.75 हे० भूमि को खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाड़ियों की तुलाई एवं कांटे का निर्माण करने के लिए द्वितीय पक्ष की 0.75 हेक्टर जमीन अर्थात् (तीन बिघा) को निम्न शर्तों पर किराये पर ली गई है।



यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/किरायेदार ने आज दिनांक 27/01/2026 से अगले 31 मार्च 2028 तक के लिए किराये पर लेना तय हुआ है।

1. यह कि उक्त किरायेशुदा परिसर को प्रथमपक्षकार ने द्वितीयपक्षकार से प्रतिवर्ष 1,74,000/- अक्षर एक लाख चौहतर हजार पर किराये पर लिया है। तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।
2. यह कि यह जमीन प्रथमपक्षकार ने द्वितीयपक्षकार से 58,000/- रुपये प्रति बिघा प्रति वर्ष के हिसाब से किराये पर ली है।
3. यह कि प्रथम पक्ष/किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीयपक्ष पूर्ण सहमत रहेगा।
4. यह कि प्रथमपक्ष /किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार रद्दोबदल या जमीनी तोड़ फोड़ करवाना हो तो वह करवा सकता है। इस बाबत द्वितीयपक्षकार पूर्ण रूप से सहमत है।
5. यह कि प्रथमपक्ष /किरायेदार शुदा परिसर कि अवधि पूर्ण होने पर जमीनी परिसर को खाली कर देगा। किरायेशुदा जमीनी परिसर को खाली करने में किसी प्रकार की आना कानी नहीं करेगा।
6. यह कि प्रथमपक्ष कार किरायेशुदा परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है किरायेनाम की समाप्ति पर यदि द्वितीयपक्षकार उक्त निर्माण व कांटा खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।

भू-राजस्थान भू-राजस्व (कृषि से अकृषि प्रयोजनार्थ समं परिवर्तन नियम 2007 के नियम 6E में निर्धारित सभी शर्तों की पालना दोनों पक्षों को करनी होगी तथा उससे निर्धारित शुल्क निर्धारित अवधि के अनुसार राजकोष में जमा कराना होगा।

यह किरायानामा हम प्रथमपक्ष व द्वितीयपक्ष ने आज दिनांक 27/01/2026 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था में बिना किसी नशे मते के स्टाम्प 500/- रुपये व द्वितीय पाईन पेपर तृतीय पाईन पेपर कुल किता-3 पर टाईप करवाकर सुन व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये है जो सनद रहे और वक्त जरूरत काम आवें।

हस्ताक्षर द्वितीयपक्षकार नि०-3

हस्ताक्षर प्रथमपक्षकार

असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

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1.हस्ताक्षरसाक्षी.....

नाम-शाहरुख खान पुत्र अब्दुल सतार कुरेशी जाति मुसलमान  
उम्र-29 वर्ष निवासी कादेड़ा तहसील-कैकडी जिला-अजमेर  
राजस्थान आ0न0 2335 5236 2282



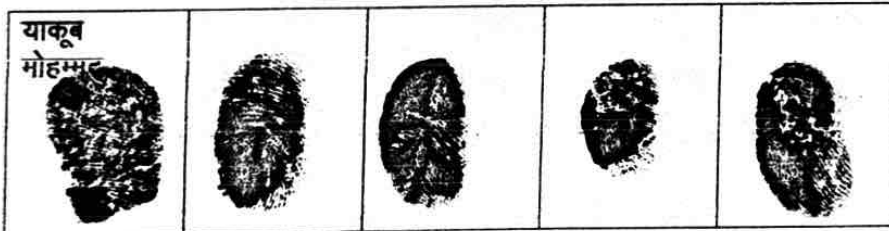
2.हस्ताक्षरसाक्षी.....

नाम- मनीष गोयल पुत्र राजेन्द्रप्रसाद जाति गोयल उम्र-32 वर्ष  
निवासी बलदेव तहसील-महावन जिला-मथुरा उत्तरप्रदेश आ0न0  
9014 2014 6672

श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 25  
वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद  
पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333, आर0के0कॉलोनी भीलवाडा  
जिला भीलवाडा राजस्थान। आ0न0 2345 2690 3699

हस्ताक्षरसाक्षी

अगुलियो की निशानी



1.नवरतन पुत्र सूरजकरण जाति शर्मा उम्र-50 वर्ष निवासी-धनोप तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 5361 2918 7753

2.राजेश कुमार पुत्र सूरजकरण जाति शर्मा उम्र-38 वर्ष निवासी-धनोप तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 8277 6965 6537

3.लाड देवी पत्नि सूरजकरण जाति शर्मा उम्र-63 वर्ष निवासी-धनोप तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 2992 5508 6540

4.सत्यनारायण पुत्र सूरजकरण जाति शर्मा उम्र-48 वर्ष निवासी-धनोप तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 7259 1299 4612

असल दरतावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंचायत लिपिक

उप पंचायत  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंचायत  
फूलियाकलां (भीलवाड़ा)



अगुलियो की निशानी

नवरतन					
सजेश कुमार					
लाड देवी					
सत्यनारायण					

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हरताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1	श्री/श्रीमती/सुश्री Shree Ansu Singh Bhati Putra Magan Singh Bhati Nivashi 25 Vaishali Nagar, Jaipur Jariye Yakub Mohammad, पुत्र/पुत्री/पति श्री Hafiz Mohammad 333 Rk Colony Bhilwara, व्यवसाय Otherजाति 0-musalman House No.: 0, Colony: 383 rk colony bhilwara, Area: 333 rk colony bhilwara, City: bhilwara, Pin code: 311001, District; BHILWARA, State: RAJASTHAN			Executant Age : 61 Signature :
2	श्री/श्रीमती/सुश्री navratan, पुत्र/पुत्री/पति श्री surajkaran, व्यवसाय Otherजाति 0-sharma House No.: 0, Colony: dhanop, Area: dhanop, City: phulya kalan, Pin code: 311023, District: BHILWARA, State: RAJASTHAN			Claimant Age : 50 Signature :
3	श्री/श्रीमती/सुश्री rajesh kumar, पुत्र/पुत्री/पति श्री surajkaran, व्यवसाय Otherजाति 0-sharma House No.: 0, Colony: dhanop, Area: dhanop, City: phulya kalan, Pin code: 311023, District: BHILWARA, State: RAJASTHAN			Claimant Age : 38 Signature :
4	श्री/श्रीमती/सुश्री lad devi, पुत्र/पुत्री/पति श्री surajkaran, व्यवसाय Otherजाति 0-sharma House No.: 0, Colony: dhanop, Area: dhanop, City: phulya kalan, Pin code: 311023, District: BHILWARA, State: RAJASTHAN			Claimant Age : 63 Signature :
5	श्री/श्रीमती/सुश्री satyanaryan, पुत्र/पुत्री/पति श्री surajkaran, व्यवसाय Otherजाति 0-sharma House No.: 0, Colony: dhanop, Area: dhanop, City: phulya kalan, Pin code: 311023, District: BHILWARA, State: RAJASTHAN			Claimant Age : 48 Signature :

ने लेख्यपत्र Lease Deed (Rant Deed) between private parties- (i). Lease deed period less than 1 year to 30 years को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 174000/- पूर्व में / मेरे समक्ष / में से रु 174000/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

अन्य गवाहों का नाम व पता

1 Name: श्री/श्रीमती/सुश्री MANISH GOYAL, पुत्र/पुत्री/पति श्री RAJENDRA PRASAD नाति GOYAL  
Age: 39  
Add: House No.: 0, Colony: JAGNATH PURI, Area: MAHAVAN, City: MATHURA, Pin code: 204101, District: HATHRAS, State: UTTAR PRADESH

छायाचित्र	अंगूठा	हस्ताक्षर
		Signature

असल दरस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की  
  
हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

उसी प्रतिलिपी

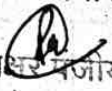
उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

2 Name: भी/भीमरी/सुधी saharukh khan , पुष/पुषी/पत्रि भी sattar  
 kureshi जाति musalman  
 Age: 29  
 Add: House No.: 0, Colony: kadera , Area: kadera , City:  
 kekd , Pin code: 305001, District: AJMER, State:  
 RAJASTHAN



202601030000115

Lease Deed (Rent Deed) between private parties- (I) Lease deed for **रुपयंजीयक** (भीलवाड़ा) YAKALAM  
 years **फूलियाकला (भीलवाड़ा)** 1 year to 30

असल दस्तावेज की फोटो प्रति कर  
 प्रतिलिपी तैयार की  
 हस्ताक्षर  रुपयंजीयक लिपिक

सही प्रतिलिपि  
 रुपयंजीयक  
 फूलियाकला (भीलवाड़ा)

Under 54 Endorsement

Print Date: 1/28/2026 6:32:35 PM

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालिकता रु 209425 - मालिकता इस पर देय कमी मुद्रांक राशि रु 500 पर कमी पंजीयन शुल्क रु 52, सरचार्ज राशि 150 कुल रु 702 रसीद संख्या 202602030000114 दिनांक 27-01-2026 में जमा किये गये हैं।

अतः दस्तावेज को रु 500 के मुद्रांक पर निष्पादित माना जाता है।

202601030000115

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

Registration Endorsement

Print Date: 1/28/2026 6:32:35 PM

आज दिनांक 28/01/2026 को  
पुस्तक संख्या 1 जिल्द संख्या 122 में  
पृष्ठ संख्या 167 क्रम संख्या 202603030100081 पर पंजीबद्ध किया गया तथा  
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 488 के  
पृष्ठ संख्या 76 से 80 पर चस्पा किया गया।

202601030000115

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फूलियाकला (भीलवाड़ा)



# 215

## GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2025-26/269

Date/ Time: 25-02-2026

### Right to use of Khatedari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of NAVRATAN, RAJESH KUMAR, LAD DEVI, SATYANARAYAN of Village DHANOP Tehsil PHOOLYAKALAN, agricultural land held by him in his khatedari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husabnd's Name	Address
1	NAVRATAN	SURAJKARAN	00, DHANOP, DHANOP, DHANOP, DHANOP, SHAHPURA, PHOOLYAKALAN, SHAHPURA, 311026
2	RAJESH KUMAR	SURAJKARAN	00, DHANOP, DHANOP, DHANOP, DHANOP, SHAHPURA, PHOOLYAKALAN, SHAHPURA, 311023
3	LAD DEVI	SURAJKARAN	00, DHANOP, DHANOP, DHANOP, DHANOP, SHAHPURA, PHOOLYAKALAN, SHAHPURA, 311023
4	SATYANARAYAN	SURAJKARAN	00, DHANOP, DHANOP, DHANOP, DHANOP, SHAHPURA, PHOOLYAKALAN, SHAHPURA, 311023

## 1. Details of the Land

- (a) Name of the Village/ Tehsil/ District: DHANOP/ PHOOLYAKALAN/ SHAHPURA
- (b) Khasra No. of the Land: 4456/696
- (c) Area of each Khasra (in square meters): 7500
- (d) Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 7500
- (e) Total Area (in square meters): 7500

## 2. Details of Mining Lease

- (a) Lease holder Name and Address: ASHU SINGH BHATI, 45 PASCHIM VIHAR VAISHALI NAGAR JAIPUR
- (b) Lease period: 5 Year(s)
- (c) Registered Mining Lease deed number: 202301029000824

## 3. Right to use permission issued for: 3 Year(s), Valid upto: 24-02-2029

## 4. Details of Premium deposited: Rs. 22500.00, Receipt No.: 26737486133, Date/ Time: 25-02-2026 18:42

## 5. Registered Consent Deed Details

- (a) Registered Consent Deed number: 202601030000115
- (b) Date of Consent Deed: 27-01-2026
- (c) Consent Deed period: 3 Year(s)



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

## Terms and Conditions

The above conversion order shall be subject to the following conditions: -

1. Land compulsorily shall be used for which permission has been granted.
2. After completion of term in question Land will be held in its original form.
3. No part of land can be used for any other purpose.
4. No general pathway and water flow be obstructed while using the land.
5. On violations of any conditions or directions issued by State Government, permission may be revoked and such applicant shall be liable to pay penalty of 10 times of the charges levied for right to use.



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.

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Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN

## Fee Receipt

Appendix I-Form No. 9 (Rule 75 &amp; 131)

Print Date :

27-01-2026 @ 15:55 PM

Fee Receipt No : 202602030000116  
Name : bardchand,  
Address : q. phuliyakalan, phuliyakalan, BHILWARA  
Document Type : Lease Deed  
Fee Value : ₹ 164280  
Receipt Date : 27/01/2026  
Document S. No. : 2026010100000116

	Evaluated Value		Evaluated Value
Ord-Registration Fee	₹ 59	Fee for Memorandum Us_64_67	₹ 339734
CSI	₹ 600	Certified copying fees Us_57	
Stamp (Memorandum)	₹	Reg (memorandum)	₹ 0
Surcharge	₹ 150	Stamp Duty	₹
Penalty	₹ 0	Inspection fee	₹ 500
Us_25_34	₹ 0	Commission	₹ 0
Custody	₹	Others	₹ 0
Site/Inspection Fees	0	Cash Amount Received	₹ 0
		Other than Cash	₹ 1209
		Total Amount	₹ 1209

## Mode of Payment (#Mode Number Amount #)

# Stamp AB903067 ₹ 650 # e-Gras Chalan 117249865 ₹ 559

Signature of presenter or applicant for copy or Search certificate



Signature of recipient and date of return receipt

उप पंजीयक

फूलियाकला (भीलवाड़ा)



सही प्रतिलिपि

उप पंजीयक

फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की  
हस्ताक्षर पंजीयक लिपिक



## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- फूलियाकलां  
पटवार हल्का :- फूलियाकलां  
भू.अभि.नि.क्षेत्र :- फूलियाकलां  
तहसील :- फूलियाकलां  
जिला :- भीलवाड़ा  
काश्तकार का नाम :-

अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 (वर्ष 2019) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हैक्टेयर  
खाता संख्या नया :- 687  
खाता संख्या पुराना :- 1489

1. बरदीचन्द पुत्र बन्ना (गोदारा) हिस्सा- पूर्ण जाति- जाट सा. देह खातेदार  
राहिन (पूर्ण खाता) बैंक ऑफ बड़ौदा शाखा फूलियाकलां,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1500	2.9700 नहरी II	2.9700	44.55	नहर	
1529	0.1000 नहरी I	0.1000	2.50	"	
4457	0.3800 चाही I	0.3800	10.64	चा.न.4451 4461	
4458	0.4300 चाही I	0.4300	12.04	चा.न.4451 4461	
4459	0.5600 चाही I	0.5600	15.68	चा.न.4451 व 4461	
✓5624/4323	0.3700 चाही III	0.3700	5.18	चा.न.4322	
5812/4463	0.1200 बीड	0.1200	0.24		
5813/4469	0.4600 चाही I	0.4600	12.88		
5814/4450	0.3500 गेमु.आचा	0.3500			
<b>कुल खसरे -9</b>	<b>5.7400</b>		<b>103.7100</b>		

### आवेदक की सूचना :-

आवेदक का नाम :-

पता :-

प्रतिलिपि सं. - 78651

आई.पी. - 117.201.38.18

दिनांक व समय - 12/May/2026 02:56:00 PM

नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 61631681068707

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=61631681068707>

### ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - SHYAM LAL SHARMA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 22/Nov/2019 03:20:00 PM



NIC



राजस्थान RAJASTHAN

AB 903067

(किराया नामा)

यह किरायानामा आज दिनांक 27/01/2028 को 1.श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45 वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333,आर0के0कोलोनी भीलवाडा जिला भीलवाडा राजस्थान। आ0नं0 2345 2690 3699 जो इस किरायेनामे मे प्रथमपक्ष/किरायेदार से सम्बन्धित किया गया है।

एवं

1.बरदीचन्द पुत्र बन्ना (गोदारा) जाति जाट उम्र-70 वर्ष निवासी-फूलिया कलाँ तहसील फूलियाकलाँ जिला-भीलवाडा राजस्थान आ0नं0 3889 5468 0858

जिसे आगे द्वितीयपक्ष/जमीन मालिक कहा गया है।

यह कि प्रथमपक्ष राजस्थान मे कई वर्षों से खनन कार्य मे लगा हुआ है। तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र मे बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा ग्राम फूलिया कलाँ पटवार मण्डल फूलिया कलाँ के खसरा नं0 5624/4323 किता-1 एकबा 0.3780 गुमि को खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाडियों की तुलाई हेतु कांटे का निर्माण करने के लिए द्वितीय पक्ष की 0.37 हेक्टर जमीन अर्थात (डेड बिघा) को निम्न शर्तों पर किराये पर ली गई है।

हस्ता0द्वितीयपक्षकार

नि0-2

हस्ता0प्रथमपक्षकार



उप पंजीयक  
फूलियाकलाँ (भीलवाडा)

सही प्रतिनिधि

उप पंजीयक  
फूलियाकलाँ (भीलवाडा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

भारतीय स्टाम्प अधिनियम 1988 के अन्तर्गत  
 स्टाम्प सही के अन्तर्गत  
 आकारभूत अवसरकका सुविधाको रूप  
 मूल्य ₹ 10 प्रतिशत रूपये 50...  
 जो की उक्त नसत के सतह पर सतह है  
 का 3-4 प्रकृति अवसर 24 मन्व विधि  
 कर्तव्य के निकल है - 20 प्रतिशत रूपये... 1/1/18  
 स्टाम्प के रूप में कुल योग 150 L

स्टाम्प मूल्य 500/- स्टाम्प नं. 928  
 श्री. आशु मिश्रा आशु मिश्रा  
 जाति 8/21 उम्र 68 निवासी बहाली जयपुर  
 इससे आशु मोहम्मद वसंत मिश्रा को  
 दिनांक 27/01/2026

स्टाम्प क्रमांक श्री सुखदेव सेना 17/2026 6:59 PM  
 स्टाम्प विक्रेता फूलियाकला (भीलवाड़ा)

Presentation Endorsement

आज दिनांक 27 माह 01 मन् 2026 को 06:59 PM को  
 श्री/श्रीमती/सुश्री Ansu Singh Bhatti Putra Megan Singh Bhatti 45 Valsai  
 Nagar Jaipur Bajri Lease Dharak Jariye पुत्र/पुत्री/पति श्री Yakub  
 Mohamad Putra Hafij Mohammad 333 Rk Colony Bhilwara  
 उम्र 68 वर्ष, जाति 0-musalman, व्यवसाय Other  
 निवासी House No.: 0, Colony: 333 rk colony bhilwara, Area: 333 rk  
 colony bhilwara, City: bhilwara, Pin code: 311001, District:  
 BHILWARA, State: RAJASTHAN  
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

दस्तावेज प्रस्तुतकर्ता  
 202601030000117

उप पंजीयक  
 PHULIYAKALAN  
 फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Fees Receipt Endorsement

Print Date: 1/27/2026 6:36:59 PM

रसीद नं.	202602030000116
दिनांक	27-01-2026
पंजीयन शुल्क ₹	59
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	500
बन्धन शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	500
कमी मन्चार्ज शुल्क ₹	150
म्रीका निरीक्षण शुल्क ₹	0
कुल योग	1209

202601030000117

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Mode of Payment (#Mode Number Amount #)

Stamp AB903067 ₹ 650 # e-Gras  
 Challan 117249865 ₹ 559

असल दस्तावेज की फोटो प्रति कर  
 प्रतिलिपि तैयार की  
 हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
 उप पंजीयक  
 फूलियाकला (भीलवाड़ा)

//2//

यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/किरायेदार ने आज दिनांक 27/01/2026 से अगले 31 मार्च 2026 तक के लिए किराये पर लेना तय हुआ है।



1. यह कि उक्त किरायेशुदा परिसर को प्रथमपक्षकार ने द्वितीयपक्षकार से प्रतिवर्ष 1,64,280/-अक्षरे एक लाख चोसठ हजार दो सौ अस्सी रुपये पर किराये पर लिया है। तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।
2. यह कि यह जमीन प्रथमपक्षकार ने द्वितीयपक्षकार से 1,11,000/-रुपये प्रति बिघा प्रति वर्ष के हिसाब से किराये पर ली है।
3. यह कि प्रथम पक्ष/किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीयपक्ष पूर्ण सहमत रहेगा।
4. यह कि प्रथमपक्ष /किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार रद्दोबदल या जमीनी तोड़ फोड़ करवाना हो तो वह करवा सकता है। इस बाबत द्वितीयपक्षकार पूर्ण रूप से सहमत है।
5. यह कि प्रथमपक्ष /किरायेदार शुदा परिसर कि अवधि पूर्ण होने पर जमीनी परिसर को खाली कर देगा। किरायेशुदा जमीनी परिसर को खाली करने मे किसी प्रकार की आना कानी नही करेगा।
6. यह कि उक्त लीज की अवधि पूर्ण होने के बाद प्रथमपक्षकार उक्त खेत पर पीली व भूडा मिट्टी का मराद करवा करके खेत द्वितीयपक्षकार को सम्मलायेगा। व जाली खम्भो मे टुट फूट होने पर प्रथमपक्ष लगवायेगा।
7. यह कि प्रथमपक्ष कार किरायेशुदा परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है किरायेनामे की समाप्ति पर यदि द्वितीयपक्षकार उक्त निर्माण व कांटा खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।

8.राजस्थान भू-राजस्व (कृषि से अकृषि प्रयोजनार्थ समंपरिवर्तन नियम 2007 के नियम 6E मे निर्धारित सभी शर्तों की पालना दोनो पक्षो को करनी होगी तथा उससे निर्धारित शुल्क निर्धारित अवधि के अनुसार राजकोष मे जमा कराना होगा।

यह किरायानामा हम प्रथमपक्ष व द्वितीयपक्ष ने आज दिनांक 27/01/2026 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था मे बिना किसी नशे पते के स्टाम्प 500/-रुपये व द्वितीय पाईन पेपर तृतीय पाईन पेपर कुल किता-3 पर टाईप करवाकर सही व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये है और इनपर चूहे और वक्त जरूरत काम आवें।

हस्ताक्षर द्वितीयपक्षकार

नि०-३

हस्ताक्षर प्रथमपक्षकार

उप पंजीयक

फूलियाकलां (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हरताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक

फूलियाकलां (भीलवाड़ा)

//3/

1.हस्ताक्षर... 

नाम-शाहरुख खान पुत्र अब्दुल सतार कुरेशी जाति मुसलमान  
उम्र-29 वर्ष निवासी कावेड़ा तहसील-कैकडी जिला-अजमेर  
राजस्थान आ0न0 2335 5238 2282

2.हस्ताक्षर... 

नाम- मनीष गोयल पुत्र राजेन्द्रप्रसाद जाति गोयल उम्र-32 वर्ष  
निवासी बलदेव तहसील-महावन जिला-मथुरा उत्तरप्रदेश आ0न0  
9014 2014 6672



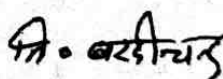
1.श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45  
वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद  
पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333, आर0के0कोलोनी भीलवाडा  
जिला भीलवाडा राजस्थान। आ0न0 2345 2690 3699

हस्ताक्षर... 

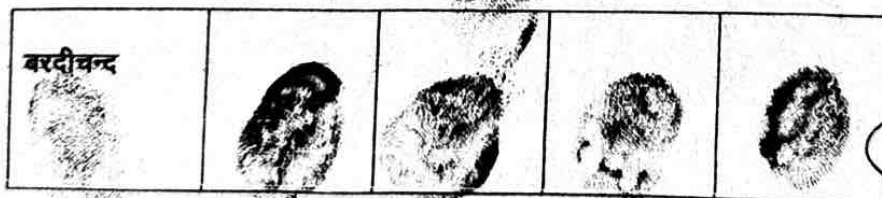
अंगुलियों की निशानी



1.बरदीचन्द पुत्र बन्ना (गोदारा) जाति जाट उम्र-70 वर्ष निवासी-फूलिया कलां तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 3989 5488 0958

हस्ताक्षर... 

अंगुलियों की निशानी



असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक 

उप पंजीयक  
फूलियाकलां (भीलवाडा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाडा)

Under 54 Endorsement

Print Date: 1/28/2026 6:25:54 PM

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 369/34 मानते हुए इस पर देय कमी मुद्रांक राशि रु 500 पर कमी पंजीयन शुल्क रु 69, सरचार्ज राशि 150 कुल रु 709 रसद संख्या 202602030000118 दिनांक 27-01-2026 में जमा किये गये हैं।

अतः दस्तावेज को रु 500 के मुद्रांकों पर निष्पादित माना जाता है।

202601030000117

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Registration Endorsement

Print Date: 1/28/2026 6:25:54 PM

आज दिनांक 28/01/2026 को पुस्तक संख्या 1 जिल्द संख्या 122 में पृष्ठ संख्या 169 क्रम संख्या 202603030100083 पर पंजीवद्ध किया गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 488 के पृष्ठ संख्या 86 से 90 पर चस्पा किया गया।

202601030000117

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

## Endorsement of Execution

Print Date: 1/27/2026 6:36:59 PM

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का हस्ताक्षर
1 श्री/श्रीमती/सुश्री Ansu Singh Bhati Putra Magan Singh Bhati 45 Vaisali Nagar Jaipur Bajri Lease Dharak Jariye, पुत्र/पुत्री/पति श्री Yakub Mohamad Putra Hafj Mohammad 333 Rk Colony Bhilwara, व्यवसाय Otherजाति 0-musalman House No.: 0, Colony: 333 rk colony bhilwara, Area: 333 rk colony bhilwara, City: bhilwara, Pin code: 311001, District: BHILWARA, State: RAJASTHAN			Executant Age: 68 Signature: 
2 श्री/श्रीमती/सुश्री bardichand, पुत्र/पुत्री/पति श्री banna godara, व्यवसाय Otherजाति 0-Jat House No.: 0, Colony: phuljiya kalan, Area: phuliyā kalan City: phuljiya kalan, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age: 68 Signature: 

ने लेख्यपत्र Lease Deed (Rent Deed) between private parties- (I) Lease deed period less than 1 year to 30 years  
के अन्तर्गत व समक्ष पर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 164280/- पूर्व में / मेरे समक्ष / में से रु 164280/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निम्नानुसार मेरे समक्ष लिए गए हैं।

अनु क्र. सबाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/सुश्री saharukh khan, पुत्र/पुत्री/पति श्री abdul hattar kureshi जाति musalman Age: 29 Add: House No.: 0, Colony: kadera, Area: kadedā, City: kekdi, Pin code: 305405, District: AJMER, State: RAJASTHAN			Signature: 
2 Name: श्री/श्रीमती/सुश्री mahish goyal, पुत्र/पुत्री/पति श्री rajendra, prasad goyal जाति goyal Age: 32 Add: House No.: 0, Colony: baldev mahavan, Area: baldev mahavan matura utarpradesh, City: mathura, Pin code: 281001, District: MATHURA, State: UTTAR PRADESH			Signature: 

202601030000117

उप पंजीयक AKALAN

फुलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (I) Lease deed period less than  
years

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की  
  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
उप पंजीयक  
फुलियाकला (भीलवाड़ा)



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2025-26/265

Date/ Time: 05-02-2026

## Right to use of Khatedari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of BARDI CHAND of Village PHOOLIYAN KALAN Tehsil PHOOLIYAKALAN, agricultural land held by him in his khatedari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husabnd's Name	Address
1	BARDI CHAND	BANNA	0, 0, PHOOLIYAN KALAN, PHOOLIYAN KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407

### 1. Details of the Land

- (a) Name of the Village/ Tehsil/ District: PHOOLIYAN KALAN/ PHOOLIYAKALAN/ SHAHPURA
- (b) Khasra No. of the Land: 5624/4323
- (c) Area of each Khasra (in square meters): 3700
- (d) Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 3700
- (e) Total Area (in square meters): 3700

### 2. Details of Mining Lease

- (a) Lease holder Name and Address: ASHU SINGH BHATI, 45 PASCHIM VIHAR VAISHALI NAGAR JAIPUR
- (b) Lease period: 5 Year(s)
- (c) Registered Mining Lease deed number: 202301029000824

### 3. Right to use permission issued for: 3 Year(s), Valid upto: 04-02-2029

### 4. Details of Premium deposited: Rs. 11100.00, Receipt No.: 26732790938, Date/ Time: 05-02-2026 17:00

### 5. Registered Consent Deed Details

- (a) Registered Consent Deed number: 202601030000117
- (b) Date of Consent Deed: 27-01-2026
- (c) Consent Deed period: 3 Year(s)



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

## Terms and Conditions

The above conversion order shall be subject to the following conditions: -

1. Land compulsorily shall be used for which permission has been granted.
2. After completion of term in question Land will be held in its original form.
3. No part of land can be used for any other purpose.
4. No general pathway and water flow be obstructed while using the land.
5. On violations of any conditions or directions issued by State Government, permission may be revoked and such applicant shall be liable to pay penalty of 10 times of the charges levied for right to use.



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
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# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

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2. After completion of term in question Land will be held in its original form.
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2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.

**Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN**

**Fee Receipt**

Appendix I-Form No. 9 (Rule 75 & 131)

Print Date : 29-08-2023 6:42 PM


Fee Receipt No	: 202302030002249	Receipt Date	: 29/08/2023
Name	: BAJRANG LAL,	Document S. No.	: 202301030002232
Address	: 00 ,0 ,FALODI ,JODHPUR		
Document Type	: Lease Deed		
Face Value	: ₹ 300000	Evaluated Value	: ₹ 347783
Ord-Registration Fee	: ₹ 70	Fee for Memorandum Us_64_67	: ₹
CSI	: ₹ 300	Certified copying fees Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 150	Stamp Duty	: ₹ 500
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
		Cash Amount Received	: ₹ 0
		Other than Cash	: ₹ 1020
		Total Amount	: ₹ 1020

**Mode of Payment (#Mode Number Amount #)**

# Stamp AA237482 ₹ 650 # e-Gras Challan 80041547 ₹ 370

Signature of presenter or applicant for  
copy or Search certificate

Cashier

  
Signature of Applicant  
PHULIYAKALAN



सही प्रतिलिपि  
सप पंजीयक  
फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की  
हस्ताक्षर पंजीयक लिपिक

270  
(PHULIYA) 11/10



## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- फूलियाकलां  
पटवार हल्का :- फूलियाकलां  
भू.अभि.नि.क्षेत्र :- फूलियाकलां  
तहसील :- फूलियाकलां  
जिला :- भीलवाड़ा  
काश्तकार का नाम :-

अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 (वर्ष 2019) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हेक्टेयर  
खाता संख्या नया :- 336  
खाता संख्या पुराना :- 1155

1. घीसालाल पुत्र रामस्वरूप हिस्सा- 1/2 जाति- ब्राह्मण सा. देह खातेदार
2. नोरतमल पुत्र रामस्वरूप हिस्सा- 1/2 जाति- ब्राह्मण सा. देह खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
4319	0.2500 चाही III	0.2500	3.50	चा.न.4314 स्वीकृत नामांतरकरण : 3190 04/08/2021 हकत्याग से मांगकर	
4320	0.2500 चाही III	0.2500	3.50	चा.न.4314 स्वीकृत नामांतरकरण : 3460 20/10/2022 बेचान से मांगकर	
<b>कुल खसरे -2</b>	<b>0.5000</b>		<b>7.0000</b>		

### आवेदक की सूचना :-

आवेदक का नाम - -  
प्रतिलिपि सं. - 78650  
दिनांक व समय - 12/May/2026 02:53:00 PM

पता - -  
आई.पी. - 117.201:38.18  
नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 61631681033634604

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=61631681033634604>

### ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - BASANT KUMAR PANDEY  
हस्ताक्षर दिनांक व समय - 01/Nov/2022 06:16:00 PM

पद - तहसीलदार





राजस्थान RAJASTHAN

AA 237492

## किरायानामा

यह किरायानामा आज दिनांक 29-08-2023 को मैं श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 25 वैशाली नगर जयपुर जिला जयपुर बजरी लीज घरक तहसील फूलियाकलों जिला शाहपुरा जरिये अधिकृत प्रतिनिधी बजरंग लाल उम्र 36 वर्ष पुत्र श्री रामचन्द्र ब्राह्मण निवासी बारू फलोदी जिला फलोदी आधार नं. 5643 8047 9948 जो इस किरायेनामें मे प्रथमपक्ष / किरायेदार से सम्बोधित किया गया है।

प्रथमपक्ष / किरायेदार

मध्य

1. श्री घीसा लाल पुत्र रामस्वरूप चास्टा आयु 52 वर्ष जाति ब्राह्मण निवासी मेन बाजार फूलियाकलों तहसील फूलियाकलों जिला शाहपुरा राजस्थान 8884 6348 3257

2. श्री नोरतमल चास्टा पुत्र रामस्वरूप चास्टा आयु 49 वर्ष जाति ब्राह्मण निवासी मेन बाजार फूलियाकलों तहसील फूलियाकलों जिला शाहपुरा राजस्थान आ.न. 3133 2898 8079

जो इस किरायेनामें में जमीन मालिक के नाम से सम्बोधित किया गया है।  
द्वितीय पक्ष / जमीन मालिक

यह कि द्वितीय पक्ष की एक मालिकाना हकशुदा स्वामित्व शुदा जमीन ग्राम फूलियाकलों तहसील फूलियाकलों जिला शाहपुरा में स्थित है, जिसका खाता सख्या 336 खसरा नं. 4319 रकबा- 0.25 है व खसरा नं. 4320 रकबा 0.25 है कुल किता-2 कुल रकबा 0.50 हैक्टर 2 बीघा है।

हस्ताक्षर द्वितीयपक्षकार

निरन्तर

हस्ताक्षर प्रथमपक्षकार

नोरतमल चास्टा  
घीसा लाल

उपपंजीयक  
फूलियाकलों (शेखरावा)

सही प्रतिलिपि

उपपंजीयक

फूलियाकलों (शेखरावा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार करी

हस्ताक्षर पंजीयक लिपिक

हस्ताक्षर

231

राजस्थान स्टाम्प अधिनियम, 1998 के अन्तर्गत	
स्टाम्प राशि पर प्रमारी अधिभार	
1- आधारभूत अवसंरचना सुविधाओं हेतु (धारा 3-क) 10% रूपये	100
2- गाय और उसकी नरल के संरक्षण और संवर्धन हेतु (धारा 3-ख) 10% रूपये	5
हस्ताक्षर स्टाम्प	कुल योग 150

500 रूपया 927

श्री. हरि प्रसाद शर्मा पिता/पति: मंगल सिंह  
जाति भोजपुरी निवासी बनारस का स्टाम्प बंध  
कं धारते श्री. मंगल सिंह से  
हस्ते दिया गया।  
दिनांक 23/8/23  
र. क्रेता

हरि प्रसाद शर्मा  
स्टाम्प विक्रेता ला नं 4/04  
फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की  
[Signature]  
हस्ताक्षर पंजीयक लिपिक

[Signature]  
सही प्रतिलिपि  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)

## Presentation Endorsement

आज दिनांक 29 माह 08 सन् 2023 को 03:24 PM बजे  
 श्री/श्रीमती/सुधी BAJRANG LAL पुत्र/पुत्री/पति श्री RAMCHANDRA SHARMA  
 उम्र 36 वर्ष, जाति 0-BRAHMIN, व्यवसाय Other  
 निवासी House No.:00, Colony: 0, Area: BARU, City: FALODI, Pin code:  
 342301, District: JODHPUR, State: RAJASTHAN  
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता  
 202301030002232

Lease deed Rent period 1 to 30 year

  
 हस्ताक्षर प्रस्तुतकर्ता  
 PHULIYAKALAN  
 उप पंजीयक (भीलवाड़ा)

## Fees Receipt Endorsement


रसीद नं.	202302030002249
दिनांक	29-08-2023
पंजीयन शुल्क ₹	70
प्रतिलिपि शुल्क ₹	0
पूछांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	500
कमी सरचार्ज शुल्क ₹	150
कुल योग	1020

202301030002232


Lease deed Rent period 1 to 30 year

Mode of Payment (#Mode Number Amount #)

Stamp AA237492 ₹ 650 # e-Gras  
 Challan 80041547 ₹ 370

  
 उप पंजीयक, PHULIYAKALAN

असल दस्तावेज की फोटो प्रति कर  
 प्रतिलिपि तैयार की

  
 हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
 उप पंजीयक  
 फूलियाकलां (भीलवाड़ा)



2.

यह कि प्रथम पक्ष राजस्थान में कई वर्षों से खनन कार्य में लगा हुआ है। तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र में बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाड़ियों की तुलाई हेतु कांटे का निर्माण करने के लिए द्वितीय पक्ष की 2 बीघा जमीन को निम्न शर्तों पर किराये पर ली गई है:-

1. यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/ किरायेदार ने आज दिनांक 29-08-2023 से अगले 10 जनवरी 2028 तक के लिए किराये पर लेना तय हुआ है।
2. यह कि उक्त किरायेशुदा परिसर को प्रथम पक्षकार ने द्वितीयपक्षकार से प्रतिमाह 6500/- रुपये किराये पर लिया है तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।
3. यह कि प्रथम पक्ष/ किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीय पक्ष पूर्ण सहमत रहेगा।
4. यह कि प्रथम पक्ष/ किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार की रद्दोबदल या तोड़फोड़ करवाना हो तो वह करवा सकता है। इस बाबत द्वितीय पक्षकार पूर्ण रूप से सहमत है।
5. यह कि प्रथम पक्ष किरायाशुदा परिसर की अवधि पूर्ण होने पर जमीनी परिसर को खाली कर देगा किरायाशुदा जमीनी परिसर को खाली करने में किसी प्रकार की आनाकानी नहीं करेगा।
6. यह कि प्रथम पक्षकार द्वारा उक्त जमीन परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है। किरायेनामे की समाप्ति पर यदि द्वितीय पक्षकार उक्त निर्माण व कांटा को खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।

हस्ताक्षर प्रथमपक्षकार  
दीपक लाल

निरन्तर-3

हस्ताक्षर प्रथमपक्षकार

उपपंजीयक  
शुलियाकला (भीलवाड़ा)

उपपंजीयक  
शुलियाकला (भीलवाड़ा)

असल दस्तावेज की प्रतिलिपी तैयार की

हस्ताक्षर उपपंजीयक लिपिक

हस्ताक्षर उपपंजीयक लिपिक

उपपंजीयक  
शुलियाकला (भीलवाड़ा)

## Endorsement of Execution

अनु क्र.	पत्रकारों का नाम व पता	छायाचित्र	अंगूठा	पत्रकारों का प्रकार
1	श्री/श्रीमती/शुभ्री BAJRANG LAL, पुत्र/पुत्री/पति श्री RAMCHANDRA SHARMA, व्यवसाय Otherजाति 0-BRAHMIN House No.:00, Colony: 0, Area: BARU, City: FALODI, Pin code: 342301, District: JODHPUR, State: RAJASTHAN			Presenter Age : 36 Signature :
2	श्री/श्रीमती/शुभ्री GHEESA LAL, पुत्र/पुत्री/पति श्री RAMSWROOP CHASTA, व्यवसाय Otherजाति 0-BRAHMIN House No.:0, Colony: 0, Area: PHULIYA KALAN, City: PHULIYA KALAN, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 52 Signature :
3	श्री/श्रीमती/शुभ्री NORAT MAL, पुत्र/पुत्री/पति श्री RAMSWROOP CHASTA, व्यवसाय Otherजाति 0-BRAHMIN House No.:0, Colony: 0, Area: PHULIYA KALAN, City: PHULIYA KALAN, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 48 Signature :

ने लेख्यपत्र Lease deed Rent period 1 to 30 year को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिकर राशि रु 300000/- पूर्व में / मेरे समक्ष / में से रु 300000/- पूर्व में ————— ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों से की है, जिनके हस्ताक्षर एवं अंगूठा निशान धेरे सबक लिए गए हैं।

अनु क्र.	गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/शुभ्री SHAHRUKH, पुत्र/पुत्री/पति श्री ABDUL SATTAR जाति KURESHI Age: 35 Add: House No.:0, Colony: 0, Area: KADEDA, City: KADEDA, Pin code: 305405, District: AJMER, State: RAJASTHAN			Signature 
2	Name: श्री/श्रीमती/शुभ्री DEVENDRA SINGH, पुत्र/पुत्री/पति श्री DASHRATH SINGH जाति RAJPUT Age: 30 Add: House No.:0, Colony: 0, Area: SAMPLA, City: SAMPLA, Pin code: 305404, District: AJMER, State: RAJASTHAN			Signature 

202301030002232

Lease deed Rent period 1 to 30 year

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

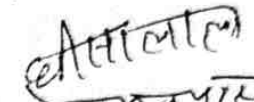


3.

7. यह किरायानामा हम प्रथम पक्ष व द्वितीय पक्ष ने आज दिनांक 29-8-2023 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था में बिना किसी नशे पते के स्टाम्प 500/- रुपये व द्वितीय पाई पेपर चतुर्थ पाइन पेपर कुल किता-3 पर टाईप करवाकर सुन व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये हैं। जो सनद रहे और वक्त जरूरत काम आवे।

  
हस्ताक्षर

प्रथम पक्ष / किरायेदार

  
हस्ताक्षर  
द्वितीय पक्ष / जमीन मालिक

गवाह:- 1. 


नाम शाहरुख खान पिता अब्दुल सतार कुरेशी  
निवासी कादेडा तहसील केकडी जिला केकडी




गवाह:- 2. 

नाम देवेन्द्रसिंह पिता दसरथ सिंह राजपुत  
निवासी सापला तहसील सरवाड जिला केकडी

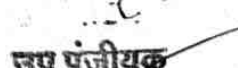


  
उप पंजीयक  
फ़िलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

  
उप पंजीयक  
फ़िलियाकला (भीलवाड़ा)



**Under 54 Endorsement**

ਧਾਰਾ 54 ਦੇ ਤਹਿਤ ਪ੍ਰਮਾਣ-ਪੱਤਰ ਪ੍ਰਮਾਣਿਤ ਕੀਆ ਜਾਤਾ ਹੈ ਕਿ ਇਸ ਲੇਖ ਪੱਤਰ ਦੀ ਮਾਲਿਯਤ ਰੁ 347788 ਮਾਨਤੇ ਹੁਏ ਇਸ ਪਰ ਟੇਯ ਕਮੀ ਮੁਦਰਾਕ ਰਾਸ਼ਿ ਰੁ 500 ਪਰ ਕਮੀ ਪੰਜੀਯਨ ਥੁਲਕ ਰੁ 70, ਸਰਚਾਰਜ ਰਾਸ਼ਿ 150 ਕੁਲ ਰੁ 720 ਰਸੀਦ ਸੰਖਯਾ 202302030002249 ਦਿਨਾਂਕ 29-08-2023 ਮੇਂ ਜਮਾ ਕੀਯੇ ਗਯੇ ਹੈ।

ਅਤ: ਦਸਤਾਵੇਜ਼ ਕੋ ਰੁ 500 ਕੇ ਮੁਦਰਾਕਾਂ ਪਰ ਨਿਘਾਦਿਤ ਮਾਨਾ ਜਾਤਾ ਹੈ।

*[Signature]*  
ਉਪ ਪੰਜੀਯਕ

202301030002232

ਪੁਲਿਯਾਕਲਾਂ (ਮੀਲਵਾਡਾ)

Lease deed Rent period 1 to 30 year

**Registration Endorsement**

ਆਜ ਦਿਨਾਂਕ 29/08/2023 ਕੋ  
ਪੁਸਤਕ ਸੰਖਯਾ 1 ਭਿਲਦ ਸੰਖਯਾ 99 ਮੇਂ  
ਪ੍ਰਥ ਸੰਖਯਾ 135 ਕਰਮ ਸੰਖਯਾ 202303030101432 ਪਰ ਪੰਜੀਬਦ ਕੀਆ ਗਯਾ ਤਯਾ  
ਅਤਿਰਿਕਤ ਪੁਸਤਕ ਸੰਖਯਾ 1 ਭਿਲਦ ਸੰਖਯਾ 395 ਕੇ  
ਪ੍ਰਥ ਸੰਖਯਾ 182 ਸੇ 187 ਪਰ ਚਲ੍ਯਾ ਕੀਆ ਗਯਾ।

202301030002232

*[Signature]*  
ਉਪ ਪੰਜੀਯਕ

Lease deed Rent period 1 to 30 year

ਪੁਲਿਯਾਕਲਾਂ (ਮੀਲਵਾਡਾ)

ਅਸਲ ਦਸਤਾਵੇਜ਼ ਕੀ ਫੋਟੋ ਪ੍ਰਤਿ ਕਰ  
ਪ੍ਰਤਿਲਿਪੀ ਤੈਸਾਰ ਕੀ

*[Signature]*  
ਹਰਸ਼ਾਕਸ਼ਰ ਪੰਜੀਯਕ ਲਿਪਿਕ

ਸਹੀ ਪ੍ਰਤਿਲਿਪਿ

ਉਪ ਪੰਜੀਯਕ  
ਪੁਲਿਯਾਕਲਾਂ (ਮੀਲਵਾਡਾ)

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# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2023-24/43

Date/ Time: 12-10-2023 20:07

## Right to use of Khatadari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of GHISA LAL, NORAT MAL of Village PHOOLIYA KALAN Tehsil PHOOLIYAKALAN, agricultural land held by him in his khatadari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husabnd's Name	Address
1	GHISA LAL	RAMSWAROOP CHASTA	1, MAIN BAZAR, PHOOLIYA KALAN, WARD NO 01, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407
2	NORAT MAL	RAMSWAROOP CHASTA	1, MAIN BAZAR, PHOOLIYA KALAN, WARD NO 01, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407

### 1. Details of the Land

- Name of the Village/ Tehsil/ District: PHOOLIYA KALAN/ PHOOLIYAKALAN/ SHAHPURA
- Khasra No. of the Land: 4319,4320
- Area of each Khasra (in square meters): 2500,2500
- Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 2500,2500
- Total Area (in square meters): 5000

### 2. Details of Mining Lease

- Lease holder Name and Address: ASHU SINGH BHATI, VAISHALI NAGAR, JAIPUR
- Lease period: 5 Year(s)
- Registered Mining Lease deed number: 202301029000824

### 3. Right to use permission issued for: 5 Year(s)

### 4. Details of Premium deposited: Rs. 25000.00, Receipt No.: 23566873833, Date/ Time: 12-10-2023 20:07

### 5. Registered Consent Deed Details

- Registered Consent Deed number: 202301030002232
- Date of Consent Deed: 29-08-2023
- Consent Deed period: 5 Year(s)

### Terms and Conditions

The above conversion order shall be subject to the following conditions: -

- Land compulsorily shall be used for which permission has been granted.
- After completion of term in question Land will be held in its original form.
- No part of land can be used for any other purpose.
- No general pathway and water flow be obstructed while using the land.
- On violations of any conditions or directions issued by State Government, permission may be revoked and such applicant shall be liable to pay penalty of 10 times of the charges levied for right to use.



- This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
- This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.

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(BADLA)

Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN

Fee Receipt  
Appendix I-Form No. 9 (Rule 75 & 131) Print Date : 10-01-2024 3:48 PM

Fee Receipt No	: 202402030000113	Receipt Date	: 10/01/2024
Name	: BAJRANG LAL,	Document S. No.	: 202401030000113
Address	: 0,0, FALODI, JODHPUR		
Document Type	: Lease Deed		
Face Value	: ₹ 300000	Evaluated Value	: ₹ 900848
Ord-Registration Fee	: ₹ 172	Fee for Memorandum Us_64_67	: ₹
CSI	: ₹ 300	Certified copying fees Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 258	Stamp Duty	: ₹ 856
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
		Cash Amount Received	: ₹ 0
		Other than Cash	: ₹ 1586
		Total Amount	: ₹ 1586

Mode of Payment (#Mode Number Amount #)

# e-Gras Challan 84488902 ₹ 936 # Stamp AA237494 ₹ 650

Signature of presenter or applicant for:  
copy or Search certificate

Cashier

Signature of Applicant  
अप पंजीयक  
फूलियाकलां (भरहपुरा)



असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
उप पंजीयक  
फूलियाकलां (भीलवाड़ा)



राजस्थान RAJASTHAN

AA 237494



किरायानामा

यह किरायानामा आज दिनांक 10-01-2024 को मे श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 25 वैशाली नगर जयपुर जिला जयपुर बजरी लीज धारक तहसील फूलियाकलों जिला शाहपुरा जरिये अधिकृत प्रतिनिधी बजरंग लाल उम्र 36 वर्ष पुत्र श्री रामचन्द्र ब्राह्मण निवासी बारू फलोदी जिला फलोदी.आधार नं. 5643 8047 9948 जो इस किरायेनामें मे प्रथमपक्ष / किरायेदार से सम्बोधित किया गया है।

प्रथमपक्ष / किरायेदार

मध्य

श्रीमति संतोष कंवर पत्नि शेलेन्द्र सिंह राजपुत जाति राजपुत आयु वयस्क वर्ष निवासी पीपलाज तहसील केकडी जिला अजमेर राजस्थान जरिये पावर ऑफ (मुख्तयारखास) दिग्विजय सिंह पुत्र नारायण सिंह राजपुत जाति राजपुत उम्र वयस्क वर्ष निवासी पीपलाज तहसील केकडी जिला केकडी राजस्थान 3697 3858 0813

जो इस किरायेनामें में जमीन मालिक के नाम से सम्बोधित किया गया है।

द्वितीय पक्ष / जमीन मालिक

यह कि द्वितीय पक्ष की एक मालिकाना हकशुदा स्वामित्व शुदा जमीन ग्राम बडला पटवार हल्का बडला भूअभि.नि. बासेडा तहसील फूलियाकलों जिला शाहपुरा में स्थित है, जिसका खाता सख्या 402 खसरा नं. 2175/65 रकबा- 0.86 है0 व खसरा नं. 2564/65 रकबा 0.40 है0 कुल किता-2 कुल. रकबा 1.26 हैक्टर भूमि स्थित है।

हस्ताक्षर द्वितीयपक्षकार

रिजिस्टर-2

उप पंजीयक  
फूलियाकलां (शाहपुरा)

हस्ताक्षर प्रथमपक्षकार

सही प्रतिनिधि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

असल दरतावेज की फोटो प्रति कर  
प्रतिनिधी तैयार की

हस्ताक्षर पंजीयक लिपिक

240 500 रूपया 927

राजस्थान स्टाम्प अधिनियम, 1998 के अन्तर्गत स्टाम्प राशि पर प्रभारी अधिभार
1- आधारभूत अवसंरचना सुविधाओं हेतु (पारा 3-क) 10% रूपये 100
2- गाय और उसकी नस्ल के संरक्षण और संवर्धन हेतु (पारा 3-ख) 10% रूपये 50
कुल योग 150

श्री. राम लाल पिता/पति का. क. पि.  
जाति... निवासी... का स्टाम्प वेप  
व्यवसाय... से  
के वारते... से  
हस्ते दिया गया  
दिनांक 21/8/23  
ह. क्रंता

Presentation Endorsement

आज दिनांक 10 माह 01 सप् 2024 को 03:25 PM बजे  
श्री/श्रीमती/शुभ्री BAJRANG LAL पुत्र/पुत्री/पति श्री RAM LAL  
उम्र 37 वर्ष, जाति O-BRAHMIN, व्यवसाय Other  
निवासी House No.: 0, Colony: 0, Area: FALODI, City: FALODI, Pin  
code: 342301, District: JODHPUR, State: RAJASTHAN  
ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

वारका प्रसाद कीर  
स्टाम्प विक्रेता, ला नं 4/04  
फूलियाकला (भीलवाड़ा)

Beas

हस्ताक्षर प्रस्तुतकर्ता  
202401030000113

उप पंजीयक  
फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Fees Receipt Endorsement

रसीद नं.	202402030000113
दिनांक	10-01-2024
पंजीयन शुल्क ₹	172
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	856
कमी सरचार्ज शुल्क ₹	258
कुल योग	1586

202401030000113

उप पंजीयक, P.M. DILIP KUMAR  
फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Mode of Payment (#Mode Number Amount #)

e-Gras Challan 84488902 ₹ 936 #  
Stamp AA237494 ₹ 650

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)

2.



यह कि प्रथम पक्ष राजस्थान में कई वर्षों से खनन कार्य में लगा हुआ है। तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र में बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाड़ियों की तुलाई हेतु कांटे का निर्माण करने के लिए द्वितीय पक्ष की 1.26 हैक्टर भूमि जमीन को निम्न शर्तों पर किराये पर ली गई है:-


1. यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/ किरायेदार ने आज दिनांक 10-01-2024 से अगले 10 जनवरी 2028 तक के लिए किराये पर लेना तय हुआ है।
2. यह कि उक्त किरायेशुदा परिसर को प्रथम पक्षकार ने द्वितीयपक्षकार से प्रतिमाह 25,000/- रुपये अक्षरे पचीस हजार रुपये किराये पर लिया है तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।
3. यह कि प्रथम पक्ष/ किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीय पक्ष पूर्ण सहमत रहेगा।
4. यह कि प्रथम पक्ष/ किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार की रद्दोबदल या तोडफोड करवाना हो तो वह करवा सकता है। इस बाबत द्वितीय पक्षकार पूर्ण रूप से सहमत है।
5. यह कि प्रथम पक्ष किरायाशुदा परिसर की अवधि पूर्ण होने पर जमीनी परिसर को खाली कर देगा, किरायाशुदा जमीनी परिसर को खाली करने में किसी प्रकार की आनाकानी नहीं करेगा।
6. यह कि प्रथम पक्षकार द्वारा उक्त जमीन परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है। किरायेनामे की समाप्ति पर यदि द्वितीय पक्षकार उक्त निर्माण व कांटा को खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।


  
हस्ताक्षर द्वितीयपक्षकार

निरन्तर-3

  
हस्ताक्षर प्रथमपक्षकार

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की

  
हस्ताक्षर पंजीयक लिपिक

  
उप पंजीयक  
फूलियाकलां (शाहपुरा)

सही प्रतिलिपि  
उप पंजीयक  
फूलियाकलां (भीलवाड़ा)



## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- बड़ला  
पटवार हल्का :- बडला  
भू अभि.नि.क्षेत्र :- बासेडा  
तहसील :- फूलियाकलां  
जिला :- भीलवाड़ा  
काश्तकार का नाम :-

अंतिम चौसला आधार संवत् :- 2074-2077 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हेक्टेयर  
खाता संख्या नया :- 402  
खाता संख्या पुराना :- 380

1. संतोषकंवर पति शोलेन्द्रसिंह हिस्सा- पूर्ण जाति- राजपूत सा. पीपलाजतह. केकडी खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
✓ 2175/65	0.8600	बारानी III	0.8600	2.58		
✓ 2564/65	0.4000	ईटभट्टा	0.4000			
<b>कुल खसरे -2</b>	<b>1.2600</b>		<b>2.5800</b>			

### आवेदक की सूचना :-

आवेदक का नाम --  
प्रतिलिपि सं. - 78648  
दिनांक व समय - 12/May/2026 02:48:00 PM

पता --  
आई.पी. - 117.201.38.18  
नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 61631681240201

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=61631681240201>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - SHYAM LAL SHARMA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 22/Nov/2019 03:39:00 PM



NIC

Endorsement of Execution		छायाचित्र	अंगूठा	पक्षकारों का प्रकार
अनु क्र.	पक्षकारों का नाम व पता			Executant Age : 37 Signature :
1	श्री/श्रीमती/सुखी BAJRANG LAL, पुत्र/पुत्री/पति श्री RAM CHANDRA, व्यवसाय Otherजति 0-BRAHMIN House No.:0, Colony: 0, Area: FALODI, City: FALODI, Pin code: 342301, District: JODHPUR, State: RAJASTHAN			Claimant Age : 33 Signature :
2	श्री/श्रीमती/सुखी DIGVIJAY SINGH, पुत्र/पुत्री/पति श्री NARAYAN SINGH, व्यवसाय Otherजति 0-RAJPUT House No.:0, Colony: 0, Area: PIPLAJ, City: PIPLAJ, Pin code: 305407, District: AJMER, State: RAJASTHAN			

ने लेख्यपत्र Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years को यह सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 300000/- पूर्व में / मेरे समक्ष / में से रु 300000/- पूर्व में ..... ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निम्नानुसार धीरे समझ लिए गए हैं।

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/सुखी SHAHRUKH KHAN, पुत्र/पुत्री/पति श्री ABDUL SATTAR KURESHI जति KURESHI Age: 27 Add: House No.:0, Colony: 0, Area: KADERA, City: KADERA, Pin code: 305404, District: AJMER, State: RAJASTHAN			Signature
2	Name: श्री/श्रीमती/सुखी DEVENDRA SINGH, पुत्र/पुत्री/पति श्री DASHRATH SINGH जति RAJPUT Age: 38 Add: House No.:0, Colony: 0, Area: SANPLA, City: SANPLA, Pin code: 305404, District: AJMER, State: RAJASTHAN			Signature

202401030000113

उप पंजीयक  
फूलियाकला (शाहपुरा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की  
  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)

क)

3.



7. यह किरायानामा हम प्रथम पक्ष व द्वितीय पक्ष ने आज दिनांक 10-01-2024 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था में बिना किसी नशे पते के स्टाम्प 500/- रुपये व द्वितीय पाई पेपर चतुर्थ पाइन पेपर कुल किता-3 पर टाईप करवाकर सुन व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये हैं। जो सनद रहे और वक्त जरूरत काम आवे।

हस्ताक्षर

प्रथम पक्ष / किरायेदार

हस्ताक्षर

द्वितीय पक्ष / जमीन मालिक

गवाह:- 1.

नाम शाहरूख खान पिता. अब्दुल सतार. कुरेशी  
निवासी कादेडा तहसील केकडी जिला केकडी



गवाह:- 2.

नाम देवेन्द्रसिंह पिता दसरथ सिंह राजपुत  
निवासी सापला तहसील सरवाड जिला केकडी



उप पंजीयक

फूलियाकलां (शाहपुरा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)



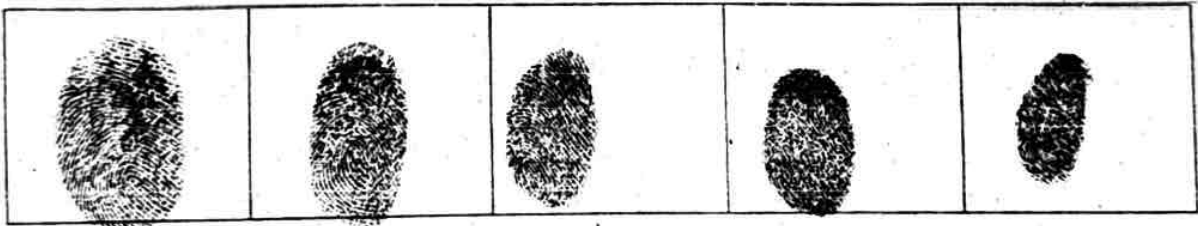
श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 25 वैशाली नगर जयपुर जिला जयपुर बजरी लीज धारक तहसील फूलियाकला जिला शाहपुरा जरिये अधिकृत प्रतिनिधी बजरंग लाल उम्र 36 वर्ष पुत्र श्री रामचन्द्र ब्राह्मण निवासी बारू फलोदी जिला फलोदी आधार नं. 5643 8047 9948 जो इस किरायेनामें ग्रे प्रथमपक्ष / किरायेदार से सम्बोधित किया गया है।

हस्ताक्षर



श्रीमति संतोष कंवर पत्नि शैलेन्द्र सिंह राजपुत जाति राजपुत आयु वयस्क वर्ष निवासी पीपलाज तहसील केकडी जिला अजमेर राजस्थान जरिये पावर ऑफ (मुख्तयारखास) दिग्विजय सिंह पुत्र नारायण सिंह राजपुत जाति राजपुत उम्र वयस्क वर्ष निवासी पीपलाज तहसील केकडी जिला केकडी राजस्थान 3697 3858 0813

हस्ताक्षर



असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की  
  
 हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
 फूलियाकला (शाहपुरा)

सही प्रतिलिपि

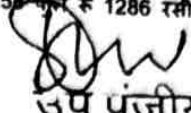
उप पंजीयक  
 फूलियाकला (भीलवाड़ा)

## Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 900848 मानते हुए इस पर देय कमी मुद्रांक राशि रु 856 पर कमी पंजीयन शुल्क रु 172, सरचार्ज राशि 258 रु 1286 रसीद संख्या 202402030000113 दिनांक 10-01-2024 में जमा किये गये हैं।  
अतः दस्तावेज को रु 856 के मुद्रांकों पर निष्पादित माना जाता है।

202401030000113

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

  
उप पंजीयक  
नूतनियाकरना (भूलवाड़ा)


## Registration Endorsement


आज दिनांक 10/01/2024 को पुस्तक संख्या 1 जिल्द संख्या 102 में पृष्ठ संख्या 175 क्रम संख्या 202403030100081 पर पंजीयन किया गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 408 के पृष्ठ संख्या 139 से 144 पर चस्पा किया गया।

202401030000113

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

  
उप पंजीयक  
नूतनियाकरना (भूलवाड़ा)

असल दस्तावेज की फोटो प्रति कर प्रतिलिपि तैयार की  
  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
  
उप पंजीयक  
नूतनियाकरना (भूलवाड़ा)

247



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2023-24/130

Date/ Time: 14-01-2024 22:04

## Right to use of Khatadari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of SANTOSH KANWAR of Village BADLA (RATADEVI) Tehsil PHOOLYAKALAN, agricultural land held by him in his khatadari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husabnd's Name	Address
1	SANTOSH KANWAR	SHAIENDRA SINGH SHAKTAWAT	1, VILLAGE, PEEPLAJ, PEEPLAJ, PEEPLAAJ, SAWAR, SAWAR, KEKRI, 305407

### 1. Details of the Land

- (a) Name of the Village/ Tehsil/ District: BADLA (RATADEVI)/ PHOOLYAKALAN/ SHAHPURA  
 (b) Khasra No. of the Land: 2175/65,2564/65  
 (c) Area of each Khasra (in square meters): 8600,4000  
 (d) Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 8600,4000  
 (e) Total Area (in square meters): 12600

### 2. Details of Mining Lease

- (a) Lease holder Name and Address: ASHU SINGH BHATI, VAISHALI NAGAR, JAIPUR  
 (b) Lease period: 5 Year(s)  
 (c) Registered Mining Lease deed number: 202301029000824

### 3. Right to use permission issued for: 4 Year(s)

### 4. Details of Premium deposited: Rs. 50400.00, Receipt No.: 24584072065, Date/ Time: 14-01-2024 22:04

### 5. Registered Consent Deed Details

- (a) Registered Consent Deed number: 202401030000113  
 (b) Date of Consent Deed: 10-01-2024  
 (c) Consent Deed period: 4 Year(s)

### Terms and Conditions

The above conversion order shall be subject to the following conditions: -

1. Land compulsorily shall be used for which permission has been granted.
2. After completion of term in question Land will be held in its original form.
3. No part of land can be used for any other purpose.
4. No general pathway and water flow be obstructed while using the land.
5. On violations of any conditions or directions issued by State Government, permission may be revoked and such applicant shall be liable to pay penalty of 10 times of the charges levied for right to use.



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.

248 (PHULIYA) - III

**Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN**



**Fee Receipt**  
Appendix I-Form No. 9 (Rule 75, B, 131)      Print Date : 27-01-2026 6:31 PM

Fee Receipt No	: 202602030000115	Receipt Date	: 27/01/2026
Name	: KISHAN LAL	Document S. No.	: 202601030000115
Address	: 0, PHULIYA KALAN, BHILWARA, BHILWARA		
Document Type	: Lease Deed		
Face Value	: ₹ 479520	Evaluated Value	: ₹ 954928
Ord-Registration Fee	: ₹ 166	Fee for Memorandum Us_64_67	: ₹ 0
Us_1	: ₹ 500	Certified copying fees Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 249	Stamp Duty	: ₹ 828
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
Site/Inspection Fees	: 0	Cash Amount Received	: ₹ 0
		Other than Cash	: ₹ 1743
		<b>Total Amount</b>	<b>₹ 1743</b>

**Mode of Payment (#Mode Number Amount #)**  
# e-Gras Chalan 117248893 ₹ 1093 # Stamp AB903066 ₹ 650

Signature of presenter or applicant for copy or Search certificate

Cash

Signature of recipient  
and पंजीयक  
फुलियाकला (श्रीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि  
उप पंजीयक  
फुलियाकला (श्रीलवाड़ा)



# जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पा-26 (सा)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1

184

ग्राम का नाम :- फूलियाकलां अंतिम चौसला आधार संवत् :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
पटवार हल्का :- फूलियाकलां भूमि धारक का नाम :- राज. सरकार  
भूअभि.नि.क्षेत्र :- फूलियाकलां क्षेत्रफल की इकाई :- हैक्टेयर  
तहसील :- फूलियाकलां खाता संख्या नया :- 1890  
जिला :- भीलवाड़ा खाता संख्या पुराना :- 1321  
काश्तकार का नाम :-

1. किशनलाल पुत्र भैरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार  
राहिन हिस्सा-1/4 ( खसरा सं- 5643/4323 बिना रहन ) आईसीआईसीआई बैंक लिमिटेड शाखा PHULIA KALAN
2. धत्रीदेवी पत्नी श्रीकिशन हिस्सा- 1/12 जाति- जाट सा. देह खातेदार
3. रामकुंवार पुत्र भैरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार
4. शंकरलाल पुत्र श्रीकिशन हिस्सा- 1/6 जाति- जाट सा. देह खातेदार
5. शिवराज पुत्र भैरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
4452	0.6600 चाही।	0.6600	18.48	चा.4451व स्वीकृत नामांतरकरण : 4012 10/12/2024हकत्याग 4461व44 74	
4453	1.7600 चाही।	1.7600	49.28	चा4451,4 स्वीकृत नामांतरकरण : 4039 03/02/2025रहननामा 474,4482 /5433	
4474	0.0200 गेमु.आचा	0.0200	0.00	स्वीकृत नामांतरकरण : 4166 22/07/2025रहनमुक्त	
5625/4463	0.2400 बीड	0.2400	0.48		
5643/4323	0.3600 गेमु.रास्ता चाही III	0.0200	0.00	चा.न.4322	
		0.3400	4.76	चा.न.4322	
<b>कुल खसरे -5</b>	<b>3.0400</b>		<b>73.0000</b>		

## आवेदक की सूचना :-

आवेदक का नाम - y पता - y  
प्रतिलिपि सं. - 78715 आई.पी. - 117.201.37.189  
दिनांक व समय -13/May/2026 02:24:00 PM नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 616316810189041663

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=616316810189041663>

## ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - ANIL CHOUDHARY

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 22/Jul/2025 01:43:00 PM





## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- फूलियाकलां अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
पटवार हल्का :- फूलियाकलां भूमि धारक का नाम :- राज. सरकार  
भू.अभि.नि.क्षेत्र :- फूलियाकलां क्षेत्रफल की इकाई :- हैक्टेयर  
तहसील :- फूलियाकलां खाता संख्या नया :- 1891  
जिला :- भीलवाड़ा खाता संख्या पुराना :- 1323  
काश्तकार का नाम :-

1. किशनलाल पुत्र भेरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार  
राहिन हिस्सा-1/4 ( खसरा सं- 4450/5473, 4466 ) आईसीआईसीआई बैंक लिमिटेड शाखा PHULIA KALAN
2. धन्नीदेवी पत्नी श्रीकिशन हिस्सा- 1/12 जाति- जाट सा. देह खातेदार
3. रामकुंवार पुत्र भेरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार
4. शंकरलाल पुत्र श्रीकिशन हिस्सा- 1/6 जाति- जाट सा. देह खातेदार
5. शिवराज पुत्र भेरू हिस्सा- 1/4 जाति- जाट सा. देह खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी	
1406	0.1800	बारानी III	0.1800	0.54	स्वीकृत नामांतरकरण : 4012 10/12/2024	हकत्याग	
4321	0.7200	गेमु.रास्ता चाही III.	0.0200	0.00	चा.न.4322 स्वीकृत नामांतरकरण : 4039 03/02/2025	रहननामा	
4450/5473	0.0100	गेमु.चाह	0.0100	0.00	चा.न.4322 स्वीकृत नामांतरकरण : 4166 22/07/2025	रहनमुक्त	
4466	0.7300	चाही I	0.7300	20.44	चा.न.4451, 4461, 4465	स्वीकृत नामांतरकरण : 4181 07/08/2025	हकत्याग
<b>कुल खसरे -4</b>	<b>1.6400</b>			<b>30.7800</b>			

### आवेदक की सूचना :-

आवेदक का नाम -- पता --  
प्रतिलिपि सं. - 78652 आई.पी. - 117.201.38.18  
दिनांक व समय - 12/May/2026 02:58:00 PM नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 616316810189141813

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=616316810189141813>

### ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - ANIL CHOUDHARY

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 07/Aug/2025 10:36:00 PM





राजस्थान RAJASTHAN

(किराया नामा)

AB 903066

यह किरायानामा आज दिनांक 27/01/2028 को 1.श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45 वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333, आर0के0कालोनी भीलवाडा जिला भीलवाडा राजस्थान। आ0नं0 2345 2690 3699 जो कि इस किरायेनामे मे प्रथमपक्ष/किरायेदार से सम्बोधित किया गया है।

एवं

1.किशनलाल पुत्र मैरु जाति जाति जाट उम्र-57 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 2731 1626 9640

2.धन्नीदेवी पत्नि श्रीकिशन जाति जाति जाट उम्र-67 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 2879 8505 7952

3.रामकुमार पुत्र मैरु जाति जाति जाट उम्र-55 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 5014 3192 3785

4.शंकरलाल पुत्र श्रीकिशन जाति जाति जाट उम्र-48 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 4222 2792 3504

हस्ता0द्वितीयपक्षकार

नि0-2

हस्ता0प्रथमपक्षकार

शिकारना लाल

2028

उप पंजीयक  
फूलियाकलों (भीलवाडा)

सही प्रतिलिपि

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की

उप पंजीयक  
फूलियाकलों (भीलवाडा)

हस्ताक्षर पंजीयक लिपिक

संख्या: 50

दिनांक: 27/01/2026

शुल्क: 1743

स्वामी मूल्य 5000 रु. स्टाम्प नं. 938

श्री. आशु सिंह पिता मगन सिंह बारी

जति: बारी उम्र 68 निवासी (पंजीयन) नं. 51454

हस्तो: माहक मोहम्मद वासि मिश्रक

दिनांक: 27/01/2026

Print Date: 1/27/2026 6:48 PM

आज दिनांक 27/01/2026 को 06:26 बजे

श्री/श्रीमती/सुखी ASHU SINGH BHATI PUTR MAGAN SINGH

JARIYE YAKUB MOHAMMED पुत्र/पत्नी/पुत्री श्री HAFIJ MOHAMMED

उम्र 56 वर्ष, जाति 0-MUSALMAN, व्यवसाय Farmer

निवासी House No.: 333, Colony: AAR KE COLONY BHILWARA, Area:

BHILWARA, City: BHILWARA, Pin code: 311407, District:

BHILWARA, State: RAJASTHAN

ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता

202601030000116

उप पंजीयक

PHULIYAKALAN

फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Fees Receipt Endorsement Print Date: 1/27/2026 6:42:48 PM

रसीद नं.	202602030000115
दिनांक	27-01-2026
पंजीयन शुल्क ₹	166
प्रतिलिपि शुल्क ₹	0
पूछांकन शुल्क ₹	500
वन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	828
कमी सरचाज शुल्क ₹	249
मोका निरीक्षण शुल्क ₹	0
कुल योग	1743

202601030000116

उप पंजीयक

PHULIYAKALAN

फूलियाकला (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Mode of Payment (#Mode Number Amount #)

e-Gras Challan 117248893 ₹ 1093 #

Stamp AB903066 ₹ 650

Endorsement of Execution Print Date: 1/27/2026 6:42:48 PM

असल दस्तावेज की फोटो प्रति कर

प्रतिलिपि नैयाय की

हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक

फूलियाकला (भीलवाड़ा)

//2//

5. शिवराज पुत्र भैरु जाति जाति जाट उम्र-50 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं05844  
6666 4432

जिसे आगे द्वितीयपक्ष/जमीन मालिक कहा गया है।



यह कि प्रथमपक्ष राजस्थान मे कई वर्षों से खनन कार्य मे लगा हुआ है तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र मे बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा ग्राम फूलियाकलों पटवार मण्डल फूलियाकलों के खसरा नं0 4321 किता-1 रकबा 0.70 है0, भूमि व खसरा संख्या 5643/4323 किता -1 रकबा 0.34 है0 कुल किता-2 कुल रकबा 1.04 है0 भूमि को खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाड़ियों की तुलाई हेतु कांटे का निर्माण करने के लिए द्वितीय पक्ष की 1.04 हैक्टयर जमीन अर्थात (चार बिघा चार ऐयर जमीन) को निम्न शर्तों पर किराये पर ली गई है।

यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/किरायेदार ने आज दिनांक 27/01/2026 से अगले 31 मार्च 2028 तक के लिए किराये पर लेना तय हुआ है।

यह कि उक्त किरायेशुदा परिसर को प्रथमपक्षकार ने द्वितीयपक्षकार से प्रतिवर्ष राशि 4,79,520/-अक्षरे चार लाख उन्नीयासी हजार पांच सौ बीस रुपयें पर किराये पर लिया है। तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।

1. यह कि यह जमीन प्रथमपक्षकार ने द्वितीयपक्षकार से 1,11,000/-रुपये प्रति बिघा प्रति वर्ष के हिसाब से किराये पर ली है।
2. यह कि प्रथम पक्ष/किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीयपक्ष पुर्ण सहमत रहेगा।
3. यह कि प्रथमपक्ष /किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार रद्दोबदल या जमीनी तोड फोड करवाना हो तो वह करवा सकता है। इस बाबत द्वितीयपक्षकार पुर्ण रूप से सहमत है।

4. हस्ता0द्वितीयपक्षकार नि0-3 हस्ता0प्रथमपक्षकार

शंकरलाल

21/1/2026

विवेक

श. धनी

उप पंजीयक  
फूलियाकलों (भीलवाडा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलों (भीलवाडा)

असल दरतावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की

हस्ताक्षर पंजीयक लिपिक

//3//



5. यह कि प्रथमपक्ष /किरायेदार शुदा परिसर कि अवधि पुर्ण होने पर जमीनी परिसर को खाली कर देगा। किरायेशुदा जमीनी परिसर को खाली करने मे किसी प्रकार की आना कानी नहीं करेगा।
6. यह कि उक्त लीज की अवधि पूर्ण होने के बाद प्रथमपक्षकार उक्त खेत पर पीली व भूडा मिट्टी का मराव करवा करके खेत द्वितीयपक्षकार को सम्मलार्येगा। व जाली खम्भो मे टुट फूट होने पर प्रथमपक्ष लगवार्येगा।
7. यह कि प्रथमपक्ष कार किरायेशुदा परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है किरायेनामे की समाप्ति पर यदि द्वितीयपक्षकार उक्त निर्माण व कांटा खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।

8. राजस्थान मू-राजस्व (कृषि से अकृषि प्रयोजनार्थ समपरिवर्तन नियम 2007 के नियम 6E मे निर्धारित सभी शर्तो की पालना दोनो पक्षो को करनी होगी तथा उससे निर्धारित शुल्क निर्धारित अवधि के अनुसार राजकोष मे जमा कराना होगा।

यह किरायानामा हम प्रथमपक्ष व द्वितीयपक्ष ने आज दिनांक 27/01/2026 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था मे बिना किसी नशे पते के स्टाम्प 500/-रुपये व द्वितीय पाईन पेपर तृतीय पाईन पेपर कुल किता-3 पर टाईप करवाकर सुन व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये है जो सनद रहे और वक्त जरूरत काम आवे।

1. हस्तासाक्षी

नाम-शाहरुख खान पुत्र अब्दुल सतार कुरेशी जाति मुसलमान उम्र-29 वर्ष निवासी कादेड़ा तहसील-केकडी जिला-अजमेर राजस्थान आ0न0 2335 5236 2282



2. हस्तासाक्षी

नाम- मनीष गोयल पुत्र राजेन्द्रप्रसाद जाति गोयल उम्र-32 वर्ष निवासी बलदेव तहसील-महावन जिला-मथुरा उत्तरप्रदेश आ0न0 9014 2014 6672



हस्ताद्वितीयपक्षकार

हस्ताप्रथमपक्षकार

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की





हस्ताक्षर पंजीयक लिपिक



1. श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45 वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333, आर0के0कोलोनी भीलवाडा जिला भीलवाडा राजस्थान।  
आ0नं0 2345 2690 3699

  
हस्ताक्षर प्रथमपक्षकार

अगुलियो की निशानी

याकूब मोहम्मद				
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1. किशनलाल पुत्र भैरु जाति जाति जाट उम्र-57 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 2731 1626 9640


2. घन्नीदेवी पत्नि श्रीकिशन जाति जाति जाट उम्र-67 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 2879 8505 7952

3. रामकुंवार पुत्र भैरु जाति जाति जाट उम्र-55 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 5011 3192 3785

4. शंकरलाल पुत्र श्रीकिशन जाति जाति जाट उम्र-48 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 4222 2792 3504

5. शिवराज पुत्र भैरु जाति जाति जाट उम्र-50 वर्ष निवासी-फूलिया कलों तहसील फूलियाकलों जिला-भीलवाडा राजस्थान आ0नं0 5844 6666 4432

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

  
हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)



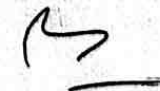
हस्ताक्षरद्वितीयपक्षकार

अंगुलियों की निशानी

किशनलाल					
रामलाल					
शंकरलाल					
शिवलाल					

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

  
हस्ताक्षर पंचायक लिपिक

  
उप पंचायक  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंचायक  
फूलियाकलां (भीलवाड़ा)

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/शुभी ASHU SINGH BHATI PUTR MAGAN SINGH BHATI JARIYE YAKUB MOHAMMED, पुत्र/पुत्री/पति श्री HAFIJ MOHAMMED, व्यवसाय Farmer जाति 0-MUSALMAN, House No.: 333, Colony: AAR KE COLONY BHILWARA, Area: BHILWARA, City: BHILWARA, Pin code: 311407, District BHILWARA, State: RAJASTHAN			Executant Age : 56 Signature:
2 श्री/श्रीमती/शुभी KISHAN LAL, पुत्र/पुत्री/पति श्री BHERU, व्यवसाय Farmer जाति 0-JAT House No.: 0, Colony: PHULIYA KALAN, Area: PHULIYA KALAN, City: BHILWARA, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 66 Signature:
3 श्री/श्रीमती/शुभी DHANNI DEVI, पुत्र/पुत्री/पति श्री SHREE KISHAN, व्यवसाय Housewife जाति 0-JAT House No.: 0 Colony: PHULIYA KALAN, Area: PHULIYA KALAN, City: BHILWARA, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 81 Signature:
4 श्री/श्रीमती/शुभी RAMKUWAR, पुत्र/पुत्री/पति श्री BHERU, व्यवसाय Farmer जाति 0-JAT House No.: 0, Colony: PHULIYA KALAN, Area: PHULIYA KALAN, City: BHIWARA, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 64 Signature:
5 श्री/श्रीमती/शुभी SHANKAR LAL, पुत्र/पुत्री/पति श्री SHREE KISHAN, व्यवसाय Farmer जाति 0 JAT House No.: 0, Colony: PHULIYA KALAN, Area: PHULIYA KALAN, City: BHILWARA, Pin code: 311407, District: BHILWARA, State: RAJASTHAN			Claimant Age : 52 Signature:
6 श्री/श्रीमती/शुभी SHIVRAJ, पुत्र/पुत्री/पति श्री BHERU, व्यवसाय Farmer जाति 0-JAT House No.: 0, Colony: PHULIYA KALAN, Area: PHULIYA KALAN, City: BHILWARA, Pin code: 311407 District: BHILWARA, State: RAJASTHAN			Claimant Age : 44 Signature:

ने लेख्यपत्र Lease Deed (Rent Deed) between private parties- (I) Lease deed period less than 1 year to 30 years को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 479520/- पूर्व में / मेरे समक्ष / में से रु 479520/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मर समक्ष लिए गए हैं।

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

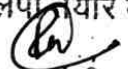

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

अनु क्र. पचाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/शुभी SHAHRUKH KHAN, पुत्र/पुत्री/पति श्री ABDUL SATTAR KURESHI जाति MUSALMAN Age: 32 Add: House No.: 0, Colony: KADERA, Area: KEKRI, City: AJMER, Pin code: 305405, District: AJMER, State: RAJASTHAN			
2 Name: श्री/श्रीमती/शुभी MANISH, पुत्र/पुत्री/पति श्री RAJENDRA PRASAD जाति GOYAL Age: 35 Add: House No.: 0, Colony: JAGANNATH PURI, Area: MAHAVAN, City: MATHURA, Pin code: 202002, District: MATHURAS, State: UTTAR PRADESH			

202601030000116

Lease Deed (Rent Deed) between private parties-  
yearsउप पंजीयक PHULIYAKALAN  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की  
  
हस्ताक्षर पंजीयक लिपिकसही प्रतिलिपि  
  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)

Under 54 Endorsement

Print Date: 1/28/2026 6:22:58 PM

धारा 54 के तहत प्रमाण-पत्र प्रमाणीत किया जाता है कि इस लेख पत्र की मालियत रु 954928 मानते हुए इस पर देय कमी मुद्रांक राशि रु 828 पर कमी पंजीयन शुल्क रु 168, सरचार्ज राशि 243 रु 243 रुसीद संख्या 202602030000115 दिनांक 27-01-2026 में जमा किये गये हैं।  
अतः दस्तावेज को रु 828 के मुद्रांकों पर निष्पादित माना जाता है।

202601030000116

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
उप पंजीयक, PHULIYAKALAN  
फुलियाकला (भीलवाड़ा)

Registration Endorsement

Print Date: 1/28/2026 6:22:58 PM

आज दिनांक 28/01/2026 को पुस्तक संख्या 1 जिल्द संख्या 122 में पृष्ठ संख्या 168 क्रम संख्या 202603030100082 पर पंजीबद्ध किया गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 488 के पृष्ठ संख्या 81 से 85 पर चम्पा किया गया।

202601030000116

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
उप पंजीयक, PHULIYAKALAN  
फुलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की  
हस्ताक्षर पंजीयक लिपिक

सही प्रतिलिपि

उप पंजीयक  
फुलियाकला (भीलवाड़ा)



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2025-26/264

Date/ Time: 05-02-2026

## Right to use of Khatadari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of KISHAN LAL, DHANI DEVI, RAM KUMAR, SHANKAR LAL, SHIV RAJ of Village PHOOLIYAN KALAN Tehsil PHOOLIYAKALAN, agricultural land held by him in his khatadari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husband's Name	Address
1	KISHAN LAL	BHERU	0, 0, PHOOLYA KALAN, PHOOLIYA KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407
2	DHANI DEVI	SHREE KISHAN	0, 0, PHOOLIYAN KALAN, PHOOLIYAN KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407
3	RAM KUMAR	BHERU	0, 0, PHOOLIYAN KALAN, PHOOLIYAN KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407
4	SHANKAR LAL	SHREE KISHAN	0, 0, PHOOLIYAN KALAN, PHOOLIYAN KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407
5	SHIV RAJ	BHERU	0, 0, PHOOLIYAN KALAN, PHOOLIYAN KALAN, PHALIYA KALAN, SHAHPURA, PHOOLIYAKALAN, SHAHPURA, 311407

### 1. Details of the Land

- Name of the Village/ Tehsil/ District: PHOOLIYAN KALAN/ PHOOLIYAKALAN/ SHAHPURA
- Khasra No. of the Land: 4321,5643/4323
- Area of each Khasra (in square meters): 7000,3400
- Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 7000,3400
- Total Area (in square meters): 10400

### 2. Details of Mining Lease

- Lease holder Name and Address: ASHU SINGH BHATI, 45 PASCHIM VIHAR VAISHALI NAGAR JAIPUR
- Lease period: 5 Year(s)
- Registered Mining Lease deed number: 202301029000824

3. Right to use permission issued for: 3 Year(s), Valid upto: 04-02-2029

4. Details of Premium deposited: Rs. 31200.00, Receipt No.: 26732791946, Date/ Time: 05-02-2026 17:03

### 5. Registered Consent Deed Details



- This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
- This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

- (a) Registered Consent Deed number: 202601030000116  
(b) Date of Consent Deed: 27-01-2026  
(c) Consent Deed period: 3 Year(s)



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.

Government of Rajasthan  
REGISTRATION & STAMPS DEPARTMENT, RAJASTHAN, AJMER  
SUB-REGISTRAR : PHULIYAKALAN

Appendix I-Form No. 9 (Rule 75 & 131) Print Date : 27-01-2026



Fee Receipt No	Fee Receipt	Receipt Date	Evaluated Value
: 202602030000113	NAV RATAN,	: 27/01/2026	: ₹ 199550
Address	: 0, DHANOP, BHILWARA, BHILWARA	Document S. No.	: 202601030000114
Document Type	: Lease Deed		
Face Value	: ₹ 199550		
Ord-Registration Fee	: ₹ 35	Fee for Memorandum Us_64_67	: ₹ 0
CSI	: ₹ 500	Certified copying fees Us_57	: ₹ 0
Stamp (Memorandum)	: ₹	Reg (memorandum)	: ₹
Surcharge	: ₹ 150	Stamp Duty	: ₹ 500
Penalty	: ₹ 0	Inspection fee	: ₹ 0
Us_25_34	: ₹ 0	Commission	: ₹ 0
Custody	: ₹	Others	: ₹ 0
Site/Inspection Fees	: 0	Cash Amount Received	: ₹ 0
		Other than Cash	: ₹ 1185
		Total Amount	: ₹ 1185

Mode of Payment (#Mode Number Amount #)  
# Stamp AB903064 ₹ 850 # e-Gras Challan 117244935 ₹ 535

Signature of presenter or applicant for  
copy or Search certificate

Cashier

Signature of Recipient  
फुलियाकला (भीलवाड़ा)  
SUB-REGISTRAR

सही प्रतिलिपि  
उप पंजीयक  
फुलियाकला (भीलवाड़ा)

असल दस्तावेज की फोटों प्रति कर  
प्रतिलिपि तैयार की  
हस्ताक्षर पंजीयक लिपिक

(262 NOP)



## जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
देखिये नियम 169 एच  
पृष्ठ संख्या :- 1 of 1

ग्राम का नाम :- धनोप  
पटवार हल्का :- धनोप  
भू.अभि.नि.क्षेत्र :- धनोप  
तहसील :- फूलियाकलां  
जिला :- भीलवाड़ा  
काश्तकार का नाम :-

अंतिम चौसला आधार संवत :- 2076-2079 जमाबंदी 2075 ( वर्ष 2019 ) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की इकाई :- हैक्टेयर  
खाता संख्या नया :- 639  
खाता संख्या पुराना :- 361

1. नवरतन पुत्र सूरजकरण हिस्सा- पूर्ण जाति- शर्मा सा. देह खातेदार,

खसरा संख्या	क्षेत्रफल भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
4457/696	0.5000 बीड	0.5000 1.00		स्वीकृत नामांतरकरण : 2602 26/09/2023 न्याया. आदेश स्वीकृत नामांतरकरण : 2862 19/01/2026 रहनमुक्त	
कुल खसरे -1	0.5000	1.0000			

### आवेदक की सूचना :-

आवेदक का नाम --  
प्रतिलिपि सं. - 78647  
दिनांक व समय - 12/May/2026 02:47:00 PM

पता --  
आई.पी. - 117.201.38.18  
नकल जारी करने का स्थान - फूलियाकलां

यू.एस.एन - 61637536563928621

[https://apnakhata.rajasthan.gov.in/qr.aspx?  
usn=61637536563928621](https://apnakhata.rajasthan.gov.in/qr.aspx?usn=61637536563928621)

### ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - RAMDEV DHAKAR  
हस्ताक्षर दिनांक व समय - 19/Jan/2026 05:12:00 PM

पद - तहसीलदार





राजस्थान RAJASTHAN

AB 903064

(किराया नामा)

यह किरायानामा आज दिनांक 27/01/2028 को 1.श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45 वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333,आर0के0कोलोनी भीलवाडा जिला भीलवाडा राजस्थान। आ0नं0 2345 2690 3699 जो इस किरायेनामे मे प्रथमपक्ष/किरायेदार से सम्बोधित किया गया है।

एवं

1.नवरतन पुत्र सूरजकरण जाति शर्मा उम्र-50 वर्ष निवासी-घनोप हस्तासोल फूलियाकलां जिला-भीलवाडा राजस्थान आ0नं0 5361 2918 7753

जिसे आगे द्वितीयपक्ष/जमीन मालिक कहा गया है।

यह कि प्रथमपक्ष राजस्थान मे कई वर्षों से खनन कार्य मे लगा हुआ है। तथा राजस्थान सरकार के खान एवं भूविज्ञान विभाग द्वारा आवंटित खनिज क्षेत्र मे बजरी खनन करने लिए लीजधारी व्यक्ति है। प्रथम पक्ष द्वारा ग्राम घनोप पटवार मण्डल घनोप के खसरा नं0 4457/698 किता-1 एकबा 0.50 हे0 भूमि को खनिज बजरी के स्टॉक करने एवं खनिज परिवहन करने वाली गाडियों की तुलाई हेतु कांटे का निर्माण करने के लिए द्वितीय पक्ष की 0.50 हेक्टर जमीन अर्थात (दो बिघा) को निम्न शर्तों पर किराये पर ली गई है।

हस्ता0द्वितीयपक्षकार

नि0-2

हस्ता0प्रथमपक्षकार

उप पंजीयक  
फूलियाकलां (भीलवाडा)

हस्ता प्रतिलिपि

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपि तैयार की

उप पंजीयक  
फूलियाकलां (भीलवाडा)

हस्ताक्षर पंजीयक लिपिक

प्रस्तावित दस्तावेज का मूल्य ₹ 1,00,000/-  
 दस्तावेज का मूल्य ₹ 1,00,000/-  
 प्रस्तावित दस्तावेज का मूल्य ₹ 1,00,000/-  
 दस्तावेज का मूल्य ₹ 1,00,000/-  
 प्रस्तावित दस्तावेज का मूल्य ₹ 1,00,000/-  
 दस्तावेज का मूल्य ₹ 1,00,000/-

स्टाम्प मूल्य 500/- स्टाम्प नं. 328  
 श्री. आशु सिंघ भट्टा  
 जाति 3112 उम्र 68 निवासी बिलासपुर  
 हस्ता. माकूब मोहम्मद वॉले बिलखान  
 दिनांक 27/01/2026

स्टाम्प क्रमांक

स्टाम्प विक्रेता

श्री सुखदेव रेणुका 17/1/2026 6:20:55 PM

फुलिया कला, तह. फुलिया कला  
जिला भीलवाड़ा

आज दिनांक 27 माह 01, सन् 2026 को 06:08 PM बजे  
 श्री/श्रीमती/सुखी ASHU SINGH BHATTI PUTR MAGAN SINGH BHATTI  
 JARIYE YAKUB MOHAMMED पुत्र/पुत्री/पति श्री HAFIJ MOHAMMED  
 उम्र 51 वर्ष मति 0-MUSALMAN व्यवसाय Farmer  
 निवासी House No.: 333, Colony: AAR KE COLONY BHILWARA, Area:  
 BHILWARA, City: bhilwara, Pin-code: 311001, District: BHILWARA,  
 State: RAJASTHAN  
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता  
202601030000114

उपपंजीयक

PHULIYA KALA (भीलवाड़ा)

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Fees Receipt Endorsement

Print Date: 1/27/2026 6:20:55 PM

रसीद नं.	202602030000113
दिनांक	27-01-2026
पंजीयन शुल्क ₹	35
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	500
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	500
कमी सरचार्ज शुल्क ₹	150
मौका निरीक्षण शुल्क ₹	0
कुल योग	1185

202601030000114

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

Mode of Payment (#Mode Number Amount #)

Stamp AB903064 ₹ 650 # e-Gras  
Challan 117244935 ₹.535

असल दस्तावेज की फोटो प्रति कर  
 प्रतिलिपि चेंयार की  
 हस्ताक्षर पंजीयक लिपिक

प्रतिलिपि  
 उपपंजीयक  
 फुलियाकला (भीलवाड़ा)

//2//

यह कि उक्त किरायेशुदा जमीनी परिसर को प्रथम पक्ष/किरायेदार ने आज दिनांक 27/01/2028 से अगले 31 मार्च 2028 तक के लिए किराये पर लेना चुना हुआ है।



1. यह कि उक्त किरायेशुदा परिसर को प्रथमपक्षकार ने द्वितीयपक्षकार से प्रतिवर्ष 1,16,000/-अक्षरे एक लाख सोलह हजार पर किराये पर लिया है। तथा उक्त किराये का भुगतान प्रथम पक्षकार द्वारा द्वितीय पक्षकार को नियत समय पर किया जावेगा।
2. यह कि यह जमीन प्रथमपक्षकार ने द्वितीयपक्षकार से 58,000/-रुपये प्रति बिघा प्रति वर्ष के हिसाब से किराये पर ली है।
3. यह कि प्रथम पक्ष/किरायेदार ने उक्त जमीनी परिसर को बजरी का स्टॉक करने एवं तुलाई कांटा लगाने के लिये किराये पर ली है। जिसके लिये द्वितीयपक्ष पूर्ण सहमत रहेगा।
4. यह कि प्रथमपक्ष /किरायेदार को अपने लीज के व्यवसाय के लिए उक्त जमीनी परिसर पर कोई निर्माण करवाना हो या किसी प्रकार रद्दोबदल या जमीनी तोड़ फोड़ करवाना हो तो वह करवा सकता है। इस बाबत द्वितीयपक्षकार पूर्ण रूप से सहमत है।
5. यह कि प्रथमपक्ष /किरायेदार शुदा परिसर कि अक्वी पूर्ण होने पर जमीनी परिसर को खाली कर देगा। किरायेशुदा जमीनी परिसर को खाली करने में किसी प्रकार की आना कानी नहीं करेगा।
6. यह कि प्रथमपक्ष कार किरायेशुदा परिसर पर जो भी निर्माण करवाया है तथा कांटा लगवाया हुआ है किरायेनामे की समाप्ति पर यदि द्वितीयपक्षकार उक्त निर्माण व कांटा खरीदना चाहे तो उस समय के बाजार मूल्य के हिसाब से या आपसी सहमति के हिसाब से खरीद सकता है।

8.राजस्थान मू-राजस्व (कृषि से अकृषि प्रयोजनार्थ समंपरिवर्तन नियम 2007 के नियम 6E में निर्धारित सभी शर्तों की पालना दोनों पक्षों को करनी होगी तथा उससे निर्धारित शुल्क निर्धारित अवधि के अनुसार राजकोष में जमा कराना होगा।

यह किरायानामा हम प्रथमपक्ष व द्वितीयपक्ष ने आज दिनांक 27/01/2028 को पूर्ण होश हवास स्थिर बुद्धि की अवस्था में बिना किसी नशे पते के स्टाम्प 500/-रुपये व द्वितीय पाईन पेपर तृतीय पाईन पेपर कुल किता-3 पर टाईप करवाकर सुन व समझकर सही होना स्वीकार कर अपने-अपने हस्ताक्षर कर दिये गये हैं जो सनद रहे और वक्त जरूरत काम आवें।

हस्ताक्षर द्वितीयपक्षकार

नि0-3

हस्ताक्षर प्रथमपक्षकार

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी नैसार की

हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाड़ा)

1. हस्ताक्षर/साक्षी..... /3/1

नाम-शाहरुख खान पुत्र अब्दुल सतार कुरेशी जाति मुसलमान  
उम्र-29 वर्ष निवासी कादेड़ा तहसील-केकडी जिला-अजमेर  
राजस्थान आ0न0 2335 5238 2282



2. हस्ताक्षर/साक्षी.....

नाम- मनीष गोयल पुत्र राजेन्द्रप्रसाद जाति गोयल उम्र-32 वर्ष  
निवासी बलदेव तहसील-महावन जिला-मथुरा उत्तरप्रदेश आ0न0  
9014 2014 6872



श्री आशु सिंह भाटी पुत्र मगन सिंह भाटी उम्र 54 वर्ष जाति भाटी निवासी 45  
वैशाली नगर जयपुर बजरी लीज धारक जरिये अधिकृत प्रतिनिधि याकूब मोहम्मद  
पुत्र हफीज मोहम्मद जाति मुसलमान निवासी-333, आर0के0कोलोनी भीलवाडा  
जिला भीलवाडा राजस्थान। आ0न0 2345 2690 3699

हस्ताक्षर/प्रथमपक्षकार

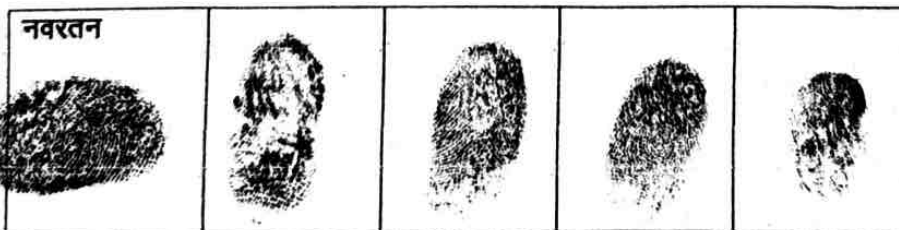
अंगुलियों की निशानी



2. नवरतन पुत्र सूरजकरण जाति शर्मा उम्र-50 वर्ष निवासी-धनोप तहसील  
फूलियाकलां जिला-भीलवाडा राजस्थान आ0न0 5361 2918 7753 जिसे आगे  
द्वितीयपक्ष/जमीन मालिक कहा गया है

हस्ताक्षर/द्वितीयपक्षकार

अंगुलियों की निशानी



असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
फूलियाकलां (भीलवाडा)

सही प्रतिलिपि

उप पंजीयक  
फूलियाकलां (भीलवाडा)

## Endorsement of Execution

Print Date: 1/27/2026 8:20:55 PM

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1	श्री/श्रीमती/सुश्री ASHU SINGH BHATI PUTR MAGAN SINGH BHATI JARIYE YAKUB MOHAMMED, पुत्र/पुत्री/पति श्री HAFIJ MOHAMMED, व्यवसाय Farmer जाति 0-MUSALMAN House No: 333, Colony: AAR KE COLONY BHILWARA, Area: BHILWARA, City: bhilwara, Pin code: 311001, District: BHILWARA, State: RAJASTHAN			Executant Age: 51 Signature:
2	श्री/श्रीमती/सुश्री NAVRATAN, पुत्र/पुत्री/पति श्री SURAJKARAN, व्यवसाय Farmer जाति 0-SHARMA House No.: 0, Colony: DHANOP, Area: PHULIYA KALAN, City: BHILWARA, Pin code: 311023, District: BHILWARA, State: RAJASTHAN			Claimant Age: 42 Signature:

ने लेख्यपत्र Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु. 199550/- पूर्व में / मेरे समक्ष / में से रु. 199550/- पूर्व में \_\_\_\_\_ ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए हैं।

अनु क्र.	गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/सुश्री SHAHRUKH KHAN, पुत्र/पुत्री/पति श्री ABDUL SATTAR KURBISHI जाति MUSALMAN Age: 32 Add: House No.: 0, Colony: KADERA, Area: KEKRI, City: AJMER, Pin code: 305405, District: AJMER, State: RAJASTHAN			Signature:
2	Name: श्री/श्रीमती/सुश्री MANISH GOYAL, पुत्र/पुत्री/पति श्री RAJENDRA PRASAD जाति GOYAL Age: 35 Add: House No.: 0, Colony: BALDEV, Area: MAHAVAN, City: MATHURA, Pin code: 204101, District: MATHURAS, State: UTTAR PRADESH			Signature:

202601030000114

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

असल दस्तावेज की फोटो प्रति कर  
प्रतिलिपी तैयार की

हस्ताक्षर पंजीयक लिपिक

उप पंजीयक  
उप पंजीयक, PHULIYA KALAN  
फूलियाकला (भिलवाड़ा)  
उप पंजीयक  
फूलियाकला (भिलवाड़ा)

## Under 54 Endorsement

Print Date: 1/28/2026 6:29:37 PM

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 199550 मानते हुए इस पर देय कमी मुद्रांक राशि रु 500 पर कमी पंजीयन शुल्क रु 35, सरचार्ज राशि 150 कुल रु 685 रुसीद संख्या 202602030000113 दिनांक 27-01-2026 में जमा किये गये हैं।  
अतः दस्तावेज को रु 500 के मुद्रांकी पर निष्पादित माना जाता है।

202601030000114

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
फूलियाकला (भीलवाड़ा)  
AKALAN

## Registration Endorsement

Print Date: 1/28/2026 6:29:37 PM

आज दिनांक 28/01/2026 को पुस्तक संख्या 1 जिल्द संख्या 122 में पृष्ठ संख्या 166 क्रम संख्या 202603030100080 पर पंजीबद्ध कियो गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 488 के पृष्ठ संख्या 71 से 75 पर चस्था क्रिया गया।

202601030000114

Lease Deed (Rent Deed) between private parties- (i) Lease deed period less than 1 year to 30 years

उप पंजीयक  
फूलियाकला (भीलवाड़ा)  
AKALAN

असल दस्तावेज की फोटो प्रति कर प्रतिलिपी तैयार की  
हस्ताक्षर पंजीयक लिंपिक

सही प्रतिलिपि  
उप पंजीयक  
फूलियाकला (भीलवाड़ा)



# 270

## GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

Certificate Ref.No.: RRSS/2025-26/268

Date/ Time: 25-02-2026

### Right to use of Khatedari Land for River Sand (Bajri) Storage

[See Rule-6E]

On the application of NAVRATAN of Village DHANOP Tehsil SHAHPURA, agricultural land held by him in his khatedari tenancy is hereby allowed to be used for River Sand (Bajri) storage under Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, particulars of which are given as under:-

S.No	Name of Applicant Khatedar/ Tenants	Father's/ Husabnd's Name	Address
1	NAVRATAN	SURAJKARAN	0, DHANOP, DHANOP, DHANOP, DHANOP, SHAHPURA, PHOOLYAKALAN, SHAHPURA, 311023

#### 1. Details of the Land

- (a) Name of the Village/ Tehsil/ District: DHANOP/ SHAHPURA/ SHAHPURA
- (b) Khasra No. of the Land: 4457/696
- (c) Area of each Khasra (in square meters): 5000
- (d) Area of each Khasra to be used for River Sand (Bajri) storage (in square meters): 5000
- (e) Total Area (in square meters): 5000

#### 2. Details of Mining Lease

- (a) Lease holder Name and Address: ASHU SINGH BHATI, 45 PASCHIM VIHAR VAISHALI NAGAR JAIPUR
- (b) Lease period: 5 Year(s)
- (c) Registered Mining Lease deed number: 202301029000824

#### 3. Right to use permission issued for: 3 Year(s), Valid upto: 24-02-2029

#### 4. Details of Premium deposited: Rs. 15000.00, Receipt No.: 26737484770, Date/ Time: 25-02-2026 18:39

#### 5. Registered Consent Deed Details

- (a) Registered Consent Deed number: 202601030000114
- (b) Date of Consent Deed: 27-01-2026
- (c) Consent Deed period: 3 Year(s)



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.



# GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT

## Terms and Conditions

The above conversion order shall be subject to the following conditions: -

1. Land compulsorily shall be used for which permission has been granted.
2. After completion of term in question Land will be held in its original form.
3. No part of land can be used for any other purpose.
4. No general pathway and water flow be obstructed while using the land.
5. On violations of any conditions or directions issued by State Government, permission may be revoked and such applicant shall be liable to pay penalty of 10 times of the charges levied for right to use.



1. This permission letter is liable to amendment/ suspension/ revocation, if obtained on misrepresentation or concealment of facts or by fraud or on breach of any of the terms and conditions, mentioned in the relevant notification.
2. This permission letter is system generated and does not require any physical signature authenticity of the letter can be verified by scanning the QR code.



Search Report & Form

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DETAILED DEALER REPORT

Zone: 
 Circle: 
 Division: 
 Mineral Type:

Mineral Name: 
 Search by firm name: 
 Mineral Recieved From:  eRawanna  Transit Pass  Mineral Import

Select Period: 
 From Date: 
 To Date:

Search:

#	Office Name	Dealer/Firm Name	Location	Mineral Name	Opening Balance	Quantity Received (in M.T.)	Total (in M.T.)	Dispatched TP Count	Dispatched TP Quantity	Closing Balance
1	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT SHAPURA ( PHOOLIYA KALAN) (ID:17177)	Bajn	92390.27	15037.57	107427.84	206	7270.38	100,157.46
2	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT SHAPURA ( BADLA) (ID:17072)	Bajn	7122.32	0	7122.32	125	4619.46	2,502.86
3	ME,Bhilwara	ASHU SINGH BHATI TP POINT BADLA/ASHU SINGH BHATI TP POINT BADLA (ID:12676)	ASHU SINGH BHATI TP POINT DHANOP (ID:20203)	Bajn	95771.86	16179.42	111951.28	53	1542.37	110,408.91



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राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, भीलवाडा  
RAJASTHAN STATE POLLUTION CONTROL BOARD, BHILWARA  
Email:-rorpcb.bhilwara@gmail.com  
www.environment.rajasthan.gov.in



RPCB/RO/BHL/L-/ 491-493

Date- 14-05-26

सदस्य सचिव, / Member Secretary,  
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,  
Rajasthan Pollution Control Board,  
जयपुर / Jaipur

(शाखा प्रभारी - माईस)

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल बेंच में लंबित मूल आवेदन संख्या 89/2026, मोहम्मद हबीब बनाम राजस्थान सरकार एवं अन्य के सम्बन्ध में गठित संयुक्त समिति द्वारा मेसर्स आशु सिंह ~~भाटी~~ के खनन पट्टा संख्या १११/२०१२, बजरी खनिज के किये गए निरीक्षण के दौरान निर्धारित वृक्षारोपण नहीं पाए जाने पर कारण बताओ नोटिस जारी करने हेतु अनुशंसा ।

Subject:- Regarding recommendation for issuance of show cause notice to M/s Ashu Singh Bhati ML NO 111/2012, on the basis of inspection carried out by the joint committee formed by the Hon'ble NGT, Bhopal Bench in compliance of OA No 89/2026, Mohd. Habib Vs State of Rajasthan & Ors., in reference to inadequate plantation.

महोदय,

उपरोक्त विषयान्तर्गतलेख है कि, माननीय राष्ट्रीय हरित अधिकरण (NGT) के आदेश दिनांक 17.04.2026 के अनुपालन में दिनांक 07.05.2026 को संयुक्त समिति द्वारा किए गए मेसर्स आशु सिंह भाटी के खनन पट्टा संख्या 111/2012 के मौका निरीक्षण के दौरान समिति द्वारा यह पाया गया कि, पट्टाधारी द्वारा मौके पर किया गया वृक्षारोपण निर्धारित मानको के अनुरूप नहीं होना पाया गया है।

In continuation to aforesaid subject, it is to inform you that, as per directions issued by Hon'ble NGT order dated 17.04.2026, site inspection of the Bajri Mining Lease of M/s Ashu Singh Bhati, ML No 111/2012, was conducted on 07.05.2026 by the joint committee and it has been observed that, plantation carried out as identified by the lessee was not found adequate as per the prescribed norms by the committee.

दौरान मौका निरीक्षण, संयुक्त समिति को मौके पर केवल लगभग 200-250 पौधे पाए गए, जो कि, निर्धारित नियमों की अनुपालना के अनुरूप नहीं है एवं वर्तमान में अपर्याप्त हैं।

During the course of site inspection only 200-250 plants have been found planted, which are not adequate.

यद्यपि, पट्टाधारी द्वारा सार्वजनिक स्थानों यथा पंचायत/विद्यालय आदि स्थलों पर वृक्षारोपण किए जाने का मौके पर द्वारा पेश किया गया एवं इसके साक्ष्य अनुरूप कुछ दस्तावेज भी समिति को उपलब्ध कराये गए, जिसको सत्यापित किया जाना

18-19.पन्नाधाय सर्किल, आजादनगर, भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

For more information related to monitoring of textile process houses visit [www.rspcbhilwara.in](http://www.rspcbhilwara.in)



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समिति द्वारा आवश्यक माना गया है। इस सम्बन्ध में समिति द्वारा सम्बंधित तहसीलदार को पत्र के माध्यम से पट्टाधारी के दावे कि सत्यता पुष्ट करने हेतु निर्देशित किया गया है।

Though, the lessee has claimed before the committee that plantation has been carried out by them at public places, which may include Panchayat land/schools, and produced relevant documents in this regard before the committee. Committee was of the opinion that these documents needs to be place on record and requires verification. As such directions in the form of letter has been issued to concern Tehsildar, for verification of the claim made by the Lessee.

उक्त तथ्यों को ध्यान में रखते हुए निवेदन है कि, चूंकि उक्त खनन पट्टा क्षेत्रफल(624.39 हेक्टेयर) के आधार पर मंडल मुख्यालय के क्षेत्राधिकार में आता है, अतः मुख्यालय स्तर से उक्त पट्टे को इस सम्बन्ध में कारण बताओ नोटिस जारी करते हुए आगामी मानसून में अधिक से अधिक वृक्षारोपण करने बाबत समयबद्ध योजना प्रस्तुत करने हेतु निर्देशित करने का श्रम करावें।

In view of above facts, it is humbly submitted that as the aforesaid mining lease bearing are 624.39 Hect and comes under the purview of HO, as such it is recommended to issue show cause notice to the lessee for inadequate plantation along with directions to submit a time bound action plan for the same in the coming monsoon season.

सादर।

भवदीय

(Deepak Dhaneval/दीपक धनेटवाल)

वरिष्ठ पर्यावरण अभियंता एवं क्षेत्रीय अधिकारी/

Senior Environmental Engineer &amp; Regional Officer

प्रतिलिपि निम्न को सूचनार्थ सादर प्रेषित है / Copy to following for information please:

1. श्रीमान जिला कलक्टर महोदय, भीलवाडा / District Collector, Bhilwara
2. श्रीमान अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा, भीलवाडा / ADM, Shahpura, Bhilwara

क्षेत्रीय अधिकारी

18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

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www.environment.rajasthan.gov.in



RPCB/RO/BHL/L-/ 498-500

Date- 14-05-26

मेसर्स आशु सिंह भाटी, पट्टाधारी / M/s Ashu Singh Bhati, Lessee

खनन पट्टा संख्या 111/2012, फुलिया कलां/

शाहपुरा, भीलवाडा

विषय /Subject: माननीय राष्ट्रीय हरित प्राधिकरण में लंबित मूल आवेदन संख्या 89/2026 के अंतर्गत गठित संयुक्त समिति द्वारा निरीक्षण के दौरान दिए गए निर्देशों के अनुपालन प्रतिवेदन प्रस्तुत करने हेतु ।

Subject:- Regarding submission of compliance report in reference to OA No 89/2026, in matter of Mohd. Habib vs State of Rajasthan & Ors , as directed by the Joint Committee during site inspection

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि, उक्त सन्दर्भ में गठित संयुक्त समिति द्वारा मौका निरीक्षण के दौरान पायी गयी अनियमितताओं के आधार पर दिनांक 07.05.2026 को आपको निम्न निर्देश दिए जाकर उसकी अनुपालना रिपोर्ट संयुक्त समिति के समक्ष प्रस्तुत करने हेतु निर्देशित किया गया था :-

In reference to above subject matter, as per the directions issued by the joint committee during the course of inspection on dated 07.05.2026, you were instructed to submit compliance report of the following irregularities to the committee :-

1. सांगरी की तरफ जाने वाले रोड के तरफ पाए गए कुछ छोटे छोटे गढ़ों का पुनर्भरण करें।

To back fill the few potholes observed along the road towards Sangari.

2. ट्रांजिट पॉइंट -१ , फुलिया कलां पर राजस्व रिकॉर्ड में नहीं दर्ज, परन्तु प्रचलित रस्ते को अवरूध न करने हेतु वैकल्पिक व्यवस्था करेंगे ।

To provide arrangements, so that unrecorded prevalent pathway do not get obstructed by the movement of the vehicles.

3. खनन क्षेत्र में पाए गए सीमांकन स्तंभ को ऊँचा कर और सुदृढ़ करेंगे ।

To raise the heights of the pillars and to strengthen the same.

18-19.पन्नाधाय सर्किल. आजादनगर. भीलवाडा

18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

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उक्त सभी बिंदुओं के आधार पर आपको निर्देशित किया जाता है कि, आप अपनी अनुपालन प्रतिवेदन 03 दिवस में संयुक्त समिति के समक्ष मय फोटोग्राफ्स एवं साक्ष्य प्रस्तुत करें।

In view of above, you are hereby directed to submit the compliance report of aforesaid directions passed within 03 days' time to the aforesaid committee

यह अत्यंत आवश्यक है।

This is MOST URGENT.

भवदीय

(Deepak Dhanetwal/दीपक धनेटवाल)

वरिष्ठ पर्यावरण अभियंता एवं क्षेत्रीय अधिकारी/

Senior Environmental Engineer & Regional Officer

प्रतिलिपि निम्न को सूचनार्थ सादर प्रेषित है / Copy to following for information please: ✓

1. श्रीमान जिला कलक्टर महोदय, भीलवाडा |/District Collector, Bhilwara
2. श्रीमान अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा, भीलवाडा |/ ADM, Shahpura, Bhilwara

क्षेत्रीय अधिकारी ✓

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18-19, Near Pannadhaya Circle, Azad Nagar Bhilwara.

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## मौका पंच रिपोर्ट

माननीय राष्ट्रीय हरित अधिकरण, भोपाल के प-सं- 89/2026 अन्वयत हबीब मोहम्मद तनाम राज. राज्य व अन्य में पारित आदेश दिनांक 17-04-2026 की पालना में - विन्दू सं- 8 के तहत गठित कमेटी द्वारा विन्दू सं- 9 की पालना में आज दिनांक 07-05-2026 को श्रीमान जिला कमिश्नर महोदय- भीलवाड़ा के प्रतिनिधि अतिरिक्त जिला मजिस्ट्रेट शाहपुरा एवं प्रदुषण नियन्त्रण मण्डल के नामित प्रतिनिधि क्षेत्रीय अधिकारी - भीलवाड़ा, खान विभाग के प्रतिनिधि खनि अग्रियन्ता- भीलवाड़ा मय टीम एवं राजस्व अधिकारी तहसीलदार फूलिया कलां मय टीम एवं आवेदक श्री हबीब मोहम्मद नीलगर वि. फूलिया कलां तथा लीजधारक के प्राप्ति कृत प्रतिनिधि थाकुर अली की उपस्थिति में प्रश्नगत लीज क्षेत्र में खनन सम्बंधी उल्लंघन का मौका निरीक्षण किया गया। जिसमें निम्नानुसार स्थिति पायी गयी :-

A. ट्रांजिट पार्सिट फूलिया कलां - (I) :- बजरी का स्टाक दो

सिगमेंट में पाया गया। जिसके मध्य प्रचली तरास्ता के अवरुद्ध नहीं करने लाबत लीजधारक को पाबन्द किया गया ताकि आमजन के रास्ते सम्बंधी सुरक्षाधिकार पर प्रतिकूल प्रभाव ना पड़े।

लीजधारी बजरी के स्टाक वाले क्षेत्र जो कि कोइतकार के नाम से खातेदारी दर्ज है के लीज सम्बंधी दस्तावेज कमेटी को मौके पर उपलब्ध कराई गयी। इस स्थान पर बजरी की लोडिंग

गतिविधियां पायी गई। प्रदुषण नियन्त्रण बोर्ड की टीम द्वारा

हबीब

*(Signature)*

दिसंबर ... 2 ...

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वायुगुणवत्ता जांच पुर्वे वक्लि स्तर की जांच की गई।  
मौके पर लजरी का स्टाक आन लाइन रेकार्ड के अंशुमार  
1,00,157.46 मैट्रीक टन पायी गयी।

B. खारीनदी ग्राम पुलिया कला (सगगारी की तरफ) का नदी खनन  
क्षेत्र :- वे विज स्थापित था। आवेदक द्वारा आपत्ति की गई  
कि लीजप्यारक द्वारा नदी के किनारे तक खनन कर दिया  
गया। जिस सम्बन्ध में आवेदक की उपस्थिति में खनन विभाग  
व राजस्व टीम द्वारा सयुक्त जांच करने पर उक्त आपत्ति  
निराधार पायी गयी। इसी क्षेत्र में नदी के मध्य से गुजर  
रही सड़क पुलिया से ककड़ी (MDR) की पुलिया के उत्तर पूर्व  
दिशा में लीजप्यारक द्वारा पुलिया के आधार तल से ~~खुदाई~~ खुदाई  
करके मिट्टी उठाई जाना पाया गया, जिसे तत्काल पुनश्चरण  
करने हेतु लीजप्यारक को निर्देशित किया गया।

इसी लीज क्षेत्र में स्थित दो खुले कुओं से जल के  
नमूने आवेदक की उपस्थिति में लिये जाकर सिलिंग की कार्यवाही  
की गई। खनन की गहराई में तीन मीटर से कम पायी गयी।

C. खारीनदी ग्राम पुलिया कला (खेड़ा हेतम की तरफ) का नदी खनन क्षेत्र :-

वे विज स्थापित था। आवेदक द्वारा आपत्ति की गई कि नदी क्षेत्र  
के लहते हुए पानी में खनन किया गया जिसे आवेदक की उपस्थिति  
में सत्यापित करने के उपरान्त पाया कि वर्तमान में नदी में पानी  
नही बह रहा है। खनन क्षेत्र में गहराई मापे जाने पर अलग-2  
स्थानों पर 1.5 मीटर से 3 मीटर के मध्य पायी गयी।

इसी खनन क्षेत्र में लीज खसरा नं. 5509/24 जो कि

खसरा सं. 5207 (24/5207 बिलानाम) निष्पत्ति मापदण्ड

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नदी के किनारे से 40 मीटर के क्षेत्र में खनन पाया गया जो कि डबलबन्द की क्षत्रांश में आता है। इस सम्बन्ध में खनिज विभाग के प्राधिकारी को ड्रोन सर्वे करवाकर प्रतिबन्धित क्षेत्र (तटबन्द) में पाया गये ~~अनियमित खनन~~ अनियमित खनन की मात्रा की गणना कराते हुए विभागीय नोम्ब्री के अनुसार कार्यवाही जाबत निर्दिष्ट किया गया। ATR दिनांक 8-5-2026 को दोपहर तक केमेरी के समक्ष प्रस्तुत करें। शिकायतकर्ता द्वारा मुनीकट से सटे क्षेत्र में अनियमित खनन की शिकायत की गई जो जांच करने पर निराधार पाया गया। दूसी क्षेत्र में स्थित एक खुले हुए से शिकायतकर्ता की उपस्थिति में पानी का नमूना लिया गया। व खिलेग किया गया।

D. व्हेनोप - II खारी नदी के मध्य खनन क्षेत्र :- खनन निष्पत्ति  
मापदंडानुसार पाया गया।

स्टाक पाईटे न्हा (व्हेनोप) स्थान पर खनिज बजरी का स्ट्राक डानलार्डिन रेकार्ड के अनुसार 1,10,408.91 मैट्रीकटन पाया गया। स्ट्राक निजी खातेदारी जमीन में पाया गया जिसकी 6 E आराजी नं- 707/3642 की लीज खननकर्ता द्वारा दस्तावेज केमेरी को उपलब्ध कराये गये।

#: (आराजी नं: 445/696, 445/696)

उक्त लीज भूमि के समक्ष स्थित विलानाम आराजी नं: 707/3642 पर आवेदक द्वारा आपत्ति की गयी कि यह लीज धारक द्वारा अपने वाहन खड़े किये जाते हैं। मौके पर एक डम्पर व दो LMT लीज क्षेत्र में पायी गयी। विलानाम पर आफिपटय की आपत्ति निराधार पायी गयी। फिट भी लीज धारक को पाबन्द किया गया कि विलानाम भूमि पर किसी प्रकार का कोई अतिक्रमण व आफिपटय नहीं करें।

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E. - व्यानोप - II - खारी नदी खनन क्षेत्र (स्पट के पास वाला)

उक्त खनन क्षेत्र में खनन सम्बंधी किसी प्रकार की कोई अनियमितता नहीं पायी गयी।

F ट्रांजिट पाईपेंट - बड़ला :-

उक्त खनन क्षेत्र में खनिज वजरी का स्टाक आनलाईन रेकार्ड अनुसार 2502 मैट्रिक टन पाया गया।

G बड़ला नदी खनन क्षेत्र :- नदी के दोनों तरफ वर्तमान में पानी भरा हुआ होने से वजरी खनन करना नहीं पाया गया।

H. सामान्य विन्दु :-

(i) अवैध निर्माण - नदी क्षेत्र में वे खिज-अस्थाई निर्माण कर बनाये हुए पाये गये जो कि विभागीय गाईड लाईन के अनुसार पाये गये।

(ii) सभी ट्रांजिट पाईपेंट पर वाहनों के आवागमन के लिए IN व OUT अलग अलग करना पाया गया। साथ ही सभी स्थानों पर CCTV कैमरे पाये गये।

(iii) पीलर :- लीज क्षेत्र की सीमा सिव्धारिण हेतु अप्रिकार्श जगह पीलर स्थापित पाये गये परन्तु कमेटी द्वारा इनकी उचाई सहज दृश्य योग्य पुनः स्थापित किये जाने बाबत लीजधारक को निर्देशित किये गये। उक्त पीलर खनिज + राजस्व विभाग के प्राप्ति कारियों की उपस्थिति में स्थापित किये जावें।

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देवराज

DR.

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DR.

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(IV) मुनीकट के दोनों तरफ खनन विभाग के नियमित मापदंडानुसार मुनीकट से विहीत दूरी छोड़ते हुए सहज दृश्य पील्लर स्थापित किये जायें जाने हेतु लीजधारक को पाबन्द किया गया।

(V) अतिक्रमण :- नदी क्षेत्र के कुछ स्थानों पर अतिक्रमण पाये गये। इस सम्बंध में भूमिधारक तहसीलदार पुलिसियाकलों आवश्यक कार्यवाही करें।

(VI) खनन क्षेत्र में पानी की स्तह :- आवेदक द्वारा इस प्रकार की आपत्ति की गई कि बजरी खनन के दौरान एक मीटर की गहराई पर पानी आ जाता है। इस सम्बंध में भूल जल स्तर की अधिकृत तथ्य हेतु भू जल विभाग से जांच करवायी जानी अपेक्षित है।

(VII) मानसी नदी में खनन गतिविधिया :- आवेदक स्वयं के साथ केमेली को अवगत कराया कि ने मानसी नदी का मौका निरीक्षण किया। जहाँ अपेक्षाश क्षेत्र में पानी भरा हुआ पाया गया, जिस कारण वर्तमान में लीजधारक द्वारा बजरी खनन नहीं करना अवगत कराया गया।

(VIII) विस्तृत रिपोर्ट प्रेषक से तैयार की जाकर NGA में OIC द्वारा प्रस्तुत की जायेगी उक्त मौका पचा उपस्थित समय आवेदक एवं

अन्य को पहचान कर सुनाया गया। जिसको सभी ने सुन व समझ कर सही छेना स्वीकार किया। एवं हस्ताक्षर किये।

पुनः  
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(Atch.)

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9785291723

शुभ  
shubpaul  
(member)

TDR  
शुभ

NGT / URGENT

राजस्थान सरकार  
**कार्यालय जिला मजिस्ट्रेट, भीलवाड़ा**  
 क्रमांक: न्याय/NGT/प्र0सं0/89-26/2026/23070 दिनांक: 25/04/2026

**आदेश**

मा. राष्ट्रीय हरित अधिकरण, भोपाल के प्रकरण संख्या 89/2026 अनवान हबीब मोहम्मद बनाम राजस्थान राज्य और अन्य में निर्णय दिनांक 17.04.2026 की पालना में इस कार्यालय के आदेश क्रमांक/23006 दिनांक 22.04.2026 से अद्योहस्ताक्षरकर्ता की ओर से उपखण्ड अधिकारी, फूलियाकलां को संयुक्त समिति में प्रतिनिधि नियुक्त किया गया था, इनके स्थान पर अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा को प्रतिनिधि नियुक्त किया जाता है। शेष आदेश यथावत रहेगा।

(जसमीत सिंह संघू)  
 जिला मजिस्ट्रेट  
 भीलवाड़ा

प्रतिलिपि:-

1. रजिस्ट्रार महोदय, माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल जोनल बेंच, तृतीय तल, राज्य सूचना आयोग भवन, अरेरा हिल्स, भोपाल-462011
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
3. प्रभारी अधिकारी, विधि अनुभाग, का.हा।
4. अतिरिक्त जिला मजिस्ट्रेट, शाहपुरा को पालनार्थ एवं संयुक्त निरीक्षण कर रिपोर्ट यथासमय मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत कराने की कार्यवाही करावें।
5. उपखण्ड अधिकारी फूलियाकलां।
6. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण मण्डल, भीलवाड़ा को पालनार्थ, आवश्यक कार्यवाही हेतु तथा संयुक्त समिति की रिपोर्ट निर्धारित समय सीमा में मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत करने हेतु आवश्यक कार्यवाही करावें।
7. खनि अधिवक्ता, भीलवाड़ा (प्रभारी अधिकारी) को उक्तानुसार पालनार्थ, नियमानुसार आवश्यक कार्यवाही हेतु तथा संयुक्त समिति की रिपोर्ट निर्धारित समय सीमा में मा. राष्ट्रीय हरित अधिकरण, भोपाल में प्रस्तुत करने हेतु आवश्यक कार्यवाही करावें।
8. राजकीय अधिवक्ता, मा. राष्ट्रीय हरित अधिकरण, भोपाल।

जिला मजिस्ट्रेट  
 भीलवाड़ा

Judi  
 -y  
 27/4/26

Signature valid

Digitally signed by Jasmeet Singh Sandhu  
 Designation : Collector & District Magistrate  
 Date: 2026.04.25 10:46:22 IST  
 Reason: Approved

RajKaj Ref No.:  
 21813638  
 Me-Sign



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 27.4.26